

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**CENTRAL ZONAL BENCH, BHOPAL**  
**ORIGINAL APPLICATION NO 71/2023 (CZ)**

**PETITIONER**

KIRTI KUMAR SADASHIV BHATT

**VERSUS**

**RESPONDENTS**

NARMADA WATER RESOURCES & ORS.

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**Place: Bhopal**  
**Date: 08.01.2024**

**MPPCB**

**FILED BY**

*Parul*

**PARUL BHADORIA**  
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Email: parul.bhadoria04@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**CENTRAL ZONAL BENCH, BHOPAL**  
**ORIGINAL APPLICATION NO 71/2023 (CZ)**

**PETITIONER**

KIRTI KUMAR SADASHIV BHATT

**VERSUS**

**RESPONDENTS**

NARMADA WATER RESOURCES & ORS.

**ACTION TAKEN REPORT ON BEHALF OF MADHYA**  
**PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE**  
**OF ORDER DATED 08.12.2023 (MPPCB)**

IT IS MOST RESPECTFULLY SUBMITTED HERE IN UNDER:-

1. That, the instant petition pertains to the alleged discharge of untreated waste in River Narmada within the State of Madhya Pradesh. The petition was originally filed before the Hon'ble High Court of Gujarat at Ahmedabad as Writ Petition No. 274 of 2017. The petition was transferred by Hon'ble High Court of Gujarat to National Green Tribunal, Western Zonal Bench, Pune (Maharashtra) which was subsequently transferred to Central Zonal Bench at Bhopal vide Western Zonal Bench, Pune's order dated 24.05.2023.
2. That vide Order dated 08.12.2023 in the present matter this Hon'ble Tribunal directed the answering respondent to finalize the matter of imposition of environmental compensation according to the parameters laid down by the Tribunal and Central Pollution Control Board and submit the report before this Tribunal on the next date of hearing. That for the convenience of the Hon'ble

Tribunal the relevant extract of the aforementioned Order is reproduced herein below:

*"2. In its reply the State Pollution Control Board has submitted that the notices were issued to the violating units/Municipal Corporations but no response/reply has been filed. Accordingly, in view of the reply submitted by the State Pollution Control Board and in view of the notices were issued, the State Pollution Control Board is directed to finalize the matter of imposition of environmental compensation according to the parameters laid down by the Tribunal and Central Pollution Control Board and submit the report before this Tribunal on the next date of hearing.*

*3. A report has been filed from the District Dindori with the fact that the encroachments from the Narmada river have been revoked. The report with regard to the discharge of untreated water or drains connecting the river has not been reported. A separate report is required to be furnished with regard to provision of solid waste treatment and treatment of sewage/untreated water. The State Pollution Control Board is directed to collect the information from all the districts with regard to the compliances and to tabulate the action taken by the district administration in a chart district wise and submit the report before the next date of hearing."*

3. That in compliance of the aforementioned directions the respondent has finalized the Environmental Compensation and ordered the Urban Local Bodies of the respective Districts. That the below-mentioned table elaborates over the amount of Environmental Compensation imposed by the humble respondent against the violators mentioned in the table below.

Sr. No.	Details of Violators		EC (Rs in Lacs)	Action taken by MPPCB	Annexure
1	District Sehore	Nagar Parishad Shahganj	108	Letter no. 2652 dated 28.12.2023 of MPPCB Regional Office, Bhopal. <b>(Notice)</b>	R/8-1
		Nagar Parishad Budni	66	Letter no. 2654 dated 28.12.2023 of MPPCB Regional Official, Bhopal. <b>(Notice)</b>	
2	District Dewas	Nagar Parishad, Nemwar	616	Letter no. 1796 dated 29.12.2023 of MPPCB Regional Office Ujjain	R/8-2
3	District Barwani	Municipal Council Barwani	336	Letter no. 4621 dated 18.12.2023 of MPPCB Regional Office, Indore. <b>(Notice)</b>	R/8-3
4	District Khandwa	Nagar Parishad, Omakareshwar	576	Letter no. 4619 dated 18.12.2023 of MPPCB Regional Office, Jabalpur.	R/8-4
5	District Khargone	Nagar Parishad Mandaleshwar	336	Letter no. 4611, 4613, 4615 and 4617 dated 18.12.2023 of MPPCB Regional Official, Indore. <b>(Notice)</b>	R/8-5
		Nagar Parishad Barwaha	256		
		Nagar Parishad Sanawad	336		
		Nagar Parishad Maheshwar	496		
6.	District Mandla	Nagar Palika Parishad Mandla	588	Letter no. 2490 dated 22.12.2023 of MPPCB Regional Official, Jabalpur	R/8-6
7.	District Jabalpur	Nagar Palik Nigam, Jabalpur	1120	Letter no. 2488 dated 22.12.2023 of MPPCB Regional Official, Jabalpur	R/8-7
		Nagar Parishad, Bhedaghat	280	Letter no. 2492 dated 22.12.2023 of MPPCB Regional Official, Jabalpur	R/8-8
8.	District Naramada puram	Nagar Pallika Parishad, Naramadapuram	710	Letter no. 12 dated 02.01.2024 of MPPCB Regional Official, Narmadapuram.	R/8-9
9.	Distirct Annupur	Nagar Parishad, Amarkantak	760	Letter no. 3591 and 3593 dated 19.12.2023 of MPPCB Regional Official, Shahdol	R/8-14 and R/8-10
	District Dindori	Nagar Parsihad, Dindori	960		
10.	District Dhar	Nagar Pallika Parishad, Dharmapuri	400	Letter no. 970 dated 29.12.2023 of MPPCB Regional Official, Dhar <b>(Notice)</b> .	R/8-11
TOTAL EC IMPOSED for violation of SWM Rules and Sewage Discharge for the period 01.07.2020 to 31.10.2023					7944

Hence the total Environment Compensation imposed by MPPCB for violation of SWM Rules and Sewage Discharge is **Rupees Seventy Nine Crores Forty Four Lakhs only (79,44,00,000/-)**. In some cases the notice of EC have been issued by the respective ROs which will be converted into the directions as soon as the statutory period of fifteen days lapses and after considering the reply, if any by a ULB is provided.

4. That with regards to the report regarding the provision of solid waste treatment and treatment of sewage/untreated water it is submitted that the State of MP (Respondent No. 7) had filed a detailed report regarding the same on 30.10.2023. Further the answering respondent had requested the information regarding the discharge of sewage water from the Commissioner of the Urban Administration and Development Department (UADD), Bhopal vide letter no. 3619 dated 19.12.2023. A copy of this letter is marked as **Annexure R-8/12**. The reply to this letter was received and is marked as **Annexure R-8/13**.
5. That the information regarding solid waste treatment and treatment of sewage/untreated water from districts Amarkantak, Dindori, Narmadapuram, Khargone and Khandwa have been received by the answering respondent and is presented as follows:

Sr.	District	Remarks	Annexure
1.	District Annupur	STP to be completed by 31.12.2023	R-8/14
2.	District Dindori	STP to be completed by 31.03.2024	R-8/14
3.	District Narmadapuram	STP to be completed by 18.11.2024	R-8/15
4.	District Sehore	Not Required. No gap in generation and treatment of the sewage. STP is under operation.	
5.	District Khargone	STPs are being constructed however the date of completion of STP in Mandaleshwar, Barwaha, Sanawad and Maheswar not provided by respective ULBs.	R-8/16
6.	District Khandwa	STP to be completed bgy 15.01.2024	R-8/17
7.	District Dhar	Not Required. No gap in generation and treatment of the sewage. STP is under	R-8/18

	operation.	
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6. That, the answering respondent submits that the UADD is the appropriate body in the present case to file the report regarding the discharge of sewage through various districts in Narmada river. In similar case which currently pending before the Hon'ble NGT Principal Bench, New Delhi in *Execution Application No. 35/2023* (OA 673/2018 "More river stretches are now critically polluted: CPCB") the UADD has filed the necessary reply in the said case.
7. That it is also pertinent to mention that in this particular case the constructions of STP and prevention of discharge of sewage is undertaken by the Ministry of Jal Shakti (MoJS) in their **National River Rejuvenation Mechanism (NRRM)** in this particular case **all the states were directed to address the gaps in generation and treatment of sewage**. Therefore the Department of Urban Administration and Development (State of Madhya Pradesh) is the appropriate body for providing the information regarding the removal of encroachment and addressing the gap in generation and treatment of the sewage.
8. Hence in light of the above fact and circumstances it is most humbly submitted that the UADD has already filed the relevant information and Therefore the answering respondent submit that the UADD would be proper party to file the status of discharge of sewage and constructions of STP in respective fourteen districts through which river Narmada passes through in the state of Madhya Pradesh.
9. The Hon'ble Tribunal may kindly be pleased to take the aforesaid action taken report on record.

**Place: Bhopal**  
**Date: 08.01.2024**

**MPPCB**

**FILED BY**



**PARUL BHADORIA**

Advocate for MPPCB

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Email:parul.bhadoria04@gmail.com



**REGIONAL OFFICE,  
M.P. POLLUTION CONTROL BOARD,  
E-5 Paryavaran Parisar Arera Colony Bhopal – 16  
Telephone:- 0755-2466392 Email:-romppcb\_bpl@rediffmail.com**



Sr. No. <sup>2652</sup> MPPCB/RO/BPL/2023

Dated 28/12/2023

To,

The Chief Municipal Officer,  
Nagar Parishad Shahganj,  
District – Sehore (M.P.)

Sub:- Imposition of Environment Compensation for the period 01.07.2022 to 31.12.2023 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rule, 2016, Notice there of.

Ref :- 1. NGT orders Dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."  
2. Head Office order No. 198/legal/PCB/2023 Bhopal Dated 11.08.2023.  
3. Hon'ble NGT OA No. 71/2023 order Dated 31.10.2023.  
4. Hon'ble NGT OA No. 71/2023 order Dated 08.12.2023.  
5. Head Office, MPPCB Bhopal letter No. 3086/MSW/HOPCB/2023 Bhopal Dated 15.12.2023.

—00—

Whereas MP Pollution control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

Whereas, Regional Officer, MPPCB is authorised to impose environmental compensation Vide above referred MPPCB, HO, Bhopal order no. 198 Date 11.08.2023.

Whereas, You are the **Nagar Parisad** and it is the mandatory duty of Urban Local Bodies/Cantonment board to comply with the solid waste management Rules, 2016 as well as management & treatment of Sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & control of pollution) Act, 1974.

Whereas, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

Whereas, as per order on dated 31.10.2023 & 08.12.2023 in OA no. 71/2023 (Shri Kirti Kumar Sadashiv Bhat V/s Narmada Water Resource Department & Other), Hon'ble NGT Zonal Bench, Bhopal has issued instruction to respective Regional Officer to assess environment compensation wrt violation of Solid Waste Management Rules, 2016 and Legacy Waste in Narmadapuram Town.

Whereas, in OA No. 606/2018, compliance of Solid Waste Management Rules, 2016 and other Environment Issued. Hon'ble National Green Tribunal, Principal Bench, New Delhi Has directed on 17.01.2020 & 25.02.2023 that:-

1. After 31.03.2020 Failure to comply with Rule 22 of SWM Rules, From Serial No. 1 to 10, Every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakh, Rs. 5 Lakh per month per local body for Population between 5 Lakh and 10 Lakh and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.

*[Handwritten Signature]*

2. Continued failure or every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020 Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2020.
4. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local Bodes/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2021.
5. Interim Measures for Phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020 compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.

Whereas, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

Whereas, NGT Vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.07.2022 to 31.12.2023.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in para 36(a) that "if the local bodies are unable to bear financial burben, the liability will be of the State Government with liberty to take remedial action against the erring local bodies".

Whereas, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

Whereas, MPPCB vide HO letter No. 174 dt. 24.12.2021 has already directed you to pay environment compensation of Rs. 36 Lakhs for period of Violation from 01.07.2020 to 31.12.2020 within 15 days from the date of issue of the directions, in the P.D. account number 051/1121/2019 of additional secretary environment department in vindhyachal Treasury, Vindhyachal Bhawan Bhopal, which has not been deposited till now after reminders given by HO MPPCB, Bhopal & RO MPPCB Bhopal.

Whereas, MPPCB vide HO letter No. 1614 dt. 11.05.2022 has already issued the notice for imposition of environmental compensation of Rs. 36 Lakhs for period of violation from 01.01.2021 to 30.06.2021.

Whereas, you have not complied with the tasks and timelines given by the Hon'ble NGT and continuous violation of Solid Waste Management Rules, 2016, till now, therefore you are liable to pay environment compensation for the period 01.07.2021 to 31.12.2023 as per table give below :-

Non Compliance					
ULBs Name	Distict	Rule 22 of SWM Rule 2016		Legacy waste Disposal Compensation (Rs in Lakh)	Total (Rs in Lakh)
		S.No. of Non Compliance	Compensation (Rs in Lakh)		
Shahganj	Sehore	8, 10	30	6	36

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition of the levied environment compensation amount for the period of **01.07.2021 to 31.12.2023**.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environment compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environment (protection) Act, 1986.

This issues with the approval of competent authority. Kindly acknowledge the receipt of this letter.

**For and On Behalf of  
M.P. Pollution Control Board**



**Regional Officer  
MP Pollution Control Board  
Bhopal (M.P.)**

Dated 28/12/2023

<sup>2653</sup>  
El.No. MPPCB/RO/BPL/2023

Copy To:-

1. The Member Secretary, MP Pollution Control Board, Bhopal (M.P.) for Information Please.
2. Director (Environment), (Technical Section), MPPCB, Bhopal (M.P.) for Information Please.
3. Director (Environment), (Legal Section), MPPCB, Bhopal (M.P.) for Information Please.



**Regional Officer  
MP Pollution Control Board  
Bhopal (M.P.)**

o/c



REGIONAL OFFICE,  
M.P. POLLUTION CONTROL BOARD,

E-5 Paryavaran Parisar Arera Colony Bhopal – 16

Telephone:- 0755-2466392 Email:-romppcb\_bpl@rediffmail.com



Sr. No. <sup>2654</sup> MPPCB/RO/BPL/2023

Dated 28/12/2023

To,

The Chief Municipal Officer,  
Nagar Parishad Budhni,  
District – Sehore (M.P.)

Sub:- Imposition of Environment Compensation for the period 01.07.2022 to 31.12.2023 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rule, 2016, Notice there of.

Ref :- 1. NGT orders Dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."  
2. Head Office order No. 198/legal/PCB/2023 Bhopal Dated 11.08.2023.  
3. Hon'ble NGT OA No. 71/2023 order Dated 31.10.2023.  
4. Hon'ble NGT OA No. 71/2023 order Dated 08.12.2023.  
5. Head Office, MPPCB Bhopal letter No. 3086/MSW/HOPCB/2023 Bhopal Dated 15.12.2023.

—00—

Whereas MP Pollution control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

Whereas, Regional Officer, MPPCB is authorised to impose environmental compensation Vide above referred MPPCB, HO, Bhopal order no. 198 Date 11.08.2023.

Whereas, You are the **Nagar Parisad** and it is the mandatory duty of Urban Local Bodies/Cantonment board to comply with the solid waste management Rules, 2016 as well as management & treatment of Sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & control of pollution) Act, 1974.

Whereas, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

Whereas, as per order on dated 31.10.2023 & 08.12.2023 in OA no. 71/2023 (Shri Kirti Kumar Sadashiv Bhat V/s Narmada Water Resource Department & Other), Hon'ble NGT Zonal Bench, Bhopal has issued instruction to respective Regional Officer to assess environment compensation wrt violation of Solid Waste Management Rules, 2016 and Legacy Waste in Narmadapuram Town.

Whereas, in OA No. 606/2018, compliance of Solid Waste Management Rules, 2016 and other Environment Issued. Hon'ble National Green Tribunal, Principal Bench, New Delhi Has directed on 17.01.2020 & 25.02.2023 that:-

1. After 31.03.2020 Failure to comply with Rule 22 of SWM Rules, From Serial No. 1 to 10, Every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakh, Rs. 5 Lakh per month per local body for Population between 5 Lakh and 10 Lakh and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.

2. Continued failure or every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020 Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2020.
4. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local Bodes/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2021.
5. Interim Measures for Phytoremediation/bioremediation etc. in repect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020 compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.

Whereas, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

Whereas, NGT Vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.07.2022 to 31.12.2023.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in para 36(a) that "if the local bodies are unable to bear financial burben, the liability will be of the State Government with liberty to take remedial action against the erring local bodies".

Whereas, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

Whereas, MPPCB vide **HO letter No. 174 dt. 24.12.2021** has already directed you to pay environment compensation of Rs. **12 Lakhs** for period of Violation from **01.07.2020 to 31.12.2020** within 15 days from the date of issue of the directions, in the P.D. account number 051/1121/2019 of addional secretary environment department in vindhyachal Treasury, Vindhyachal Bhawan Bhopal, which has not been deposited till now after reminders given by HO MPPCB, Bhopal & RO MPPCB Bhopal.

Whereas, MPPCB vide **HO letter No. 1614 dt. 11.05.2022** has already issued the notice for imposition of environmental compensation of Rs. **12 Lakhs** for period of violation from **01.01.2021 to 30.06.2021**.

Whereas, you have not complied with the tasks and timelines given by the Hon'ble NGT and continuous violation of Solid Waste Management Rules, 2016, till now, therefore you are liable to pay environment compensation for the **period 01.07.2021 to 31.12.2023** as per table give below :-

Non Compliance					
ULBs Name	Distict	Rule 22 of SWM Rule 2016		Legacy waste Disposal Compensation (Rs in Lakh)	Total (Rs in Lakh)
		S.No. of Non Compliance	Compensation (Rs in Lakh)		
Budhni	Sehore	8, 10	30	12	42

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition of the levied environment compensation amount for the period of **01.07.2021 to 31.12.2023**.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environment compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environment (protection) Act, 1986.

This issues with the approval of competent authority. Kindly acknowledge the receipt of this letter.

For and On Behalf of  
M.P. Pollution Control Board

  
Regional Officer  
MP Pollution Control Board  
Bhopal (M.P.)

Dated 08/12/2023

El.No. <sup>2655</sup> MPPCB/RO/BPL/2023

Copy To:-

1. The Member Secretary, MP Pollution Control Board, Bhopal (M.P.) for Information Please.
2. Director (Environment), (Technical Section), MPPCB, Bhopal (M.P.) for Information Please.
3. Director (Environment), (Legal Section), MPPCB, Bhopal (M.P.) for Information Please.

  
Regional Officer  
MP Pollution Control Board  
Bhopal (M.P.)

O/C



**Regional office**  
**Madhya Pradesh Pollution Control Board**  
 17, Bharatpuri Ujjain, Telephone no. 0734-2510984  
 Email id: romppcb\_ujjain@yahoo.co.in



S.No. 1796/MPPCB/RO/2023/

Ujjain, Dated 29/12/2023

To,

The Chief Municipal Officer,  
 Nagar Parishad Nemawar  
 District- Dewas (M.P)

**Sub: - Imposition of Environment Compensation for the period 01.07.2021 to 31.10.2023 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules, 2016, Notice Thereof.**

**Ref:-** 1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."  
 2. MPPCB Bhopal order No. 198/Legal/PCB/2023 Bhopal dated 11.08.2023

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, Regional Officer, MPPCB is authorized to impose environmental compensation vide above referred MPPCB, HO, Bhopal order no. 198 dated 11.08.2023.

WHEREAS, You are the Nagar Palika Parisad/Nagar Parisad (Urban Local Body) and it is the mandatory duty of Urban Local Bodies/ Cantonment Board to comply with the solid waste management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you are discharging untreated sewage from town into Narmada river, which is violation of section 24 of Water (Prevention & Control of Pollution) Act, 1974.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018, "compliance of Solid Waste Management Rules, 2016 and other environment issues, Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17.01.2020 & 25.02.2020 that:-

1. *After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs 10 Lakh per month per local body for population of above 10 Lakh, Rs. 5 Lakh per month per local body for population between 5 Lakh and 10 Lakh and Rs. 1 Lakh per month per for other local body from 01.04.2020 till compliance.*
2. *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.*
3. *Commencement of setting up of STPs by 31.03.2020- Compensation is payable for failure to do so at the rate of Rs. 05 Lakh per month per STP by concerned local bodies/ State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2020*
4. *Commissioning of STPs- 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local bodies/ States (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2021*
5. *Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 05 lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020*

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in Para 36(a) that *"if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies"*

WHEREAS, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS, you have not completed the construction and commissioning of STP so far and discharging untreated effluent into Narmada River through local nallas which are not connected to STP.

WHEREAS, Hon'ble NGT has issued Order to assess environmental compensation by the Regional Officer and to issue notice to the Municipal Corporation/ District Magistrate to comply on dated 31.10.2023 in O.A. No. 71/2023 (CZ) (Kirti Kumar Sadashiv Bhatt Vs Narmada Water Resource & Ors.)

WHEREAS, you have not complied with the timeline given by Hon'ble NGT, therefore, you are liable to pay environmental compensation for period 01.07.2021 to 31.10.2023 as per table given below:

ULB Name	District	Rules 22 of SWM Rules		Legacy Waste Disposal Compensation	Bioremediation of Drains		Commencement of STP Installation		Total (Rs. In Lakh)
		S. No. of Non Compliance	Compensation @ of Rs. 1 lakh/month (Rs. In lakh)	Compensation @ of Rs. 1 lakh/month (Rs. In lakh)	No. of drains	Compensation @ Rs. 5 lakh/month/drain (Rs. In lakh)	No. of STP's	Compensation @ of Rs. 10 lakh/month /STP (Rs. In Lakh)	
Nemawar	Dewas	2, 3, 8, & 10	1 Lakh X 28 Month= 28 Lakh	1 Lakh X 28 Month= 28 Lakh	02	5 Lakh X 28 Month X 2 = 280	01	10 Lakh X 28 Month X 1 = 280	616 Lakh

You are hereby given an opportunity of 15 days to submit your above reply/ objections (if any) pertaining to above stated non compliance and deposition of the levied environmental compensation amount for the period of 01.07.2021 to 31.10.2023

In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section- 17 of the Environmental (Protection) Act, 1986.

Kindly acknowledge the receipt of this letter.



**H.K. Tiwari**

Regional Officer, Ujjain



## जिला कार्यालय मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड देवास

745 एम.आय.जी. विकास नगर देवास.



☎ 07272-292451 email-subregional744@gmail.com

क्रमांक/ 442

/जिकादे/प्रनिबो/2023

देवास, दिनांक 29/12/2023

प्रति,

क्षेत्रीय अधिकारी  
म.प्र. प्रदूषण नियंत्रण बोर्ड,  
उज्जैन (म.प्र.)

विषय :- माननीय राष्ट्रीय हरित अधिकरण के प्रकरण क्रमांक-71/2023 (CZ) (कीर्ति कुमार सदाशिव भट्ट विरुद्ध नर्मदा वाटर रिसोर्स) में पारित आदेश के पालनार्थ कार्यवाही बाबत।

- संदर्भ :-
1. क्षेत्रीय कार्यालय, उज्जैन का पत्र क्रं.-1766, दिनांक 26.12.2023.
  2. जिला कार्यालय, देवास का पत्र. क्रं.-432, दिनांक 27.12.2023
  3. बोर्ड मुख्यालय, भोपाल पर्यावरण क्षतिपूर्ति संबंधी पत्र क्रं.-1614, दिनांक 11.05.2022
  4. बोर्ड मुख्यालय, भोपाल पर्यावरण क्षतिपूर्ति संबंधी पत्र क्रं.-174, दिनांक 24.12.2021

उपरोक्त विषयान्तर्गत संदर्भित पत्र के संबंध में लेख है कि पूर्व में माननीय राष्ट्रीय हरित अधिकरण के प्रकरण क्रमांक-606/2018 में जारी आदेश दिनांक 25.02.2020, 28.02.2020 एवं 14.12.2020 के अनुसार बोर्ड मुख्यालय के संदर्भित पत्र दिनांक 24.12.2021 एवं 11.05.2022 द्वारा नगर परिषद नेमावर जिला देवास पर क्रमशः अवधि 01.07.2020 से 31.12.2020 तक एवं 01.01.2021 से 30.06.2021 तक पर्यावरण क्षति पूर्ति का आंकलन कर अधिरोपित कि गई है।

माननीय राष्ट्रीय हरित अधिकरण के प्रकरण क्रमांक-71/2023 में पारित आदेश दिनांक 08.12.2023 के अनुपालन में पर्यावरण क्षति पूर्ति का आंकलन अवधि 01.07.2021 से 31.10.2023 तक कर जानकारी निर्धारित प्रारूप में तैयार कर संशोधन उपरान्त पुनः आपकी ओर अग्रिम कार्यवाही हेतु प्रेषित है।

संलग्न :- उपरोक्तानुसार।

( निकिता बरडे )

जिला पर्यावरण अधिकारी



जिला कार्यालय मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड देवास  
745 एम.आय.जी. विकास नगर देवास.



☎ 07272-292451 email-subregional744@gmail.com

**Environmental compensation imposition details (ULB-Nemawar, Distt.-Dewas)**

S.No.	Description	EC in Lakhs Rs.	Period from
A	Non compliance of MSW Rules	28	01/07/2021 to 31/10/2023
B	Remediation of legacy waste	28	01/07/2021 to 31/10/2023
C	Bio-remediation of drains	280	01/07/2021 to 31/10/2023
D	Non Installation of STPs	280	01/07/2021 to 31/10/2023
	<b>TOTAL</b>	<b>616</b>	



जिला कार्यालय मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड देवास  
745 एम.आय.जी. विकास नगर देवास.



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D	Non Installation of STPs	280	01/07/2021 to 31/10/2023
	<b>TOTAL</b>	<b>616</b>	

## Inspection Report

Name of ULB - Negar Parishad Nemawar  
 Population - 8302  
 Name, Designation & Address of In charge of ULB - Shri B.R. Mandloi  
 Name, Designation & Address of In charge of facility -

### Part A-Compliance status of MSW Rules 2016 - Rule (22) from Serial No. 1-10

S.No.	Description	Compliance status	
		Yes	No
1	Identification of suitable sites for setting up solid waste processing facilities.	Yes	
2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.		No
3	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities.		No
4	Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source,	Yes	
5	Ensure door to door collection of segregated waste and its Transportation in covered vehicles to processing or disposal facilities	Yes	
6	Ensure separate storage, collection and transportation of construction and demolition wastes.	Yes	
7	Setting up solid waste processing facilities by all local bodies having 100000 or more population.		No
8	Setting up solid waste processing facilities by local bodies and census towns below 100000 population.		No
9	Setting up common or stand alone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules.		No
10	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules.		No

**Part B- Bio-Remediation of legacy waste.**

- (i) Number of Dump sites along with location :- 01
- (ii) Quantity of Waste deposited in each dump site dated 01-07-2021 to 31-10-2023 :- 50 to 60 Ton (Approx)
- (iii) Status of bio-remediation in each dump site :- Nil  
(Started from 01.07.2021 /Completed/Not started)
- (iv) Capping of Old and abandoned dump sites :- Nil  
(Started/Completed/Not started)

**Part C- In-situ-bio- remediation**

S.No.	Description	Information to be provided by Regional Office
(i)	Number of drains meeting water bodies (Name of drains/Nallah of any)	02 (Siddhnath Ghant Nallah & Khai par nallah- Kati khai nallah)
(ii)	Status of treatment of drain by STP (Please provide details of STP along with no. of drains)	Nil
(iii)	In-situ-bio-remediation system required on drains (Please provide No.)	02
(iv)	Drains where in- situ- bio- remediation have started from 01.07.2021 (Please provide No.)	Nil
(v)	Drains where in- situ- bio- remediation have not started till 01.07.2021 (Please provide No.)	02

**Part D- Status of STP**

S.No.	Description	Information to be provided by Regional Office
(i)	Number of drains where STPs are required	01
(ii)	Number of Operational STP till 01-07-2021 to 31-10-2023 (pl. provide no. and capacity of each STP)	Nil
(iii)	Number of drains on which STPs are under construction as on 01-07-2021 to 31-10-2023 (pl. provide details of STP & drains)	Nil
(iv)	Number of drains where construction of STPs have not started as on 01-07-2021 to 31-10-2023	Nil
(v)	Number of other STPs where construction has been started as on 01-07-2021 to 31-10-2023 (Other than drains)	Nil
(vi)	Total number of STPs required to be setup in ULB	01

**Total Penalty on ULB (To be calculated from 01-07-2021 to 31-10-2023):-**

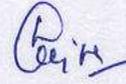
S.No.	Description	Amount in Lakh
A	Non Compliance of MSW Rules 2016 - Rule (22) from serial No. 1-10 (As per part A of Annex.I) (Sr.no. 2, 3, 8 & 10)	(01 Lakh/ULB/Month) 01 L X 01 X 28 M =28 Lakh
B	Bio- remediation of Legacy Waste (As per part B of Annex.I)	(01 Lakh/ULB/Month) 01 L X 01 X 28 M =28 Lakh
C	In- situ- bio- remediation - "The drains where in- situ- bio- remediation have not started from 01-07-2021 to 31-10-2023 (As per part C of Annex.I)	(05 Lakh/drain/Month) 05 L X 02 X 28 M =280 Lakh
D	Commencement of setting up of STPs by 01-07-2021 to 31-10-2023 "The drains where construction of STPs have not started as on 01-07-2021 to 31-10-2023 (As per part D of Annex.I)	(05 Lakh/Month/STP) 10 L X 28 M X 01 =280 Lakh
<b>Total Penalty</b>		616 Lakh

Note:- The inspection report should be supported with latest photographs.

Date of Inspection : 29/12/2023

Name & Signature of Inspecting Officer :- *Nikita Barde*

I hereby approve the above said facts of the inspecting report.



District Environment Officer  
(Name & Signature with Seal)

**(Nikita Barde)**  
**District Environment Officer**  
**M.P. Pollution Control Board**  
**Dewas**

**EC For Non Compliance of MSW Rules :-**

1. Non Compliance MSW Rules 2016 - Rule (2022) from serial No. 1-10  
(As per part A of Annex. I)
2. Total number of month=28 (From 01-07-2021 to 31-10-2023)
3. Compensation payable at the rate of Rs. 01 lakh per month per  $1 \times 28 \times 01 = 28$  Lac.

**EC for Bio- remediation Legacy Waste**

1. Bio- remediation Legacy Waste Approx- 50 to 60 MT.  
(As per part B of Annex.I)
2. Total number of month=28 (From 01-07-2021 to 31-10-2023)
3. Compensation payable at the rate of Rs. 01 lakh per month per  $1 \times 28 \times 01 = 28$  Lac.

**EC For bioremediation of drains :-**

1. Total number of drains (at Nemawar) =2
2. Total number of month=28 (From 01-07-2021 to 31-10-2023)
3. Compensation payable at the rate of Rs. 5 lakh per month per drain  $2 \times 28 \times 5 = 280$  Lac.

**EC For commissioning of STP :-**

1. Total number of non commissioned STP (at Nemawar) =1
2. Total number of month=28 (From 01-07-2021 to 31-10-2023)
3. Compensation payable at the rate of Rs. 10 lakh per month per STP  $1 \times 28 \times 10 = 280$  Lac.

**Total Environmental compensation up-to 31/10/2023 is Rs. 616 Lac.**



# MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E- mail:mswmpcb18@gmail.com

Azadi Ka  
Amrit Mahotsav

No. 164/MSW/HOPCB/2022

Bhopal, Date: / /2022

To,

The Chief Municipal Officer,  
Nagar Parishad,  
Nemawar,  
Distt.- Dewas (M.P.)



**Sub:** Imposition of Environmental Compensation for the period 01.01.2021 to 30.06.2021 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules, 2016 U/s 5 of Environmental (Protection) Act,1986: Notice there of.

**Ref:** 1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016".  
2. This office letter No. 174/MSW/HOPCB/2021 Bhopal Dated 24/12/2021

WHEREAS MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, the power to issue directions under section-5 of the Environment (Protection) Act,1986 has been delegated to the Chairman, MPPCB vide notification dated 10.04.2001.

WHEREAS, you are the Nagar Nigam/ Nagar Palika Parishad / Nagar Parishad/ Cantonment Board and it is the mandatory duty of Urban Local Bodies/ Cantonment Board to comply with the Solid Waste Management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018 , "Compliance of Solid Waste Management Rules, 2016 and other environment issues" Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17/01/2020 & 25/02/2020 that :-

1. After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakhs, Rs. 5 lakh per month per local body for population between 5 Lakhs and 10 Lakhs and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.
2. Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per local body for population of above 10 Lakhs, Rs. 5 lakh per month per local body for population between 5 Lakhs and 10 Lakhs and Rs. 1 lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020 – Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned local bodies/State (in terms of orders dt 28.08.2019 in O.A No 593/2017 and 06.12.2019 in O.A. No 673/2018) w.e.f. 01.04.2020.
4. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

**MADHYA PRADESH POLLUTION CONTROL BOARD**

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E- mail:mswmppcb18@gmail.com



WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in para 36 (a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies".

WHEREAS, as per report of the site inspection dated 09.07.2021 carried out by Regional Office, MPPCB, Dewas, it is observed that you have not complied with the tasks & timelines given by the Hon'ble NGT for period 01.01.2021 to 30.06.2021 and you are liable to pay environment compensation as per table given below :

Non Compliance									
ULB Name	District	Rule 22 of SWM Rules 2016		Legacy Waste disposal Compensation (Rs In lakh)	Bioremediation of Drains		Commencement of STP installation		Total (Rs In lakh)
		S.No of Non Compliance	Compensation (Rs In lakh)		No of Drains	Compensation (Rs In lakh)	No of STPs	Compensation (Rs In lakh)	
Nemawar	Dewas	2, 3, 6, 8, 10	6	6	2	60	1	30	102

WHEREAS, MPPCB vide this office letter No. 174 dt. 24/12/2021 has already directed you to pay Environment Compensation of Rs.102 Lakhs for period of violation from 01.07.2020 to 31.12.2020 within 15 days from the date of issue of the directions, in the P.D. account number 051/1121/2109 of Additional Secretary Environment Department in Vindhyachal Treasury, Vindhyachal Bhawan Bhopal, which has not been deposited so far .

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above Stated non compliance and deposition of the levied environmental compensation amount for the period of 01/01/2021 to 30/06/2021.

In case no reply is received within 15 days from the date of issue of this notice, above proposed Environment Compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environmental(Protection) Act,1986.

This issues with the approval of the competent authority. Kindly acknowledge the receipt of this letter.

For and On Behalf of  
M.P. Pollution Control Board

(A.A. Mishra)  
Member Secretary

Copy to :-

The Regional Officer, M. P. Pollution Control Board Dewas,, for information & necessary action please.

C:\Users\mppcb\Desktop\ALL\letter C1-152



# MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E-mail:mswmppcb18@gmail.com

75  
Azadi Ka  
Amrit Mahotsav

Bhopal, Date: 24/12/2021

No. 174/MSW/HOPCB/2021

To,

The Chief Municipal Officer,  
Nagar Parishad,  
Hatpiplya,  
Distt.- Dewas (M.P.)



**Sub:** Execution of the directions passed by Hon'ble National Green Tribunal imposing Environment Compensation for the period 01/07/2020 to 31/12/2020 for violating the provisions of Solid Waste Management Rules 2016.

**Ref:** 1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management rules, 2016".  
2. This office letter No. 62/HOPCB/2021 Bhopal Dated 01/03/2021

WHEREAS MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS, the power to issue directions under section-5 of the Environment (Protection) Act, 1986 has been delegated to the Chairman, MPPCB vide notification dated 10.04.2001.

WHEREAS, you are the Urban Local Body- Nagar Nigam/ Nagar Palika Parishad / Nagar Parishad/ Cantonment Board and it is the mandatory duty of Urban Local Bodies/ Cantonment Board to comply with the Solid Waste Management Rules, 2016.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018, "Compliance of Solid Waste Management Rules, 2016 and other environment issues", Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17/01/2020 & 25/02/2020 that :-

1. After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakhs, Rs. 5 lakh per month per local body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.
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3. Commencement of setting up of STPs by 31.03.2020 - Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned local bodies/State (in terms of orders dt 28.08.2019 in O.A No 593/2017 and 06.12.2019 in OA. No 673/2018) w.e.f. 01.04.2020.

225

11/12/22



# MADHYA PRADESH POLLUTION CONTROL BOARD

Azadi Ka  
Amrit Mahotsav

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016  
Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E-mail:mswmppcb18@gmail.com

4. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be under taken by 31.03.2020 - Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

WHEREAS, NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, as per report of the site inspection dated 19.08.20 & 09.07.21 carried out by Regional Office, MPPCB, Dewas, it is observed that you have not complied with the tasks & timelines given by the Hon'ble NGT for period 30.06.2020 to 31.12.2020 as per details given below :-

ULB Name	District	Non Compliance						Total (Rs In lakh)	
		Rule 22 of SWM Rules 2016		Legacy Waste disposal Compensation (Rs In lakh)	Bioremediation of Drains		Commencement of STP installation		
		S.No of Non Compliance	Compensation (Rs In lakh)		No of Drains	Compensation (Rs In lakh)	No of STPs		Compensation (Rs In lakh)
Hatpiplya	Dewas	2,3,6,8,10	6	6	1	30	1	30	72

WHEREAS, till date no reply of above referred notice dated 01.03.2021 has been received from you end. Whereas the Commissioner Urban Administration & Development Department, Govt. of MP has been requested vide letter no. 167 dt. 12/11/2021 to direct the Urban local bodies to deposit the amount of environmental compensation. In this respect Additional Commissioner Urban Administration Directorate has directed you vide letter sha-14/SBM/2021/2150 dt.17-12-2021 to take cognizance and comply as per law;

**You are hereby directed to pay Environment Compensation of Rs.72 Lakhs for period of violation from 01.07.2020 to 31.12.2020 i.e. 06 months within 15 days from the date of issue these directions, in the P.D. account number 051/1121/2109 of Additional Secretary Environment Department in Vindhyachal Treasury, Vindhyachal Bhawan Bhopal.**

This issues with the approval of the competent authority. Kindly acknowledge the receipt of this letter.

For and On Behalf of  
M.P. Pollution Control Board

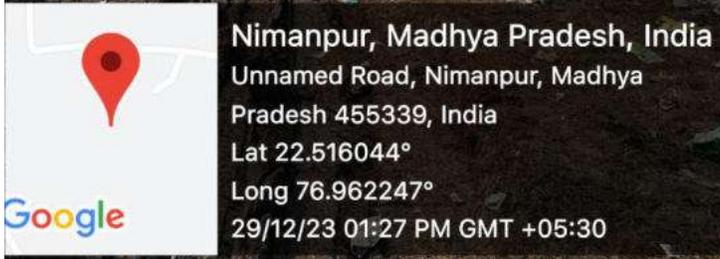
(A.A. Mishra)  
Member Secretary

Copy to :-  
✓ The Regional Officer, M. P. Pollution Control Board, Dewas for information & necessary action please.

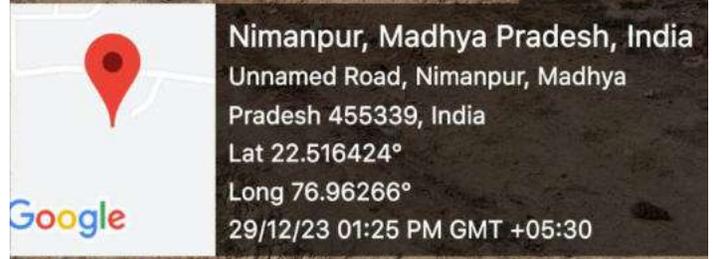
## Photographs of non-compliance

### A. Non Compliance of MSW Rules 2016 - Rule (22) (Serial no. 2, 3, 8 & 10)

MSW प्रोसेसिंग साईड स्थापित नहीं किया गया



MSW प्रोसेसिंग साईड स्थापित नहीं किया गया



## B. Bio-remediation of Legacy Waste

वर्तमान में लिगेसि वेस्ट की स्थिती (लगभग 50- 60 मेट्रीक टन)



वर्तमान में लिगेसि वेस्ट की स्थिती (लगभग 50- 60 मेट्रीक टन)



### C. In- situ- bio- remediation of drains

कटियाटी/बड़ीखाई नाला



GPS Map Camera



Nemawar, Madhya Pradesh, India  
FXVH+JXV, Nemawar, Madhya Pradesh  
455339, India  
Lat 22.493636°  
Long 76.979674°  
29/12/23 01:09 PM GMT +05:30

सिद्धनाथ घाट नाला



GPS Map Camera



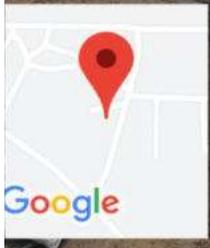
Nemawar, Madhya Pradesh, India  
FXVH+JXV, Nemawar, Madhya Pradesh  
455339, India  
Lat 22.49381°  
Long 76.979637°  
29/12/23 12:57 PM GMT +05:30

### D. Commencement of setting up of STPs

निर्माणाधीन STP



GPS Map Camera

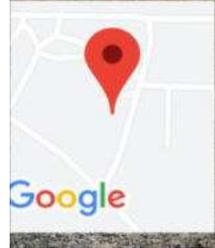


Nimanpur, Madhya Pradesh, India  
GX95+VCQ, Nimanpur, Madhya Pradesh  
455339, India  
Lat 22.517939°  
Long 76.958832°  
29/12/23 01:31 PM GMT +05:30

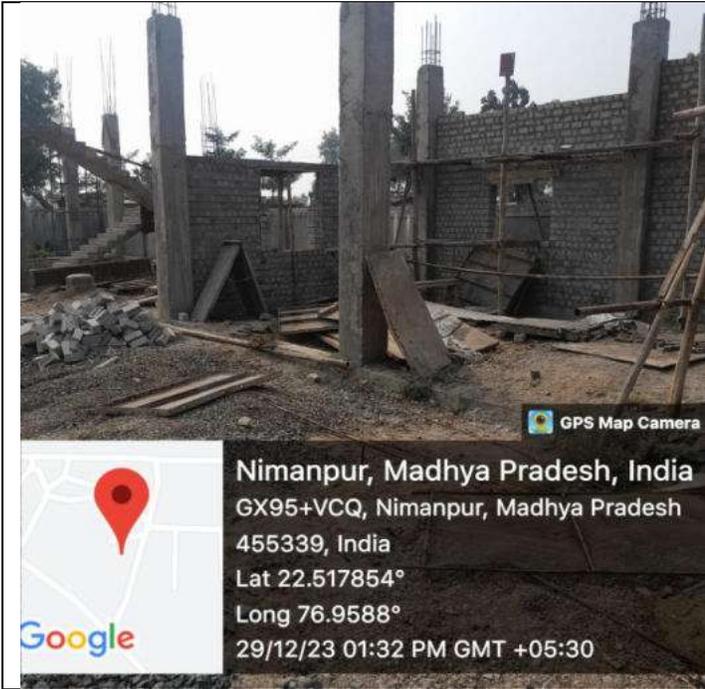
निर्माणाधीन STP



GPS Map Camera



Nimanpur, Madhya Pradesh, India  
GX95+VCQ, Nimanpur, Madhya Pradesh  
455339, India  
Lat 22.517834°  
Long 76.95877°  
29/12/23 01:32 PM GMT +05:30





## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail: romppcb\_indore@rediffmail.com

Sl. No. MPPCB/RO/IND/2023 Dated / /2023

To,

The Chief Municipal Officer,  
Municipal Council Barwani,  
District- Barwani (M.P.)

**Sub: - Imposition of Environment Compensation for the period 01.07.2022 to 31.10.2023 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules, 2016, Notice Thereof.**

**Ref: -**

1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. MPPCB Bhopal order No. 198/Legal/PCB/2023 Bhopal dated 11.08.2023

WHAREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, Regional Officer, MPPCB is authorised to impose environmental compensation vide above referred MPPCB, HO, Bhopal order no. 198 dated 11.08.2023.

WHEREAS, you are the Nagar Palika Parisad/Nagar Parisad (Urban Local Body) and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the solid waste management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you are discharging untreated sewage from town into Narmada river, which is violation of section 24 of Water (Prevention & Control of Pollution) Act, 1974.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

WHEREAS, in OA No. 606/2018, "*compliance of Solid Waste Management Rules, 2016 and other environment issues*, Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17.01.2020 & 25.02.2020 that:-

1. *After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh, Rs. 5 Lakh per month per local body for population between 5 Lakh and 10 Lakh and Rs. 1 Lakh per month per for other local body from 01.04.2020 till compliance.*
2. *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.*
3. *Commencement of setting up of STPs by 31.03.2020- Compensation is payable for failure to do so at the rate of Rs. 05 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.*
4. *Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.*
5. *Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020*



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in Para 36(a) that *"if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies."*

WHEREAS, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS, you have not completed the construction and commissioning of STP so far and discharging untreated effluent into Narmada River through local nallas which are not connected to STP.

WHEREAS, Hon'ble NGT has issued Order to assess environmental compensation by the Regional Officer and to issue notice to the Municipal Corporation/District Magistrate to comply on dated 31-10-2023 in O.A. No. 71/2023 (CZ) (Kirti Kumar Sadashiv Bhatt Vs Narmada Water Resource & Ors.).

WHEREAS, you have not complied with the timeline given by Hon'ble NGT, therefore, you are liable to pay environmental compensation for period 01.07.2022 to 31.10.2023 as per table given below:-

ULB Name	District	Rules 22 of SWM Rules		Legacy Waste Disposal Compensation	Bioremediation of Drains		Commencement of STP installation		Total (Rs in Lakh)
		S. No. of Non Compliance	Compensation @ of Rs.1 lakh/month (Rs. in lakh)		No. of Drains	Compensation @ of Rs.5 lakh/month/drain (Rs In Lakh)	No of STPs	Compensation @ of Rs.10 lakh/month/STP (Rs In Lakh)	
Barwani	Barwani	6, 8	16	Nil	02	160	01	160	336

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

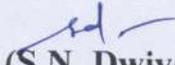
Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

of the levied environmental compensation amount for the period of 01.07.2022 to 31.10.2023.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section- 17 of the Environmental (Protection) Act, 1986.

Kindly acknowledge the receipt of this letter.

  
(S.N. Dwivedi)

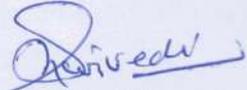
Regional Officer, Indore

Dated 15/12/2023

El. No. 4521 MPPCB/RO/IND/2023

Copy To:-

1. The Member Secretary, M.P. Pollution Control Board, Bhopal (M.P.) for information please.
2. Collector, Dist.-Barwani (M.P.) for information please.
3. Director (Environment), (Legal Section In-Charge), M.P. Pollution Control Board, Bhopal (M.P.) for information please.

  
(S.N. Dwivedi)

Regional Officer, Indore



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com



Sl. No. MPPCB/RO/IND/2023 Dated / /2023

To,

The Chief Municipal Officer,  
Nagar Parisad Omkareshwar,  
District- Khandwa (M.P.)

**Sub: - Imposition of Environment Compensation for the period 01.07.2022 to 31.10.2023 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules, 2016, Notice Thereof.**

**Ref: -**

1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. MPPCB Bhopal order No. 198/Legal/PCB/2023 Bhopal dated 11.08.2023

WHAREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, Regional Officer, MPPCB is authorised to impose environmental compensation vide above referred MPPCB, HO, Bhopal order no. 198 dated 11.08.2023.

WHEREAS, you are the Nagar Palika Parisad/Nagar Parisad (Urban Local Body) and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the solid waste management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you are discharging untreated sewage from town into Narmada river, which is violation of section 24 of Water (Prevention & Control of Pollution) Act, 1974.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

WHEREAS, in OA No. 606/2018, "*compliance of Solid Waste Management Rules, 2016 and other environment issues*, Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17.01.2020 & 25.02.2020 that:-

1. *After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh, Rs. 5 Lakh per month per local body for population between 5 Lakh and 10 Lakh and Rs. 1 Lakh per month per for other local body from 01.04.2020 till compliance.*
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3. *Commencement of setting up of STPs by 31.03.2020- Compensation is payable for failure to do so at the rate of Rs. 05 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.*
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5. *Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020*



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in Para 36(a) that *"if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies."*

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WHEREAS, you have not completed the construction and commissioning of STP so far and discharging untreated effluent into Narmada River through local nallas which are not connected to STP.

WHEREAS, Hon'ble NGT has issued Order to assess environmental compensation by the Regional Officer and to issue notice to the Municipal Corporation/District Magistrate to comply on dated 31-10-2023 in O.A. No. 71/2023 (CZ) (Kirti Kumar Sadashiv Bhatt Vs Narmada Water Resource & Ors.).

WHEREAS, you have not complied with the timeline given by Hon'ble NGT, therefore, you are liable to pay environmental compensation for period 01.07.2022 to 31.10.2023 as per table given below:-

ULB Name	District	Rules 22 of SWM Rules		Legacy Waste Disposal Compensation	Bioremediation of Drains		Commencement of STP installation		Total (Rs in Lakh)
		S. No. of Non Compliance	Compensation @ of Rs.1 lakh/month (Rs. in lakh)		No. of Drains	Compensation @ of Rs.5 lakh/month/drain (Rs In Lakh)	No of STPs	Compensation @ of Rs.10 lakh/month/STP (Rs In Lakh)	
Omkareshwar	Khandwa	6, 8	16	Nil	03	240	02	320	576

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

of the levied environmental compensation amount for the period of 01.07.2022 to 31.10.2023.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section- 17 of the Environmental (Protection) Act, 1986.

Kindly acknowledge the receipt of this letter.

(S.N. Dwivedi)

Regional Officer, Indore

Dated 18/7/2023

El. No. 4619 MPPCB/RO/IND/2023

Copy To:-

1. The Member Secretary, M.P. Pollution Control Board, Bhopal (M.P.) for information please.
2. Collector, Dist.-Khandwa (M.P.) for information please.
3. Director (Environment), (Legal Section In-Charge), M.P. Pollution Control Board, Bhopal (M.P.) for information please.

(S.N. Dwivedi)

Regional Officer, Indore



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

Sl. No. MPPCB/RO/IND/2023 Dated / /2023  
To,

The Chief Municipal Officer,  
Nagar Parisad Mandaleshwar,  
District- Khargone (M.P.)

**Sub: - Imposition of Environment Compensation for the period 01.07.2022 to 31.10.2023 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules, 2016, Notice Thereof.**

**Ref: -**

1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. MPPCB Bhopal order No. 198/Legal/PCB/2023 Bhopal dated 11.08.2023

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WHEREAS, you are the Nagar Palika Parisad/Nagar Parisad (Urban Local Body) and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the solid waste management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you are discharging untreated sewage from town into Narmada river, which is violation of section 24 of Water (Prevention & Control of Pollution) Act, 1974.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

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5. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

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WHEREAS, NGT vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

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WHEREAS, you have not completed the construction and commissioning of STP so far and discharging untreated effluent into Narmada River through local nallas which are not connected to STP.

WHEREAS, Hon'ble NGT has issued Order to assess environmental compensation by the Regional Officer and to issue notice to the Municipal Corporation/District Magistrate to comply on dated 31-10-2023 in O.A. No. 71/2023 (CZ) (Kirti Kumar Sadashiv Bhatt Vs Narmada Water Resource & Ors.).

WHEREAS, you have not complied with the timeline given by Hon'ble NGT, therefore, you are liable to pay environmental compensation for period 01.07.2022 to 31.10.2023 as per table given below:-

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Mandleshwar	Khargone	6, 8	16	Nil	02	160	01	160	336

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

of the levied environmental compensation amount for the period of 01.07.2022 to 31.10.2023.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section- 17 of the Environmental (Protection) Act, 1986.

Kindly acknowledge the receipt of this letter.

(S.N. Dwivedi)

Regional Officer, Indore

Dated 18/12/2023

El. No. 4611 MPPCB/RO/IND/2023

Copy To:-

1. The Member Secretary, M.P. Pollution Control Board, Bhopal (M.P.) for information please.
2. Collector, Dist.-Khargone (M.P.) for information please.
3. Director (Environment), (Legal Section In-Charge), M.P. Pollution Control Board, Bhopal (M.P.) for information please.

(S.N. Dwivedi)

Regional Officer, Indore



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

-----  
Sl. No. MPPCB/RO/IND/2023 Dated / /2023  
To,

The Chief Municipal Officer,  
Nagar Parisad Barwaha,  
District- Khargone (M.P.)

**Sub: - Imposition of Environment Compensation for the period 01.07.2022 to 31.10.2023 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules, 2016, Notice Thereof.**

**Ref: -** 1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."  
2. MPPCB Bhopal order No. 198/Legal/PCB/2023 Bhopal dated 11.08.2023

WHAREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, Regional Officer, MPPCB is authorised to impose environmental compensation vide above referred MPPCB, HO, Bhopal order no. 198 dated 11.08.2023.

WHEREAS, you are the Nagar Palika Parisad/Nagar Parisad (Urban Local Body) and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the solid waste management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you are discharging untreated sewage from town into Narmada river, which is violation of section 24 of Water (Prevention & Control of Pollution) Act, 1974.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

WHEREAS, in OA No. 606/2018, "*compliance of Solid Waste Management Rules, 2016 and other environment issues*, Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17.01.2020 & 25.02.2020 that:-

1. *After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh, Rs. 5 Lakh per month per local body for population between 5 Lakh and 10 Lakh and Rs. 1 Lakh per month per for other local body from 01.04.2020 till compliance.*
2. *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.*
3. *Commencement of setting up of STPs by 31.03.2020- Compensation is payable for failure to do so at the rate of Rs. 05 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.*
4. *Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.*
5. *Interim measures for phytoremediation/bioremediation etc, in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020*



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in Para 36(a) that *"if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies."*

WHEREAS, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS, you have not completed the construction and commissioning of STP so far and discharging untreated effluent into Narmada River through local nallas which are not connected to STP.

WHEREAS, Hon'ble NGT has issued Order to assess environmental compensation by the Regional Officer and to issue notice to the Municipal Corporation/District Magistrate to comply on dated 31-10-2023 in O.A. No. 71/2023 (CZ) (Kirti Kumar Sadashiv Bhatt Vs Narmada Water Resource & Ors.).

WHEREAS, you have not complied with the timeline given by Hon'ble NGT, therefore, you are liable to pay environmental compensation for period 01.07.2022 to 31.10.2023 as per table given below:-

ULB Name	District	Rules 22 of SWM Rules		Legacy Waste Disposal Compensation	Bioremediation of Drains		Commencement of STP installation		Total (Rs in Lakh)
		S. No. of Non Compliance	Compensation @ of Rs.1 lakh/month (Rs. in lakh)		No. of Drains	Compensation @ of Rs.5 lakh/month/drain (Rs In Lakh)	No of STPs	Compensation @ of Rs.10 lakh/month/STP (Rs In Lakh)	
Barwah	Khargone	6, 8	16	Nil	01	80	01	160	256

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

of the levied environmental compensation amount for the period of 01.07.2022 to 31.10.2023.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section- 17 of the Environmental (Protection) Act, 1986.

Kindly acknowledge the receipt of this letter.

(S.N. Dwivedi)

Regional Officer, Indore

Dated 18/10/2023

El. No. 4613 MPPCB/RO/IND/2023

Copy To:-

1. The Member Secretary, M.P. Pollution Control Board, Bhopal (M.P.) for information please.
2. Collector, Dist.-Khargone (M.P.) for information please.
3. Director (Environment), (Legal Section In-Charge), M.P. Pollution Control Board, Bhopal (M.P.) for information please.

9

(S.N. Dwivedi)

Regional Officer, Indore



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail: romppcb\_indore@rediffmail.com

Sl. No. MPPCB/RO/IND/2023 Dated / /2023  
To,

The Chief Municipal Officer,  
Nagar Parisad Sanawad,  
District- Khargone (M.P.)

**Sub: - Imposition of Environment Compensation for the period 01.07.2022 to 31.10.2023 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules, 2016, Notice Thereof.**

**Ref: -** 1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."  
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WHAREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, Regional Officer, MPPCB is authorised to impose environmental compensation vide above referred MPPCB, HO, Bhopal order no. 198 dated 11.08.2023.

WHEREAS, you are the Nagar Palika Parisad/Nagar Parisad (Urban Local Body) and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the solid waste management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you are discharging untreated sewage from town into Narmada river, which is violation of section 24 of Water (Prevention & Control of Pollution) Act, 1974.

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## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

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## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail: romppcb\_indore@rediffmail.com

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Sanawad	Khargone	6, 8	16	Nil	02	160	01	160	336

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

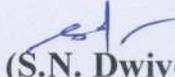
Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail: romppcb\_indore@rediffmail.com

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(S.N. Dwivedi)

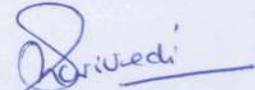
Regional Officer, Indore

Dated 18/11/2023

El. No. 4615 MPPCB/RO/IND/2023

Copy To:-

1. The Member Secretary, M.P. Pollution Control Board, Bhopal (M.P.) for information please.
2. Collector, Dist.-Khargone (M.P.) for information please.
3. Director (Environment), (Legal Section In-Charge), M.P. Pollution Control Board, Bhopal (M.P.) for information please.

  
(S.N. Dwivedi)

Regional Officer, Indore



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

-----  
Sl. No. MPPCB/RO/IND/2023 Dated / /2023  
To,

The Chief Municipal Officer,  
Nagar Parisad Maheshwar,  
District- Khargone (M.P.)

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## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

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## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

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WHEREAS, you have not completed the construction and commissioning of STP so far and discharging untreated effluent into Narmada River through local nallas which are not connected to STP.

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Maheshwar	Khargone	6, 8	16	Nil	04	320	01	160	496

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

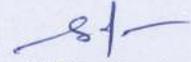
Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

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In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section- 17 of the Environmental (Protection) Act, 1986.

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g (S.N. Dwivedi)

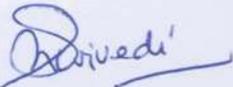
Regional Officer, Indore

Dated 18/12/2023

El. No. 4617 MPPCB/RO/IND/2023

Copy To:-

1. The Member Secretary, M.P. Pollution Control Board, Bhopal (M.P.) for information please.
2. Collector, Dist.-Khargone (M.P.) for information please.
3. Director (Environment), (Legal Section In-Charge), M.P. Pollution Control Board, Bhopal (M.P.) for information please.

  
g (S.N. Dwivedi)

Regional Officer, Indore

**MADHYA PRADESH POLLUTION CONTROL BOARD**

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it\_romppcbjbp@rediffmail.com

No. 2490 /ROPCB/2023Jabalpur, Date: 22/12/2023

To,

**The Chief Municipal Officer  
Nagar Palika Parishad Mandla  
Dist- Mandla**

**Sub-Execution of the Direction passed by Hon'ble National Green Tribunal imposing Environmental Compensation for the period 01/07/2021 to 31/10/2023 for violating the provision of Solid Waste Management Rules 2023**

**Ref- 1- NGT orders dated 25/02/2020, 28/02/2020 & 14/12/2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016"**

**2-Head Office Letter No. 174/MSW/HOPCB/2021 Bhopal Dated 24/12/2021**

**3-Head office order No. 198/Legal/PCB/2023 Bhopal dated 11/08/2023**

**4-Hon'ble NGT Case No. 71/2023 order dated 31/10/2023**

**5- This office letter No. 2329 Dated 24/11/2023**

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS the M.P. Pollution Control Board Bhopal has authorized to Regional Officer, MPPCB vide Office Order No. 198 Dated 11/08/2023 for imposing Environmental Compensation.

WHEREAS, you are the Nagar Palika Parishad and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the Solid Waste Management Rules 2016 as well management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & Control of Pollution) Act 1974

WHEREAS you are discharging untreated sewage from town into Narmada River which is violation of section 24 of Water (Prevention & Control of Pollution) Act 1974.

WHEREAS you have not obtained authorization as per the provision of Solid waste Management Rules 2016 from the MPPCB.

WHEREAS as per the order on dated 31/10/2023 in case no 71/2023 (Kirtikumar Sadashiv Bhatt V/s Narmada Water Resource Department & others ) Hon'ble NGT, Zonal Bench Bhopal has issued instruction to respective Regional officer to assess environment compensation wrt discharge of untreated sewage in Narmada River in Mandla Twon.



## MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it\_romppcbjbp@rediffmail.com

WHEREAS in OA No. 606/2018 “Compliance of Municipal Solid Waste Management Rules 2016” and other environment issues. Hon’ble National Green Tribunal Principal Bench. New Delhi has directed on 17/01/2020 & 25/02/2020 that:-

- 1- After 31/03/2020 failure to comply with Rules 22 of SWM Rules from serial No. 1 to 10 every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population at between 5 lakh and 10 Lakh and Rs. 1 Lakh Per month per other local body from 01/04/2020 till compliance.
- 2- Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month local body for population of above 10 Lakha and 1 Lakh per month per other local body.
- 3- Commencement of settling up to STPs by 31/03/2020- compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021
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And where as Hon’ble NGT vide its order dated 10/01/2020 has directed in Para 36 (a) that “if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies”

WHEREAS there is no change in ground reality as observed during inspection done by our officer’s time to time in past.



# MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it\_romppcbjbp@rediffmail.com

WHEREAS Hon'ble NGT has issued order dated 08/12/2023 "The state Pollution Control Board is directed to assess the Environmental compensation district wise and to proceed further in accordance with rules"

WHEREAS as per report of the site inspection dated 03/02/2022 & 08/11/2023 carried by the Regional Office MPPCB you have not complied with the tasks and timelines given by Hon'ble NGT therefore you are liable to pay environmental compensation in the period 01/07/2021 to 31/10/2023 as per table given below: -

ULB Name	District	Non-Compliance							Total Rs. In lakh
		Rules 22 of SWM Rules 2016	Legacy waste disposal compensation in Rs.	Bioremediation of Drains	Commencement of STP installation				
		S. No of non-compliance	Compensation (Rs. In Lakh)		No of Drain	Compensation in Rs.	No of STPs	Compensation (Rs. In Lakh)	
Mandla	Mandla	2,4,10	28	N.A	02	NA	02	560	588

WHEREAS, till date no reply of above referred notice dated 24/11/2023 has been received from you end.

**You are, hereby directed to pay Environment Compensation of Rs. 588 lakhs , of above direction. The amount shall be deposited in the following account -:**

Bank and Branch	Punjab national Bank
Account No.	6310001200000043
Beneficiary Name	Member Secretary
IFSC Code	PUNB0631000

AND in case of failure, action is liable to be initiated against you under relevant Acts/Provisions.

For and on behalf of MPPCB

(Alok Kumar Jain)

Regional Officer

Jabalpur, Date: / /

22/12/23

Endt.No.:-2491 /HOPCB/2023

Copy to:-

- 1- Member Secretary, M.P. Pollution Control Board Bhopal for information.
- 2- The District Collector, Mandla for information and necessary action.
- 3- Director (Environment) Legal Section, M.P. Pollution Control Board Bhopal for information.

(Alok Kumar Jain)

Regional Officer



**MADHYA PRADESH POLLUTION CONTROL BOARD**

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it\_romppcbjbp@rediffmail.com

ANNEXURE R-8/7

No. **2488** /ROPCB/2023

Jabalpur, Date: **22/12/2023**

To,

The Commissioner  
Nagar Palik Nigam Jabalpur  
Dist- Jabalpur

Sub- Execution of the Direction passed by Hon'ble National Green Tribunal imposing Environmental Compensation for the period 01/07/2021 to 31/10/2023 for violating the provision of Solid Waste Management Rules 2023

Ref- 1- NGT orders dated 25/02/2020, 28/02/2020 & 14/12/2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016"

2-Head Office Letter No. 174/MSW/HOPCB/2021 Bhopal Dated 24/12/2021

3-Head office order No. 198/Legal/PCB/2023 Bhopal dated 11/08/2023

4-Hon'ble NGT Case No. 71/2023 order dated 31/10/2023

5-This office letter No. 2327 Dated 24/11/2023

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS the M.P. Pollution Control Board Bhopal has authorized to Regional Officer, MPPCB vide Office Order No. 198 Dated 11/08/2023 for imposing Environmental Compensation.

WHEREAS, you are the Nagar Nigam Jabalpur and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the Solid Waste Management Rules 2016 as well management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & Control of Pollution) Act 1974

WHEREAS you are discharging untreated sewage from town into Narmada River which is violation of section 24 of Water (Prevention & Control of Pollution) Act 1974.

WHEREAS you have not obtained authorization as per the provision of Solid waste Management Rules 2016 from the MPPCB.

WHEREAS as per the order on dated 31/10/2023 in case no 71/2023 (Kirtikumar Sadashiv Bhatt V/s Narmada Water Resource Department & others ) Hon'ble NGT, Zonal Bench Bhopal has issued instruction to respective Regional officer to assess environment compensation wrt discharge of untreated sewage in Narmada River in Jabalpur Twon.



## MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it\_romppcbjbp@rediffmail.com

WHEREAS in OA No. 606/2018 “Compliance of Municipal Solid Waste Management Rules 2016” and other environment issues. Hon’ble National Green Tribunal Principal Bench. New Delhi has directed on 17/01/2020 & 25/02/2020 that:-

- 1- After 31/03/2020 failure to comply with Rules 22 of SWM Rules from serial No. 1 to 10 every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population at between 5 lakh and 10 Lakh and Rs. 1 Lakh Per month per other local body from 01/04/2020 till compliance.
- 2- Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month local body for population of above 10 Lakha and 1 Lakh per month per other local body.
- 3- Commencement of settling up to STPs by 31/03/2020- compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021
- 4- Commencement of settling up to STPs by 31/03/2021- compensation in payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021
- 5- Interims measures for phytoremediation bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31/03/2020. Compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2020)

WHEREAS State PCB has been directed by NGT vide order dated 28/02/2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon’ble NGT vide its order dated 10/01/2020 has directed in Para 36 (a) that “if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies”

WHEREAS there is no change in ground reality as observed during inspection done by our officer’s time to time in past.



## MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it\_romppcbjbp@rediffmail.com

WHEREAS Hon'ble NGT has issued order dated 08/12/2023 "The state Pollution Control Board is directed to assess the Environmental compensation district wise and to proceed further in accordance with rules"

WHEREAS as per report of the site inspection dated 03/02/2022 & 07/11/2023 carried by the MPPCB you have not complied with the tasks and timelines given by Hon'ble NGT therefore you are liable to pay environmental compensation in the period 01/07/2021 to 31/10/2023 as per table given below: -

ULB Name	District	Rules 22 of SWM Rules 2016		Non-Compliance		Commencement of STP installation		Total Rs. In lakh	
		S. No of non-compliance	Compensation (Rs. In Lakh)	Legacy waste disposal compensation in Rs.	Bioremediation of Drains	No of STPs	Compensation (Rs. In Lakh)		
Jabalpur	Jabalpur	2.4,10	N.A	280	No of Drain 03	Compensation in Rs. NA	No of STPs 03	Compensation (Rs. In Lakh) 840	1120

WHEREAS, till date no reply of above referred notice dated 24/11/2023 has been received from you end.

**You are, hereby directed to pay Environment Compensation of Rs. 1120 lakhs, of above direction. The amount shall be deposited in the following account :-**

Bank and Branch	Punjab national Bank
Account No.	6310001200000043
Beneficiary Name	Member Secretary
IFSC Code	PUNB0631000

AND in case of failure, action is liable to be initiated against you under relevant Acts/Provisions.

**For and on behalf of MPPCB**

  
(Alok Kumar Jain)  
Regional Officer

Jabalpur, Date: 12/12/23

Endt.No.:- 2489 /HOPCB/2023

Copy to:-

- 1- Member Secretary, M.P. Pollution Control Board Bhopal for information.
- 2- The District Collector, Jabalpur for information and necessary action.
- 3- Director (Environment) Legal Section, M.P. Pollution Control Board Bhopal for information.

  
(Alok Kumar Jain)  
Regional Officer



ANNEXURE R-8/8 SPFED POST O/C  
**MADHYA PRADESH POLLUTION CONTROL BOARD**  
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur  
Phone (0761)-4042780, E- mail:it\_romppcbjbp@rediffmail.com

No. 2492/ROPCB/2023

Jabalpur, Date: 22/12/2023

To,

The Chief Municipal Officer  
Nagar Parishad Bhedaghat  
Dist- Jabalpur

Sub- Execution of the Direction passed by Hon'ble National Green Tribunal imposing Environmental Compensation for the period 01/07/2021 to 31/10/2023 for violating the provision of Solid Waste Management Rules 2023

Ref- 1- NGT orders dated 25/02/2020, 28/02/2020 & 14/12/2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016"

2-Head Office Letter No. 174/MSW/HOPCB/2021 Bhopal Dated 24/12/2021

3-Head office order No. 198/Legal/PCB/2023 Bhopal dated 11/08/2023

4-Hon'ble NGT Case No. 71/2023 order dated 31/10/2023

5-This office Letter No. 2343 Dated 28/11/2023

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS the M.P. Pollution Control Board Bhopal has authorized to Regional Officer, MPPCB vide Office Order No. 198 Dated 11/08/2023 for imposing Environmental Compensation.

WHEREAS, you are the Nagar Palika Parishad and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the Solid Waste Management Rules 2016 as well management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & Control of Pollution) Act 1974

WHEREAS you are discharging untreated sewage from town into Narmada River which is violation of section 24 of Water (Prevention & Control of Pollution) Act 1974.

WHEREAS you have not obtained authorization as per the provision of Solid waste Management Rules 2016 from the MPPCB.

WHEREAS as per the order on dated 31/10/2023 in case no 71/2023 (Kirtikumar Sadashiv Bhatt V/s Narmada Water Resource Department & others ) Hon'ble NGT, Zonal Bench Bhopal has issued instruction to respective Regional officer to assess environment compensation wrt discharge of untreated sewage in Narmada River in Bhedaghat Twon.



## MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it\_romppcbjbp@rediffmail.com

WHEREAS in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016" and other environment issues. Hon'ble National Green Tribunal Principal Bench. New Delhi has directed on 17/01/2020 & 25/02/2020 that:-

- 1- After 31/03/2020 failure to comply with Rules 22 of SWM Rules from serial No. 1 to 10 every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population at between 5 lakh and 10 Lakh and Rs. 1 Lakh Per month per other local body from 01/04/2020 till compliance.
- 2- Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month local body for population of above 10 Lakha and 1 Lakh per month per other local body.
- 3- Commencement of settling up to STPs by 31/03/2020- compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021
- 4- Commencement of settling up to STPs by 31/03/2021- compensation in payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021
- 5- Interims measures for phytoremediation bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31/03/2020. Compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2020)

WHEREAS State PCB has been directed by NGT vide order dated 28/02/2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in Para 36 (a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies"

WHEREAS there is no change in ground reality as observed during inspection done by our officer's time to time in past.



# MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it\_romppcbjbp@rediffmail.com

WHEREAS Hon'ble NGT has issued order dated 08/12/2023 "The state Pollution Control Board is directed to assess the Environmental compensation district wise and to proceed further in accordance with rules"

WHEREAS as per report of the site inspection dated 08/11/2023 carried by the MPPCB you have not complied with the tasks and timelines given by Hon'ble NGT therefore you are liable to pay environmental compensation in the period 01/07/2021 to 31/10/2023 as per table given below:-

ULB Name	District	Non-Compliance				Commencement of STP installation		Total Rs. In lakh	
		Rules 22 of SWM Rules 2016	Legacy waste disposal compensation in Rs.	Bioremediation of Drains	of	No of STPs	Compensation (Rs. In Lakh)		
Bhedaghat	Jabalpur	S. No of non-compliance 2,4,10	Compensation (Rs. In Lakh) N A	Legacy waste disposal compensation in Rs. N.A	No of Drain 01	Compensation in Rs. NA	No of STPs 01	Compensation (Rs. In Lakh) 280	280

WHEREAS, till date no reply of above referred notice dated 28/11/2023 has been received from you end.

**You are, hereby directed to pay Environment Compensation of Rs. 280 lakhs , of above direction. The amount shall be deposited in the following account -:**

Bank and Branch	Punjab national Bank
Account No.	6310001200000043
Beneficiary Name	Member Secretary
IFSC Code	PUNB0631000

AND in case of failure, action is liable to be initiated against you under relevant Acts/Provisions.

For and on behalf of MPPCB

(Alok Kumar Jain)  
Regional Officer

Jabalpur, Date: / /

22/12/23

Endt.No.:- 2493 /HOPCB/2023

Copy to:-

- 1- Member Secretary, M.P. Pollution Control Board Bhopal for information.
- 2- The District Collector, Jabalpur for information and necessary action.
- 3- Director (Environment) Legal Section, M.P. Pollution Control Board Bhopal for information.

(Alok Kumar Jain)  
Regional Officer

D/C



**REGIONAL OFFICE,  
M.P. POLLUTION CONTROL BOARD,**



Plot No. 28 C, Sector New, Industrial Area Mandideep, District - Raisen

Phone No. 07480-292564, E-mail :- [romppcbmandideep@gmail.com](mailto:romppcbmandideep@gmail.com)

Sr. No. 12 MPPCB/RO/MND/2024

Dated 02/01/2024

To,

The Chief Municipal Officer,  
Nagar palika Parishad Narmadapuram,  
District – Narmadapuram (M.P.)

**Sub:-** Imposition of Environment Compensation for the period 01.07.2021 to 31.10.2023 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rule, 2016.

**Ref :-**

1. NGT orders Dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. Head Office order No. 198/legal/PCB/2023 Bhopal Dated 11.08.2023.
3. Hon'ble NGT OA No. 71/2023 order Dated 31.10.2023.
4. Hon'ble NGT OA No. 71/2023 order Dated 08.12.2023.
5. Head Office, MPPCB Bhopal letter No. 3086/MSW/HOPCB/2023 Bhopal Dated 15.12.2023.
6. This office letter No. 2221 Dated 15/12/2023

—00—

Whereas MP Pollution control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

Whereas, Regional Officer, MPPCB is authorised to impose environmental compensation Vide above referred MPPCB, HO, Bhopal order no. 198 Date 11.08.2023.

Whereas, You are the **Nagar Palika Parisad** and it is the mandatory duty of Urban Local Bodies/Cantonment board to comply with the solid waste management Rules, 2016 as well as management & treatment of Sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & control of pollution) Act, 1974.

Whereas, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

Whereas, as per order on dated 31.10.2023 & 08.12.2023 in OA no. 71/2023 (Shri Kirti Kumar Sadashiv Bhat V/s Narmada Water Resource Department & Other), Hon'ble NGT Zonal Bench, Bhopal has issued instruction to respective Regional Officer to assess environment compensation wrt violation of Solid Waste Management Rules, 2016 and Legacy Waste in Narmadapuram Town.

Whereas, in OA No. 606/2018, compliance of Solid Waste Management Rules, 2016 and other Environment Issued. Hon'ble National Green Tribunal, Principal Bench, New Delhi Has directed on 17.01.2020 & 25.02.2023 that:-

1. After 31.03.2020 Failure to comply with Rule 22 of SWM Rules, From Serial No. 1 to 10, Every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakh, Rs. 5 Lakh per month per local body for Population between 5 Lakh and 10 Lakh and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.

2. Continued failure or every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020 Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2020.
4. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local Bodes/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2021.
5. Interim Measures for Phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020 compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.

Whereas, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

Whereas, NGT Vide its order dated 14.12.2020 has extended the time line for levy of compensation i.e. 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in para 36(a) that "if the local bodies are unable to bear financial burben, the liability will be of the State Government with liberty to take remedial action against the erring local bodies".

Whereas, there is no change in ground reality as observed during inspection done by our officer's on 15.12.2023 and time to time in past.

Whereas, MPPCB vide HO letter No. 174 dt. 24.12.2021 has already directed you to pay environment compensation of Rs. 162 Lakhs for period of Violation from 01.07.2020 to 31.12.2020 within 15 days from the date of issue of the directions, in the P.D. account number 051/1121/2019 of additional secretary environment department in vindhyachal Treasury, Vindhyachal Bhawan Bhopal, which has not been deposited till now after reminders given by HO MPPCB, Bhopal & RO MPPCB Mandideep.

Whereas, you have not complied with the tasks and timelines given by the Hon'ble NGT and continuous violation of Solid Waste Management Rules, 2016, till now, therefore you are liable to pay environment compensation for the period 01.07.2021 to 31.10.2023 as per table give below :-

Non Compliance					
ULBs Name	Distict	Rule 22 of SWM Rule 2016		Legacy waste Disposal Compensation (Rs in Lakh)	Total (Rs in Lakh)
		S.No. of Non Compliance	Compensation (Rs in Lakh)		
Narmadapuram	Narmadapuram	2,3,7,10	28.00	28.00	56.00

Whereas, till date no reply of above referred notice date 15.12.2023 has been received from your end.

**You are hereby directed to pay Environmental Compensation of Rs. 56.00 Lakh of period of violation from 01.07.2021 to 31.10.2023 i.e. 28 month within 15 days from the date of issue of these Direction in the Member Secretary, MPPCB Environment Protection Fund NGT Account No. – 6310001200000043 IFSC Code – PUNB06310000, Punjab National Bank, Bhopal.**

This issues with the approval of competent authority. Kindly acknowledge the receipt of this letter.

**For and On Behalf of  
M.P. Pollution Control Board**

  
**(Abhay Saraf)**  
Regional Officer

 **MP Pollution Control Board  
Mandideep, Raisen (M.P.)**

**El.No. MPPCB/RO/MND/2024**

**Dated / /2024**

**Copy To:-**

1. The Member Secretary, MP Pollution Control Board, Bhopal (M.P.) for Information Please.
2. Director (Environment), (Technical Section), MPPCB, Bhopal (M.P.) for Information Please.
3. Director (Environment), (Legal Section), MPPCB, Bhopal (M.P.) for Information Please.

  
**(Abhay Saraf)**  
Regional Officer  
MP Pollution Control Board  
Mandideep, Raisen (M.P.)

## MADHYA PRADESH POLLUTION CONTROL BOARD

Parvatanagar Parisar, E-5, Arera Colony  
 Phone (0755)-2463191, 2463426, Fax (0755)-2463742, 1

POL BOARD

M-16

18@gmail.com

Azadi Ka Amrit Mahotsav

संज्ञा-अ

No. 174/MSW/HOPCB/2021

Bhopal, Date: 24/12/2021

To,

The Chief Municipal Officer,  
 Nagar Parishad,  
 Amarkantak,  
 Distt.- Anuppur (M.P.)

Handwritten signature and date: 24/12/2021

Handwritten date: 25/12/21

Sub: Execution of the directions passed by Hon'ble National Green Tribunal imposing Environment Compensation for the period 01/07/2020 to 31/12/2020 for violating the provisions of Solid Waste Management Rules 2016.

Ref: 1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management rules, 2016".  
 2. This office letter No. 62/HOPCB/2021 Bhopal Dated 01/03/2021

WHEREAS MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS, the power to issue directions under section-5 of the Environment (Protection) Act, 1986 has been delegated to the Chairman, MPPCB vide notification dated 10.04.2001.

WHEREAS, you are the Urban Local Body - Nagar Palika Parishad / Nagar Parishad / Cantonment Board and it is the mandatory duty of Urban Local Bodies / Cantonment Board to comply with the Solid Waste Management Rules, 2016.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018; "Compliance of Solid Waste Management Rules, 2016 and other environment issues", Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17/01/2020 & 25/02/2020 that :-

1. After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakhs, Rs. 5 lakh per month per local body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.
2. Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per local body for population of above 10 lakhs, Rs. 5 lakh per month per local body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other local body.

Commencement of sealing up of Sites by 31.03.2020 - Compensation is payable for failure to comply with the provisions of Rule 22 of SWM Rules, 2016 from 01.04.2020 till compliance.  
 w.e.f. 01.04.2020.

# MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E-mail:mswmppcb18@gmail.com

4. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage reduce the pollution load on recipient water bodies shall be under taken by 31.03.2020 Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. N 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

WHEREAS, NGT vide its order dated 14/12/2020 has extended the time line for levy c compensation from 01/04/2020 to 01/07/2020.

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis o above criteria.

WHEREAS, as per report dated 08.01.2021 and the site inspection dated 05.08.20 & 01.07.21 carried out by Regional Office, MPPCB, Shahdol, it is observed that you have not complied with the tasks & timelines given by the Hon'ble NGT for period 30.06.2020 to 31.12.2020 as per details given below :-

Non Compliance									
ULB Name	District	Rule 22 of SWM Rules 2016		Legacy Waste disposal Compensation (Rs In lakh)	Bioremediation of Drains		Commencement of STP installation		Total (Rs In lakh)
		S.No of Non Compliance	Compe nsation (Rs In lakh)		No of Drains	Compen sation (Rs In lakh)	No of STPs	Compens ation (Rs In lakh)	
Amarkantak	Anuppur	4,5,4,6,8,10	6	6	2	60	0	0	72

WHEREAS, till date no reply of above referred notice dated 01.03.2021 has been received from you end. Whereas the Commissioner Urban Administration & Development Department, Govt. of MP has been requested vide letter no. 167 dt. 12/11/2021 to direct the Urban local bodies to deposit the amount of environmental compensation. In this respect Additional Commissioner Urban Administration Directorate has directed you vide letter sha-14/SBM/2021/2150 dt.17-12-2021 to take cognizance and comply as per law;

You are here directed to pay Environment Compensation of Rs 72 Lakhs for period of violation from 01.07.2020 to 31.12.2020 i.e. 06 months within 15 days from the date of issue these directions, in the P.D. account number 051/1121/2109 of Addiiaonal Secretary Environment Department in Vindhyachal Treasury, Vindhyachal Bhawan Bhopal.

This issues with the approval of the competent authority. Kindly acknowledge the receipt of this letter.

For and On Behalf of  
M.P. Pollution Control Board

(A.A.Mishra)

Member Secretary

Copy to :-

The Regional Office, M. P. Pollution Control Board, Shahdol (for information & ...)



## क्षेत्रीय कार्यालय

मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड,

बाई पास चौक, गोदरा, बुधर रोड जिला शहडोल 484001 (म.प्र.)  
Tel./Fax (07632) 246038 / E mail : ropebshahadol@gmail.com



शहडोल, दिनांक 22/09/2023

क्रमांक 2224/क्षेका/प्रनिबो/शहडोल/2023

प्रति,

मुख्य नगर पालिका अधिकारी,  
नगर परिषद अमरकंटक,  
जिला- अनूपपुर (म.प्र.)

विषय:- अवधि दिनांक 01/07/2021 से दिनांक 30/06/2023 तक हेतु पर्यावरण क्षतिपूर्ति की राशि वावत्।

- संदर्भ:- 1. माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ.ए. नंबर 606/2018 में दिनांक 25/02/2020, 28/02/2020, एवं 14/12/2020 को पारित आदेश।
2. बोर्ड मुख्यालय द्वारा जारी आदेश प्रमाण पत्र 1998/विधिक/पीसीबी/2023 भोपाल दिनांक 11/08/2023।
3. इस कार्यालय का नोटिस पत्र क्रमांक 1633 दिनांक 25/8/2023।

उपरोक्त बिषयान्तर्गत माननीय एन.जी.टी. के द्वारा पारित आदेश संदर्भ अनुक्रमांक (1) एवं बोर्ड मुख्यालय के द्वारा जारी संदर्भित कार्यालय आदेश अनुक्रमांक (2) के तहत कार्यालय के पत्र संदर्भ अनुक्रमांक (3) द्वारा आपके विरुद्ध पर्यावरण क्षतिपूर्ति अधिरोपण के संबंध में नोटिस जारी कर अपना पक्ष प्रस्तुत करने हेतु आपको 15 दिवस का समय दिया गया था। समय उपरान्त आपके द्वारा पर्यावरण क्षतिपूर्ति के अधिरोपण के संबंध में कोई प्रति उत्तर/पक्ष इस कार्यालय को प्रेषित नहीं किया गया है।

अतः कार्यालय के पत्र संदर्भ अनुक्रमांक (3) द्वारा निर्धारित अवधि दिनांक 01/07/2021 से दिनांक 30/06/2023 तक हेतु पर्यावरण क्षतिपूर्ति राशि रुपए 24000000.00/- ("दो करोड़ चालीस लाख") रुपये 7 दिवस के अंदर जमा कराया जाना सुनिश्चित करे। इस कार्यालय को खाते का विवरण संलग्न प्रपत्र के अनुसार है।

उक्त राशि जमा नहीं किए जाने की दशा में माननीय जिलाधीश अनूपपुर को उक्त संबंध में आर.आर.सी. जारी कर पर्यावरण क्षतिपूर्ति बसूल कराए जाने के अतिरिक्त अन्य कोई विकल्प नहीं होगा।

संलग्न:- उपरोक्तानुसार

ofc

(संजीव मेहरा)  
क्षेत्रीय अधिकारी

म.प्र. प्रदूषण नियंत्रण बोर्ड,  
शहडोल (म.प्र.)

शहडोल, दिनांक 22/09/2023

क्रमांक 2225/क्षेका/प्रनिबो/शहडोल/2023

प्रतिलिपि:- 1. सदस्य सचिव, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।

2. कलेक्टर कार्यालय, जिला अनूपपुर, की ओर सूचनार्थ।

3. डायरेक्टर, पर्यावरण प्रभारी, विधि शाखा, बोर्ड मुख्यालय भोपाल, की ओर सूचनार्थ प्रेषित।

(संजीव मेहरा)  
क्षेत्रीय अधिकारी

शहडोल (म.प्र.)



# क्षेत्रीय कार्यालय

## मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

बाई पास चौक, गोस्तच, बुझर रोड जिला शहडोल 484001 (म.प्र.)  
Tel. Fax (07652) 248978 E-mail : mpcisshahadol@gmail.com

संलग्नक - E2



क्रमांक 2239/क्षेका/प्रनिबो/शहडोल/2023

शहडोल, दिनांक 25/09/2023

प्रति,

मुख्य नगर पालिका अधिकारी,  
नगर परिषद अमरकंटक,  
जिला- अनूपपुर (म.प्र.)

विषय:- अवाधे दिनांक 01/07/2021 से दिनांक 30/06/2023 तक हेतु सशोधित पर्यावरण क्षतिपूर्ति की राशि वावत्।

- संदर्भ:-
- माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ.ए. नंबर 606/2018 में दिनांक 25/02/2020, 28/02/2020, एवं 14/12/2020 को पारित आदेश।
  - बोर्ड मुख्यालय द्वारा जारी आदेश प्रमाण पत्र 1998/विधिक/पीसीबी/2023 भोपाल दिनांक 11/08/2023।
  - इस कार्यालय का नोटिस पत्र क्रमांक 1633 दिनांक 25/8/2023
  - इस कार्यालय का पत्र क्रमांक 2224 दिनांक 02.09.2023

उपरोक्त विषयान्तर्गत माननीय एन.जी.टी. के द्वारा पारित आदेश संदर्भ अनुक्रमांक (1) एवं बोर्ड मुख्यालय के द्वारा जारी संदर्भित कार्यालय आदेश अनुक्रमांक (2) के तहत कार्यालय के पत्र संदर्भ अनुक्रमांक (3) द्वारा आपके विरुद्ध पर्यावरण क्षतिपूर्ति राशि 5,28,00,000.00/- (पांच करोड़ अठ्ठाइस लाख रुपये मात्र) अधिरोपण के संबंध में नोटिस जारी किया गया था।

अतः कार्यालय के पत्र संदर्भ अनुक्रमांक (4) में टंकण मुद्रि के परामर्शन कर आपसे स्पष्ट किया जाता है, कि अंतिम रूप से निर्धारित पर्यावरण क्षतिपूर्ति राशि 2,40,00,000.00/- (दो करोड़ चालीस लाख रुपये मात्र) न होकर, नोटिस में उल्लेखित राशि 5,28,00,000.00/- (पांच करोड़ अठ्ठाइस लाख रुपये मात्र) ही है।

(संजीव मेहरा)

0/4

क्षेत्रीय अधिकारी  
म.प्र. प्रदूषण नियंत्रण बोर्ड,  
शहडोल (म.प्र.)

क्रमांक 2240/क्षेका/प्रनिबो/शहडोल/2023

शहडोल, दिनांक 25/09/2023

प्रतिलिपि:- 1. सदस्य सचिव, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।

2. कलेक्टर कार्यालय, जिला अनूपपुर, की ओर सूचनार्थ।

(संजीव मेहरा)

0/4

क्षेत्रीय अधिकारी  
म.प्र. प्रदूषण नियंत्रण बोर्ड,  
शहडोल (म.प्र.)



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

बाई पास चौक गोरतरा बुढार रोड जिला शहडोल 484001 (म.प्र.)

E mail:ropcbshahadol@gmail.com



क्रमांक: 3591 / क्षेत्रा / प्रनिबो / 2023  
प्रति,

शहडोल दिनांक: 19 / 12 / 2023

✓ मुख्य नगर पालिका अधिकारी,  
नगर परिषद, अमरकंटक,  
जिला- अनूपपुर (म.प्र.)

विषय:- अवधि दिनांक 01.07.2023 से 31.10.2023 तक हेतु पर्यावरण क्षतिपूर्ति की राशि अधिरोपण बावत्।

- संदर्भ:- 1. माननीय राष्ट्रीय हरित अधिकरण प्रकरण क्रमांक 606/2018 में दिनांक 25.02.2020, 28.02.2020 एवं 14.12.2020 को पारित आदेश।  
2. माननीय राष्ट्रीय हरित प्रकरण क्रमांक 71/2023 में दिनांक 08.12.2023 को पारित आदेश।  
3. बोर्ड मुख्यालय, भोपाल द्वारा जारी आदेश पत्र 1998/विधिक/पीसीबी/2023 भोपाल दिनांक 11.08.2023  
4. इस कार्यालय का पत्र क्रमांक 3284 दिनांक 08.11.2023

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उपरोक्त विषयांतर्गत माननीय एनजीटी के द्वारा पारित आदेश संदर्भ अनुक्रमांक (1), (2) एवं बोर्ड मुख्यालय, भोपाल के द्वारा जारी संदर्भित कार्यालय आदेश अनुक्रमांक (3) के तहत कार्यालय के पत्र संदर्भ अनुक्रमांक (4) द्वारा आपके विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपण के संबंध में नोटिस जारी कर अपना पक्ष प्रस्तुत करने हेतु आपको 15 दिवस का समय दिया गया था। आपके द्वारा पर्यावरण क्षतिपूर्ति के अधिरोपण के संबंध में कोई प्रति उत्तर/पक्ष निर्धारित समयावधि में इस कार्यालय को प्रेषित नहीं किया गया है। अतः स्पष्ट है, कि उक्त नोटिस में उल्लेखित समस्त प्रतिकूल प्रविष्टियाँ आपके द्वारा स्वीकार कर ली गई है एवं आपको कोई भी कथन/लेख नहीं करना है।

अतः कार्यालय के पत्र संदर्भ अनुक्रमांक (4) द्वारा निर्धारित अवधि दिनांक 01.07.2023 से 31.10.2023 तक हेतु पर्यावरण क्षतिपूर्ति राशि रूपए 8800000.00/- (अठ्ठासी लाख रूपए मात्र) 7 दिवस के अंदर जमा कराया जाना सुनिश्चित करें। इस कार्यालय के खाते का विवरण संलग्न प्रपत्र के अनुसार है।

उक्त राशि जमा नहीं किये जाने की दशा में इस कार्यालय के द्वारा माननीय जिलाधीश अनूपपुर को आपके विरुद्ध आर.आर.सी. जारी कर पर्यावरण क्षतिपूर्ति वसूल कराए जाने के अतिरिक्त अन्य कोई विकल्प उपलब्ध नहीं होगा।

संलग्न:- उपरोक्तानुसार

// पत्र की प्राप्ति से अभिस्वीकृत कराएँ //

(संजीव मेहरा)  
क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय  
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

बाई पास चौक गोरतरा बुढार रोड जिला शहडोल 484001 (म.प्र.)

E mail:ropcbshahadol@gmail.com



कमांक: /क्षेका/प्रनिबो/2023

शहडोल दिनांक: /12/2023

प्रतिलिपि:-

1. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, मुख्यालय, भोपाल (म.प्र.) की ओर सूचनार्थ ।
2. कलेक्टर महोदय, कार्यालय कलेक्टर, जिला-अनूपपुर (म.प्र.) की ओर सूचनार्थ ।
3. डायरेक्टर (पर्यावरण), प्रभारी: विधि शाखा, म.प्र. प्रदूषण नियंत्रण बोर्ड मुख्यालय, भोपाल (म.प्र.) की ओर सूचनार्थ ।

(संजीव मेहरा)  
क्षेत्रीय अधिकारी

# MADHYA PRADESH POLLUT

Paryawaran Parisar, E-5, Arera  
Phone (0755)-2466191, 2464428, Fax (0755)-2463

CONTROL BOARD

1-462016

mppcb18@gmail.com

75  
Azadi Ka  
Amrit Mahotsav  
709

Bhopal, Date: 24/12/2021

No. 174/MSW/HOPCB/2021

To,

The Chief Municipal Officer,  
Nagar Parishad,  
Dindori  
Distt.- Dindori (M.P.)

*[Handwritten Signature]*  
*[Circular Stamp: M.P. Pollution Control Board, Bhopal, 3/12/21, 05/01/22]*

Sub: Execution of the directions passed by Hon'ble National Green Tribunal imposing Environment Compensation for the period 01/07/2020 to 31/12/2020 for violating the provisions of Solid Waste Management Rules 2016.

- Ref: 1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management rules, 2016".  
2. This office letter No. 62/HOPCB/2021 Bhopal Dated 01/03/2021

WHEREAS MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS, the power to issue directions under section-5 of the Environment (Protection) Act, 1986 has been delegated to the Chairman, MPPCB vide notification dated 10.04.2001.

WHEREAS, you are the Urban Local Body- Nagar Nigam/ Nagar Palika Parishad / Nagar Parishad/ Cantonment Board and it is the mandatory duty of Urban Local Bodies/ Cantonment Board to comply with the Solid Waste Management Rules, 2016.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018, "Compliance of Solid Waste Management Rules, 2016 and other environment issues", Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17/01/2020 & 25/02/2020 that :-

1. After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakhs, Rs. 5 lakh per month per local body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.
2. Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per local body for population of above 10 lakhs, Rs. 5 lakh per month per local body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020 - Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned local bodies/State (in terms of orders dt 28.08.2019 in O.A. No. 502/2017 & 1.06.2020 in O.A. No. 62/2020).

# MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016  
Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E-mail:mswmppcb18@gmail.com

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Azadi Ka  
Amrit Mahotsav

4. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be under taken by 31.03.2020 – Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

WHEREAS, NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, as per report dated 08.01.2021 and the site inspection dated 04.08.20 & 16.06.21 carried out by Regional Office, MPPCB, Shahdol, it is observed that you have not complied with the tasks & timelines given by the Hon'ble NGT for period 30.06.2020 to 31.12.2020 as per details given below :-

Non Compliance									Total (Rs In lakh)
ULB Name	District	Rule 22 of SWM Rules 2016		Legacy Waste disposal Compensation (Rs In lakh)	Bioremediation of Drains		Commencement of STP installation		
		S.No of Non Compliance	Compen sation (Rs In lakh)		No of Drains	Compen sation (Rs In lakh)	No of STPs	Compen sation (Rs In lakh)	
Dindori	Dindori	4,6,8,10	6	6	3	90	0	0	102

WHEREAS, till date no reply of above referred notice dated 01.03.2021 has been received from you end. Whereas the Commissioner Urban Administration & Development Department, Govt. of MP has been requested vide letter no. 167 dt. 12/11/2021 to direct the Urban local bodies to deposit the amount of environmental compensation. In this respect Additional Commissioner Urban Administration Directorate has directed you vide letter sha-14/SBM/2021/2150 dt.17-12-2021 to take cognizance and comply as per law;

*You are hereby directed to pay Environment Compensation of Rs 102 Lakhs for period of violation from 01.07.2020 to 31.12.2020 i.e. 06 months within 15 days from the date of issue these directions, in the P.D. account number 051/1121/2109 of Additional Secretary Environment Department in Vindhyaachal Treasury, Vindhyaachal Bhawan Bhopal.*

This issues with the approval of the competent authority. Kindly acknowledge the receipt of this letter.

For and On Behalf of  
M.P. Pollution Control Board

(A.A.Mishra)

Member Secretary

Copy to :

The Regional Officer, M. P. Pollution Control Board, Shahdol for information

संलग्नक - G



# क्षेत्रीय कार्यालय

## मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

बाई पास चौक, गोरतया, बुधर रोड जिला शहडोल 481001 (म.प्र.)  
Tel. Fax (07533) 243038 / E mail : ropcbshahadol@gmail.com

संलग्नक - G

क्रमांक 2229/क्षोका/प्रनिबो/शहडोल/2023

शहडोल, दिनांक 22/09/2023

पारित,

मुख्य नगर पालिका अधिकारी,  
नगर परिषद डिंडोरी (म.प्र.)

विषय - अवधि दिनांक 01/07/2021 से दिनांक 30/06/2023 तक हेतु पर्यावरण क्षतिपूर्ति का राशि वावत्।

- संदर्भ:- 1. माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ.ए. नंबर 606/2018 में दिनांक 25/02/2020, 28/02/2020, एवं 14/12/2020 को पारित आदेश।  
2. बोर्ड मुख्यालय द्वारा जारी आदेश प्रमाण पत्र 1998/विधिक/पीसीबी/2023 भोपाल दिनांक 11/08/2023।  
3. इस कार्यालय का नोटिस पत्र क्रमांक 1829 दिनांक 25/8/2023।

उपरोक्त विषयान्तर्गत माननीय एन.जी.टी. के द्वारा पारित आदेश संदर्भ अनुक्रमांक (1) एवं बोर्ड मुख्यालय के द्वारा जारी संदर्भित कार्यालय आदेश अनुक्रमांक (2) के तहत कार्यालय के पत्र संदर्भ अनुक्रमांक (3) द्वारा आपके विरुद्ध पर्यावरण क्षतिपूर्ति अधिरोपण के संबंध में नोटिस जारी कर अपना पक्ष प्रस्तुत करने हेतु आपको 15 दिवस का समय दिया गया था। समय उपरान्त आपके द्वारा पर्यावरण क्षतिपूर्ति के अधिरोपण के संबंध में कोई प्रति उत्तर/पक्ष इस कार्यालय को प्रेषित नहीं किया गया है। अतः कार्यालय के पत्र संदर्भ अनुक्रमांक (3) द्वारा निर्धारित अवधि दिनांक 01/07/2021 से दिनांक 30/06/2023 तक हेतु पर्यावरण क्षतिपूर्ति राशि रूप (84800000.00/-) ("छ. के अड़तालीस लाख") रुपये 7 दिवस के अंदर जमा कराया जाना सुनिश्चित करे। इस कार्यालय के खाते का विवरण संलग्न प्रपत्र के अनुसार है।

उक्त राशि जमा नहीं किए जाने की दशा में माननीय जिलाधीश डिंडोरी, को उक्त संबंध में आर.आर.सी. जारी कर पर्यावरण क्षतिपूर्ति बसूल कराए जाने के अतिरिक्त अन्य कोई विकल्प नहीं होगा।  
संलग्न:- उपरोक्तानुसार

(संजीव मेहरा)

क्षेत्रीय अधिकारी

म.प्र. प्रदूषण नियंत्रण बोर्ड,

शहडोल (म.प्र.)

शहडोल, दिनांक 22/09/2023

क्रमांक 2229/क्षोका/प्रनिबो/शहडोल/2023

प्रतिलिपि:- 1. सदस्य सचिव, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।

2. कलेक्टर कार्यालय, जिला डिंडोरी, की ओर सूचनार्थ।

3. डायरेक्टर, पर्यावरण प्रभारी, विधि शाखा, बोर्ड मुख्यालय भोपाल, की ओर सूचनार्थ प्रेषित।

(संजीव मेहरा)

क्षेत्रीय अधिकारी

म.प्र. प्रदूषण नियंत्रण बोर्ड,

शहडोल (म.प्र.)



क्षेत्रीय कार्यालय  
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

बाई पास चौक गोस्तरा बुडार रोड जिला शहडोल 484001 (म.प्र.)

E mail:ropcbshahadol@gmail.com



क्रमांक: 3593 / क्षेत्रा / प्रनिबो / 2023  
प्रति,

शहडोल दिनांक: 19 / 12 / 2023

✓ मुख्य नगर पालिका अधिकारी,  
नगर परिषद्, डिण्डौरी,  
जिला- डिण्डौरी (म.प्र.)

विषय:- अवधि दिनांक 01.07.2023 से 31.10.2023 तक हेतु पर्यावरण क्षतिपूर्ति की राशि अधिरोपण बावत्।

- संदर्भ:-
1. माननीय राष्ट्रीय हरित अधिकरण प्रकरण क्रमांक 606/2018 में दिनांक 25.02.2020, 28.02.2020 एवं 14.12.2020 को पारित आदेश।
  2. माननीय राष्ट्रीय हरित प्रकरण क्रमांक 71/2023 में दिनांक 08.12.2023 को पारित आदेश।
  3. बोर्ड मुख्यालय, भोपाल द्वारा जारी आदेश पत्र 1998/विधिक/पीसीबी/2023 भोपाल दिनांक 11.08.2023
  4. इस कार्यालय का पत्र क्रमांक 3286 दिनांक 08.11.2023

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उपरोक्त विषयांतर्गत माननीय एनजीटी के द्वारा पारित आदेश संदर्भ अनुक्रमांक (1), (2) एवं बोर्ड मुख्यालय, भोपाल के द्वारा जारी संदर्भित कार्यालय आदेश अनुक्रमांक (3) के तहत कार्यालय के पत्र संदर्भ अनुक्रमांक (4) द्वारा आपके विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपण के संबंध में नोटिस जारी कर अपना पक्ष प्रस्तुत करने हेतु आपको 15 दिवस का समय दिया गया था। आपके द्वारा पर्यावरण क्षतिपूर्ति के अधिरोपण के संबंध में कोई प्रति उत्तर/पक्ष निर्धारित समयावधि में इस कार्यालय को प्रेषित नहीं किया गया है। अतः स्पष्ट है, कि उक्त नोटिस में उल्लेखित समस्त प्रतिकूल प्रविष्टियाँ आपके द्वारा स्वीकार कर ली गई हैं एवं आपको कोई भी कथन/लेख नहीं करना है।

अतः कार्यालय के पत्र संदर्भ अनुक्रमांक (4) द्वारा निर्धारित अवधि दिनांक 01.07.2023 से 31.10.2023 तक हेतु पर्यावरण क्षतिपूर्ति राशि रूपरे 10800000.00/- (एक करोड़ आठ लाख रूपरे मात्र) 7 दिवस के अंदर जमा कराया जाना सुनिश्चित करें। इस कार्यालय के खाते का विवरण संलग्न प्रपत्र के अनुसार है।

उक्त राशि जमा नहीं किये जाने की दशा में इस कार्यालय के द्वारा माननीय जिलाधीश, डिण्डौरी को आपके विरुद्ध आर.आर.सी. जारी कर पर्यावरण क्षतिपूर्ति वसूल कराए जाने के अतिरिक्त अन्य कोई विकल्प उपलब्ध नहीं होगा।

संलग्न:- उपरोक्तानुसार

// पत्र की प्राप्ति से अभिस्वीकृत कराएँ //

(संजीव मेहरा)  
क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय  
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड  
बाई पास चौक गोरतरा बुढार रोड जिला शहडोल 484001 (म.प्र.)  
E mail:ropcbshahadol@gmail.com



कमांक: /क्षेका/प्रनिबो/2023

शहडोल दिनांक: /12/2023

प्रतिलिपि:-

1. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, मुख्यालय, भोपाल (म.प्र.) की ओर सूचनार्थ।
2. कलेक्टर महोदय, कार्यालय कलेक्टर, जिला-डिण्डौरी (म.प्र.) की ओर सूचनार्थ।
3. डायरेक्टर (पर्यावरण), प्रभारी: विधि शाखा, म.प्र. प्रदूषण नियंत्रण बोर्ड मुख्यालय, भोपाल (म.प्र.) की ओर सूचनार्थ।

(संजीव मेहरा)  
क्षेत्रीय अधिकारी



**REGIONAL OFFICE, DHAR**  
**M.P. POLLUTION CONTROL BOARD**

Vikas Bhavan, Sector-2, Pithampur, District - Dhar

E-Mail ID- ropithampurmppcb@gmail.com

No. 970 /RO DHAR/NGT/PCB/2023

Pithampur, Dated: 29/12/2023

To,

The Chief Municipal Officer,  
Nagar Palika Parishad, Dharampuri,  
District - Dhar (M.P.)

**Sub:-** Imposition of Environment Compensation for the period 01.07.2021 to 31.10.2023 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rule, 2016, Notice there of.

- Ref:-**
1. NGT orders Dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
  2. Head Office order No. 198/legal/PCB/2023 Bhopal Dated 11.08.2023.
  3. Hon'ble NGT OA No. 71/2023 order Dated 31.10.2023.
  4. Hon'ble NGT OA No. 71/2023 order Dated 08.12.2023.
  5. Head Office, MPPCB Bhopal letter No. 3086/MSW/HOPCB/2023 Bhopal Dated 15.12.2023.

Whereas MP Pollution control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

Whereas, Regional Officer, MPPCB is authorised to impose environmental compensation Vide above referred MPPCB, HO, Bhopal order no. 198 Date 11.08.2023.

Whereas, You are the **Nagar Palika Parishad** and it is the mandatory duty of Urban Local Bodies/Cantonment board to comply with the solid waste management Rules, 2016 as well as management & treatment of Sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & control of pollution) Act, 1974.

Whereas, you have not obtained valid authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

Whereas, as per order on dated 31.10.2023 in case no. 71/2023 (Shri Kirti Kumar Sadashiv Bhat V/s Narmada Water Resource Department & Other), Hon'ble NGT Zonal Bench, Bhopal has issued instruction to respective Regional Officer to assess environment compensation wrt violation of Solid Waste Management Rules, 2016.

Whereas, in OA No. 606/2018, compliance of Solid Waste Management Rules, 2016 and other Environment Issued. Hon'ble National Green Tribunal, Principal Bench, New Delhi Has directed on 17.01.2020 & 25.02.2023 that:-

1. After 31.03.2020 Failure to comply with Rule 22 of SWM Rules, From Serial No. 1 to 10, Every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakh, Rs. 5 Lakh per month per local body for

Population between 5 Lakh and 10 Lakh and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.

2. Continued failure or every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020 Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2020.
4. Commissioning of STPs - 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local Bodes/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2021.
5. Interim Measures for Phytoremediation/bioremediation etc. in repect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020 compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.

Whereas, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

Whereas, NGT Vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in para 36(a) that "if the local bodies are unable to bear financial burben, the liability will be of the State Government with liberty to take remedial action against the erring local bodies".

Whereas, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

Whereas, you have not complied with the tasks and timelines given by the Hon'ble NGT and continuous violation of Solid Waste Management Rules, 2016, till now, therefore you are liable to pay environment compensation for the **period 01.07.2021 to 31.10.2023** as per table give below :-

ULBs Name	District	Non Compliance			Bioremediation of Drains		Commencement of STP installation		Total (Rs in Lakh)	
		Rule 22 of SWM Rule 2016 S. No. of Non Compliance	Compensation (Rs in Lakh)	Legacy waste Disposal Compensation (Rs in Lakh)	Total (Rs in Lakh)	No. of drains	Compensation (Rs. In Lakh)	No. of STP		Compen sation (Rs. In Lakh)
Nagar Palika Parishad, Dharampuri	Dhar	10	28	00	28	02	120	01	120	268

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition of the levied environment compensation amount for the period of **01.07.2021 to 31.10.2023**.

Whereas, you have not complied with the tasks and timelines given by the Hon'ble NGT. Previously you are liable to pay for environment compensation for the period of 01.07.2020 to 31.12.2020, for which letter was given by the Board for Rs. 66 Lacs, vide letter no. 174, dated 24/12/2021 and Rs. 66 Lacs, for the period of 01.01.2021 to 30.06.2021, for which letter was given by the Board vide letter no. 174, dated 24/12/2021. Total environment compensation of Rs. 132 Lacs.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environment compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environment (protection) Act, 1986.

This issues with the approval of competent authority. Kindly acknowledge the receipt of this letter.

For and On Behalf of  
M.P. Pollution Control Board

  
(Manoj Kumar Mandrai)  
Regional Officer  
MP Pollution Control Board  
Dhar (M.P.)

dc

371  
No. /RO DHAR/NGT/PCB/2023

Pithampur, Dated: 29/12/2023

**Copy To:-**

1. The Member Secretary, MP Pollution Control Board, Bhopal (M.P.) for Information Please.
2. District Collector, Collector office, District- Dhar (M.P.) with request to issuance revenue recovery certificate (RCC) wrt our letter no. 200 dated 11/08/2023.
3. Director (Environement), (Technical Section), MPPCB, Bhopal (M.P.) for Information Please.
4. Director (Environement), (Legal Section), MPPCB, Bhopal (M.P.) for Information Please.

  
(Manoj Kumar Mandrai)  
Regional Officer  
MP Pollution Control Board  
Dhar (M.P.)

dc



**मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,**  
पर्यावरण परिसर, ई-5, अरेय कॉलोनी, भोपाल-462016



Fax No : +91-755-2463742 E-mail : it\_mppcb@rediffmail.com

कमांक 3619 /विधि/ NGT(CZ)/प्रनिबो/2023  
प्रति

भोपाल, दिनांक  
19 DEC 2023

आयुक्त,  
नगरीय विकास एवं आवास विभाग,  
भोपाल ।

विषय :- माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच प्रकरण कमांक 71/2023 (कीर्ति कुमार सदाशिव भट्ट विरुद्ध नर्मदा जल संसाधन व अन्य) में दिनांक 08.12.2023 को पारित आदेश बावत् ।

उपरोक्त विषयान्तर्गत माननीय अधिकरण के समक्ष विचाराधीन प्रकरण कमांक 71/2023 (कीर्ति कुमार सदाशिव भट्ट विरुद्ध नर्मदा जल संसाधन) माननीय अधिकरण द्वारा दिनांक 08.12.2023 को पारित आदेश का कृपया अवलोकन हो, जिसके मुख्य अंश निम्नानुसार है:-

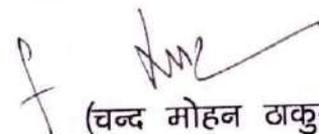
"In its reply the State Pollution Control Board has submitted that the notices were issued to the violating units/Municipal Corporations but no response/reply has been filed. Accordingly, in view of the reply submitted by the State Pollution Control Board and in view of the notices were issued, the State Pollution Control Board is directed to finalize the matter of imposition of environmental compensation according to the parameters laid down by the Tribunal and Central Pollution Control Board and submit the report before this Tribunal on the next date of hearing.

A report has been filed from the District Dindori with the fact that the encroachments from the Narmada river have been revoked. The report with regard to the discharge of untreated water or drains connecting the river has not been reported. A separate report is required to be furnished with regard to provision of solid waste treatment and treatment of sewage/untreated water. The State Pollution Control Board is directed to collect the information from all the districts with regard to the compliances and to tabulate the action taken by the 3 district administration in a chart district wise and submit the report before the next date of hearing.

List it on 10th January, 2024.

कृपया पारित आदेशानुसार आपके अधिनस्त संबंधित नगरीय निकायों को उक्त आदेश अनुपालन हेतु चाही गई जानकारी आगामी सुनवाई के पूर्व एकजाई कर प्रकरण के प्रभारी अधिकारी श्री नीरज वर्मा, मुख्य रसायनज्ञ, को भेजे जाने का अनुरोध है, ताकि निर्धारित समयावधि के पूर्व माननीय एनजीटी के समक्ष प्रस्तुत की जा सकें ।

संलग्न :- एनजीटी आदेश ।

  
(चन्द मोहन ठाकुर )  
आई.ए.एस  
सदस्य सचिव

प्रतिलिपि :-

- 1 प्रमुख सचिव, नगरीय विकास एवं आवास विभाग, मध्यप्रदेश शासन, मंत्रालय भोपाल की ओर सूचनार्थ ।
- 2 प्रमुख सचिव, पर्यावरण विभाग, मध्यप्रदेश शासन, मंत्रालय भोपाल, की ओर सूचनार्थ ।
- 3 क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल/मंडीदीप/इन्दौर /उज्जैन/जबलपुर/शहडोल/धार की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु ।
- 4 श्री नीरज वर्मा, मुख्य रसायनज्ञ, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर संबंधित नगरीय निकायों से प्राप्त जानकारी एकजाई कर माननीय अधिकरण में प्रस्तुत किया जाना सुनिश्चित करें ।

Item No. 6

**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL  
(Through Video Conferencing)**

**Original Application No.71/2023(CZ)  
(O.A.No.97/2021- WZ)**

Kirtikumar Sadashiv Bhatt

Applicant(s)

Vs.

Narmada Water Resource & Ors.

Respondent(s)

Date of Hearing: **08.12.2023**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s): None

For Respondent(s): Mr. Rohit Sharma, Adv.  
Mr. Sambha Sogani, Adv.  
Mr. Yadvendra Yadav, Adv.  
Mr. Mehul Bhardwaj, Adv.  
Mr. Om Shankar Shrivastav, Adv.  
CEO, Municipal Council, Amarkantak

**ORDER**

1. The issue of discharge of untreated water into the water body/Narmada river and encroachment of the river belt or the flood zone was raised before the High Court of Gujarat at Ahmadabad and thereafter matter coming within the zone of Madhya Pradesh was transferred to this Tribunal. The Chief Secretary and other authorities, District Magistrate of the State/cities situated on the bank of river Narmada were informed by way of notices to submit the reply and in response thereof the Respondent No. 2, 4 & 8 have filed the reply. Today the reply by the Respondent No. 23/Municipal Corporation Mandla has been filed with the fact that 58% of the Mandla sewage project has been completed and rest of the project will

be completed and being made fully operational by 25.05.2023. Though in the reply the date of completion is reported 25.05.2023 but today the date hearing is 08.12.2023 and completion report has not been furnished. The Municipal Corporation, Mandla is directed to specify the exact date of operation and completion. In the meantime, in view of the order of Hon'ble Supreme Court of India in the matter of Paryavaran matter quoted and referred in the previous referred in O.A No. 606/2018 the time line for completion of the work has already been provided and environmental compensation regime started from 01.04.2020. In view of the above, the State Pollution Control Board is directed to assess the Environmental Compensation district wise and to proceed further in accordance with rules.

2. In its reply the State Pollution Control Board has submitted that the notices were issued to the violating units/Municipal Corporations but no response/reply has been filed. Accordingly, in view of the reply submitted by the State Pollution Control Board and in view of the notices were issued, the State Pollution Control Board is directed to finalize the matter of imposition of environmental compensation according to the parameters laid down by the Tribunal and Central Pollution Control Board and submit the report before this Tribunal on the next date of hearing.
3. A report has been filed from the District Dindori with the fact that the encroachments from the Narmada river have been revoked. The report with regard to the discharge of untreated water or drains connecting the river has not been reported. A separate report is required to be furnished with regard to provision of solid waste treatment and treatment of sewage/untreated water. The State Pollution Control Board is directed to collect the information from all the districts with regard to the compliances and to tabulate the action taken by the

district administration in a chart district wise and submit the report before the next date of hearing.

4. List it on **10<sup>th</sup> January, 2024**.

**Sheo Kumar Singh, JM**

**Dr. Afroz Ahmad, EM**

08<sup>th</sup> December, 2023  
O.A. No. 71/2023 (CZ)  
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क्रमांक ..... 7 ..... / 07-5 / 2023

भोपाल, दिनांक 1/1/24

प्रति,

प्रमुख अभियंता,  
एमपीयूडीसी  
भोपाल, म.प्र.।

विषय:- मान. एन.जी.टी. प्रकरण क्रमांक 71/2023 में पारित आदेश दिनांक 08.12.2023 के परिपेक्ष्य में कार्यवाही किये जाने के संबंध में।

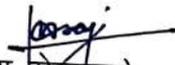
संदर्भ:- मान. एन.जी.टी. द्वारा पारित आदेश दिनांक 08.12.2023।

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विषयांतर्गत सदस्य सचिव, म0प्र0 प्रदूषण नियंत्रण बोर्ड, भोपाल के पत्र का अवलोकन हो। मान. एनजीटी प्रकरण क्रमांक 71/2023 में पारित आदेश दिनांक 08.12.2023 के संबंध में आगामी सुनवाई 10.04.2024 नियत है।

मान. एनजीटी प्रकरण क्रमांक 71/2023 में दिनांक 08.12.2023 में पारित आदेश के परिपेक्ष्य में Action Taken Report मान. एनजीटी के समक्ष प्रस्तुत किया जाना है।

उक्त के संबंध में नियत तिथि के पूर्व मान. एन.जी.टी. द्वारा पारित आदेशानुसार संबंधित नगरीय निकायों से आदेश के अनुपालन में चाही गई जानकारी आगामी सुनवाई के पूर्व एकजाई कर प्रकरण के प्रभारी अधिकारी श्री नीरज वर्मा, मुख्य रसायनज्ञ, को भेजने का कष्ट करें, ताकि निर्धारित समयावधि के पूर्व मान. एनजीटी के समक्ष प्रस्तुत की जा सके।  
संलग्न- उपरोक्तानुसार।

  
(सुरेश सैजकर)  
प्रमुख अभियंता

नगरीय प्रशासन एवं विकास,  
म0प्र0, भोपाल  
भोपाल, दिनांक 1-1-24

पृष्ठ क्रमांक/यां.प्र./07-5/2023/ 8  
प्रतिलिपि-

सदस्य सचिव, म0प्र0 प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।

  
प्रमुख अभियंता  
नगरीय प्रशासन एवं विकास  
भोपाल, मध्यप्रदेश

Item No. 6

**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL  
(Through Video Conferencing)**

**Original Application No.71/2023(CZ)  
(O.A.No.97/2021- WZ)**

Kirtikumar Sadashiv Bhatt

Applicant(s)

Vs.

Narmada Water Resource & Ors.

Respondent(s)

Date of Hearing: **08.12.2023**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s): None

For Respondent(s): Mr. Rohit Sharma, Adv.  
Mr. Sambha Sogani, Adv.  
Mr. Yadendra Yadav, Adv.  
Mr. Mehul Bhardwaj, Adv.  
Mr. Om Shankar Shrivastav, Adv.  
CEO, Municipal Council, Amarkantak

**ORDER**

1. The issue of discharge of untreated water into the water body/Narmada river and encroachment of the river belt or the flood zone was raised before the High Court of Gujarat at Ahamadabad and thereafter matter coming within the zone of Madhya Pradesh was transferred to this Tribunal. The Chief Secretary and other authorities, District Magistrate of the State/cities situated on the bank of river Narmada were informed by way of notices to submit the reply and in response thereof the Respondent No. 2, 4 & 8 have filed the reply. Today the reply by the Respondent No. 23/Municipal Corporation Mandla has been filed with the fact that 58% of the Mandla sewage project has been completed and rest of the project will

be completed and being made fully operational by 25.05.2023. Though in the reply the date of completion is reported 25.05.2023 but today the date hearing is 08.12.2023 and completion report has not been furnished. The Municipal Corporation, Mandla is directed to specify the exact date of operation and completion. In the meantime, in view of the order of Hon'ble Supreme Court of India in the matter of Paryavaran matter quoted and referred in the previous referred in O.A No. 606/2018 the time line for completion of the work has already been provided and environmental compensation regime started from 01.04.2020. In view of the above, the State Pollution Control Board is directed to assess the Environmental Compensation district wise and to proceed further in accordance with rules.

2. In its reply the State Pollution Control Board has submitted that the notices were issued to the violating units/Municipal Corporations but no response/reply has been filed. Accordingly, in view of the reply submitted by the State Pollution Control Board and in view of the notices were issued, the State Pollution Control Board is directed to finalize the matter of imposition of environmental compensation according to the parameters laid down by the Tribunal and Central Pollution Control Board and submit the report before this Tribunal on the next date of hearing.
3. A report has been filed from the District Dindori with the fact that the encroachments from the Narmada river have been revoked. The report with regard to the discharge of untreated water or drains connecting the river has not been reported. A separate report is required to be furnished with regard to provision of solid waste treatment and treatment of sewage/untreated water. The State Pollution Control Board is directed to collect the information from all the districts with regard to the compliances and to tabulate the action taken by the

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district administration in a chart district wise and submit the report  
before the next date of hearing.

4. List it on **10<sup>th</sup> January, 2024.**

**Sheo Kumar Singh, JM**

**Dr. Afroz Ahmad, EM**

08<sup>th</sup> December, 2023  
O.A. No. 71/2023 (CZ)  
K



क्षेत्रीय कार्यालय  
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड  
बाई पास चौक गोरतरा बुढार रोड जिला शहडोल 484001 (म.प्र.)  
E mail: ropcbshahadol@gmail.com



क्रमांक: 3604/क्षेका/प्रनिबो/2023  
प्रति,

शहडोल दिनांक: 19/12/2023

डॉ. नीरज कुमार वर्मा,  
मुख्य रसायनज्ञ,  
(प्रकरण प्रभारी)  
म.प्र. प्रदूषण नियंत्रण बोर्ड,  
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी,  
मुख्यालय, भोपाल (म.प्र.)

विषय:- माननीय एनजीटी प्रकरण क्रमांक 71/2023 (सीजेड) (कीर्तिकुमार सदाशिव भट्ट विरुद्ध नर्मदा वॉटर रिसोर्स विभाग) में दिनांक 08.12.2023 को पारित आदेश के पालनार्थ कार्यवाही बावत्।

- संदर्भ:-
1. माननीय एनजीटी के द्वारा प्रकरण क्रमांक 71/2023 में पारित आदेश दिनांक 08.12.2023
  2. बोर्ड मुख्यालय, भोपाल पत्र क्रमांक 3086/न.ठो.अ./मुप्रनिबो/2023 भोपाल दिनांक 15.12.2023
  3. बोर्ड मुख्यालय, भोपाल का पत्र क्रमांक 1238/मॉ.श./NGT(CZ)/प्रनिबो/2023 भोपाल दिनांक 15.12.2023

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उपरोक्त विषयांतर्गत आपके संदर्भित पत्र अनुक्रमांक (3) के परिप्रेक्ष्य में माननीय राष्ट्रीय हरित अधिकरण प्रकरण क्रमांक 71/2023 (सीजेड) (कीर्तिकुमार सदाशिव भट्ट विरुद्ध नर्मदा वॉटर रिसोर्स विभाग) में दिनांक 08.12.2023 को पारित आदेश के बिन्दु 1, 2 एवं 3 के परिपालनार्थ लेख है, कि अनूपपुर जिले के अंतर्गत संचालित अमरकंटक, नगर परिषद में निर्माणाधीन एसटीपी की अद्यतन कार्य स्थिति का विवरण मुख्य नगर पालिका अधिकारी, नगर परिषद, अमरकंटक के पत्र क्रमांक 1614 दिनांक 29.11.2023 के माध्यम से एवं कलेक्टर, अनूपपुर के पत्र क्रमांक 860 दिनांक 23.11.2023 के द्वारा इस कार्यालय को जानकारी प्राप्त हुई है, इसी प्रकार डिण्डौरी जिले के अंतर्गत संचालित डिण्डौरी, नगर परिषद में निर्माणाधीन एसटीपी की अद्यतन कार्य स्थिति का विवरण कलेक्टर डिण्डौरी के पत्र क्रमांक 2414 दिनांक 03.10.2023 के आधार पर तथा परियोजना प्रबंधक, मध्यप्रदेश अर्बन डेवलपमेंट कंपनी लिमिटेड, पी.आई.यू., जबलपुर के पत्र क्रमांक 1034 दिनांक 02.12.2023 के द्वारा इस कार्यालय को प्राप्त हुआ। उपरोक्त आधारों पर एसटीपी की अद्यतन कार्य स्थिति निम्नानुसार है:-



**Compilation and evaluation of sewage treatment status in Urban Local Bodies  
on the banks of river Narmada**

S. No.	District	City/Town	Population	Sewage Generation (in MLD)	Capacity to Treat (in MLD)	No. of STPs	STP Required to taken/Status of STP	
1	Anuppur	Amarkantak	8416	0.91	1.2	1	2. Construction of STP (Physical Progress in %)	82.50%
							2. Construction of IPS- (Physical Progress in %)	90%
							3. Pumping Main – (line land in KMs/Total line to be laid in KMs)	2.65/ 2.769
							4. Gravity Main (line land in KMs/Total line to be laid in KMs)	1.025/ 1.025
							5. Laying of sewer network- (line laid in KMs/Total line to be laid in KMs)	14.135/ 15.029
							6. Household connection- (no of HH connections/no of HH total targeted)	0/1818
							7. Overall Physical progress- (In % progress)	84%
							8. Overall financial progress- (In %)	47%
							9. Expected date of Completion/Operation	31.12.2023

**Compilation and evaluation of sewage treatment status in Urban Local Bodies  
on the banks of river Narmada**

S. No.	District	City/Town	Population	Sewage Generation (in MLD)	Capacity to Treat (in MLD)	No. of STPs	STP Required to taken / Status of STP	
1	Dindori	Dindori	21323	2.49	3.8	1	1. Construction of STP (Physical Progress in %)	72%
							2. Construction of IPS- IPS-I IPS-II (Physical Progress in %)	80% 70%
							3. Laying of sewer network- (line laid in KMs/Total line to be laid in KMs)	24.2/30.27 (80%)
							4. Household connection- (no of HH connections/no of HH total targeted)	2146/6542
							5. Overall Physical progress- (In % progress)	65%
							6. Overall financial progress- (In %)	55%
							7. Expected date of Completion/Operation	31.03.2024



क्षेत्रीय कार्यालय  
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड  
बाई पास चौक गोरतरा बुढार रोड जिला शहडोल 484001 (म.प्र.)  
E mail:ropcbshahadol@gmail.com



**Remark:-** (Step to be taken) it is proposed to issue strict direction to Local Bodies/Local Urban Administration Department from Hon'ble NGT.

इस कार्यालय के क्षेत्रांतर्गत नर्मदा नदी के तट पर स्थित नगरीय निकायों के विरुद्ध दिनांक 31.10.2023 की स्थिति तक बोर्ड के द्वारा अधिरोपित की गई पर्यावरणीय क्षतिपूर्ति राशि की जानकारी का विवरण निम्नानुसार है:-

**EC Imposition Details against Nagar Parishad Amarkantak,  
District Anuppur (M.P.)**

S.No.	Description	EC in Lakhs Rs.	Period		Remarks
			From	to	
A	Non Compliance of MSW Rules	6.00	01.07.2020	31.12.2020	A <sub>1</sub>
		6.00	01.01.2021	30.06.2021	A <sub>2</sub>
		24.00	01.07.2021	30.06.2023	A <sub>1</sub>
		4.00	01.07.2023	31.10.2023	A <sub>1</sub>
	<b>Total</b>	<b>40.00</b>			
B	Remediation of Legacy Waste	6.00	01.07.2020	31.12.2020	A <sub>1</sub>
		6.00	01.01.2021	30.06.2021	A <sub>2</sub>
		24.00	01.07.2021	30.06.2023	A <sub>1</sub>
		4.00	01.07.2023	31.10.2023	A <sub>1</sub>
	<b>Total</b>	<b>40.00</b>			
C	Bioremediation of Drains	60.00	01.07.2020	31.12.2020	A <sub>1</sub>
		60.00	01.01.2021	30.06.2021	A <sub>2</sub>
		240.00	01.07.2021	30.06.2023	A <sub>1</sub>
		40.00	01.07.2023	31.10.2023	A <sub>1</sub>
	<b>Total</b>	<b>400.00</b>			
D	Non Installation of STPs	NA	01.07.2020	31.12.2020	A <sub>1</sub>
		NA	01.01.2021	30.06.2021	A <sub>2</sub>
		240.00	01.07.2021	30.06.2023	A <sub>1</sub>
		40.00	01.07.2023	31.10.2023	A <sub>1</sub>
	<b>Total</b>	<b>280.00</b>			

**Remarks:-** As per NGT order dated 14.12.2020 the timeline for levy of compensation was extended from 01.04.2020 to 01.07.2020.

A<sub>1</sub>. Direction of imposition is already been sent to HO vide this office letter no. 3305 dated 09.11.2023 & letter dated 19.12.2023 for ready references photocopies of above are enclosed herewith.

A<sub>2</sub>. For period of 01.01.2021 to 30.06.2021 notice for imposition of EC was issued from Head Office level. But related order with directions for imposition of EC is not available in our office record.



**EC Imposition Details against Nagar Parishad  
Dindori, District Dindori (M.P.)**

S.No.	Description	EC in Lakhs Rs.	Period		Remark
			From	To	
A	Non Compliance of MSW Rules	6.00	01.07.2020	31.12.2020	D <sub>1</sub>
		6.00	01.01.2021	30.06.2021	D <sub>2</sub>
		24.00	01.07.2021	30.06.2023	D <sub>1</sub>
		4.00	01.07.2023	31.10.2023	D <sub>1</sub>
<b>Total</b>		<b>40.00</b>			
B	Remediation of Legacy Waste	6.00	01.07.2020	31.12.2020	D <sub>1</sub>
		6.00	01.01.2021	30.06.2021	D <sub>2</sub>
		24.00	01.07.2021	30.06.2023	D <sub>1</sub>
		4.00	01.07.2023	31.10.2023	D <sub>1</sub>
<b>Total</b>		<b>40.00</b>			
C	Bioremediation of Drains	90.00	01.07.2020	31.12.2020	D <sub>1</sub>
		90.00	01.01.2021	30.06.2021	D <sub>2</sub>
		360.00	01.07.2021	30.06.2023	D <sub>1</sub>
		60.00	01.07.2023	31.10.2023	D <sub>1</sub>
<b>Total</b>		<b>600.00</b>			
D	Non Installation of STPs	NA	01.07.2020	31.12.2020	D <sub>1</sub>
		NA	01.01.2021	30.06.2021	D <sub>2</sub>
		240.00	01.07.2021	30.06.2023	D <sub>1</sub>
		40.00	01.07.2023	31.10.2023	D <sub>1</sub>
<b>Total</b>		<b>280.00</b>			

Remarks:- As per NGT order dated 14.12.2020 the timeline for levy of compensation was extended from 01.04.2020 to 01.07.2020.

D<sub>1</sub>. Direction of imposition is already been sent to HO vide this office letter no. 3305 dated 09.11.2023 & letter dated 19.12.2023 for ready references photocopies of above are enclosed herewith.

D<sub>2</sub>. For period of 01.01.2021 to 30.06.2021 notice for imposition of EC was issued from Head Office level. But related order with directions for imposition of EC is not available in our office record.

अतः उपरोक्तानुसार माननीय एनजीटी के द्वारा प्रकरण क्रमांक 71/2023 में दिनांक 08.12.2023 को पारित आदेश के द्वारा चाही गई जानकारी के संबंध में उपरोक्तानुसार विस्तृत विवरण अग्र आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न:- उपरोक्तानुसार

(संजीव सहारा)  
क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

बाई पास चौक गोरतरा बुढार रोड जिला शहडोल 484001 (म.प्र.)

E mail:ropcbshahadol@gmail.com



पृ. क्रमांक:  
प्रतिलिपि:-

/क्षेका/प्रनिबो/2023

शहडोल दिनांक: /12/2023

1. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, मुख्यालय, भोपाल (म.प्र.) की ओर सूचनार्थ प्रेषित।
2. डायरेक्टर (पर्यावरण), प्रभारी: विधि शाखा, म.प्र. प्रदूषण नियंत्रण बोर्ड मुख्यालय, भोपाल (म.प्र.) की ओर सूचनार्थ प्रेषित।
3. डायरेक्टर (पर्यावरण), प्रभारी: तकनीकी शाखा, म.प्र. प्रदूषण नियंत्रण बोर्ड, मुख्यालय, भोपाल (म.प्र.) की ओर सूचनार्थ प्रेषित।

(संजीव मेहरा)  
क्षेत्रीय अधिकारी



# कार्यालय कलेक्टर (शहरी विकास) जिला- अनूपपुर (म0प्र0)

66, कलेक्ट्रेट भवन अनूपपुर

Email- podudaanuppur@mpurban.gov.in

क्रं./ 860 /श0वि0/2023  
प्रति,

अनूपपुर दिनांक- 23 /11/2023

- 1- मुख्य नगर पालिका अधिकारी,  
नगर परिषद अमरकंटक,  
जिला- अनूपपुर (म0प्र0)।
- 2- परियोजना संचालक (PIU),  
म0प्र0 अर्वन डेवलपमेंट कं. लिमि. शहडोल

विषय :- OA. No. 71/2023 (CZ) कीर्ति कुमार सदाशिव भट्ट V/S म0प्र0 शासन व अन्य मे पारित आदेश के अनुपालन बावत्।

विषय :- मान्. राष्ट्रीय हरित अधिकरण मध्य क्षेत्रीय न्यायपीठ तृतीय तल राज्य सूचना आयोग भवन अरेरा हिल्स भोपाल का पत्र क्रमांक NGT/CZB/JUD/2023/2019 दिनांक 02/11/2023

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उपरोक्त विषय के परिपेक्ष्य मे संलग्न संदर्भित पत्र का अवलोकन करे, जो आपको संबोधित है। जिस अनुसार आप मान्. राष्ट्रीय हरित अधिकरण भोपाल के प्रकरण क्र. 71/2023 (C.Z.) से पारित आदेश दिनांक 31/10/2023 के परिपालन मे सीवरेज प्लांट का निर्माण कार्य नियत समय-सीमा के पूर्व पूर्ण कराया जाकर माननीय एन.जी.टी एवं प्रदूषण नियंत्रण बोर्ड की ओर प्रतिवेदन प्रेषित करना सुनिश्चित करें। अन्यथा की स्थिति मे माननीय एन.जी.टी एवं म0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा जुर्माना आदि की कार्यवाही किये जाने की स्थिति मे निर्माण एजेंसी उत्तरदायी होगी।

सुलभ संदर्भ हेतु प्राप्त पत्र की प्रति संलग्न प्रेषित की जा रही है।

संलग्न :- उपरोक्तानुसार

  
संयुक्त कलेक्टर  
जिला अनूपपुर (म0प्र0)

पृ.क्रं./ 861 /श0वि0/2023  
प्रतिलिपि,

अनूपपुर दिनांक- 23 /11/2023

- 1- क्षेत्रीय अधिकारी म0प्र0 प्रदूषण नियंत्रण बोर्ड शहडोल की ओर सूचनार्थ प्रेषित।
- 2- कार्यपालन यंत्री, नगरीय प्रशासन एवं विकास शहडोल, संभाग शहडोल की ओर आवश्यक कार्यवाही हेतु सूचनार्थ प्रेषित।

  
संयुक्त कलेक्टर  
जिला अनूपपुर (म0प्र0)

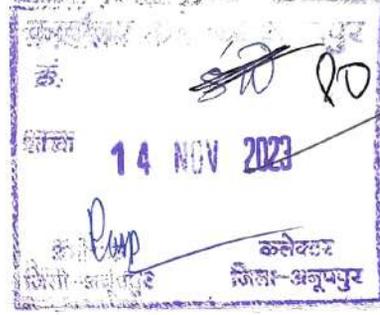


NATIONAL GREEN TRIBUNAL / राष्ट्रीय हरित अधिकरण  
CENTRAL ZONAL BENCH / मध्य क्षेत्रीय न्यायपीठ,  
III FLOOR, STATE INFORMATION COMMISSION BUILDING / तृतीय तल, राज्य सूचना आयोग भवन,  
ARERA HILLS, BHOPAL - 462011 / अरेरा हिल्स, भोपाल - 462011

NGT-CZB/Jud./2023/219

Bhopal, Date : 02/11/2023

- To,
- i. The District Collector  
( Tehsil Amarkantak),  
District- Anuppur (M.P.) ✓
  - ii. The District Collector,  
District- Dindori (M.P.) ✓
  - iii. The District Collector,  
District- Mandla (M.P.) ✓
  - iv. The District Collector,  
District- Jabalpur (M.P.)
  - v. The District Collector,  
District- Narmadapuram (M.P.)
  - vi. The Member Secretary,  
MP PCB, Bhopal (M.P.)
  - vii. The Commissioner,  
Municipal Corporation, Jabalpur (M.P.)
  - viii. The Chief Executive Officer,  
Municipal Council, Dindori (M.P.)
  - ix. The Chief Executive Officer,  
Municipal Council, Mandla (M.P.)
  - x. The Chief Executive Officer,  
Municipal Council, Amarkantak (M.P.)
  - xi. The Chief Executive Officer,  
Municipal Council, Narmadapura (M.P.)



Mr. Ranjay  
Asst.  
14/11/2023  
कलेक्टर  
अनूपपुर (म.प्र.)

7725  
14/11/23  
740  
16-11-23  
Sub: Compliance of order in Original Application No.71/2023(CZ) titled as  
Kirthi kumar Sadashiv Bhatt Vs. State of Madhya Pradesh & Ors.

Please find enclosed herewith copy of order dated 31<sup>st</sup> October 2023, passed  
by Hon'ble Bench in Original Application No.71/2023(CZ) titled as Kirthi kumar  
Sadashiv Bhatt Vs. State of Madhya Pradesh & Ors., which is self explanatory for

securing compliance and necessary action at your end. The relevant abstract of the order is reproduced as follows:-

- "8. In view of the above laid down principles the MPPCB is directed to ensure that there should not be any discharge into the water bodies and in case of any violation the environment compensation must be assessed according to the parameters laid down as above. The Action Taken Report must be filed before the date of listing.
9. The data with regard to the district wise environment compensation (a) violation of Solid Waste Management Rules, 2016 (b) Legacy Waste (c) Violation of Water (Prevention and Control of Pollution) Act, 1974 be calculated and further proceeded in accordance with law.
10. In the first phase Member Secretary, Rajasthan State Pollution Control Board is directed to calculate the environmental compensation with regard to discharge of untreated water into the water body or in local land since there are no sewage treatment plant in District Amarkantak, Dindori, Mandla and Narmadapuram. In the district Jabalpur the capacity of treatment is 83.43 MLD while generation capacity is 143.68 MLD. Rest of the sewage/untreated water is being discharged in the river Narmada. On the next date of hearing the five districts shall prepare the data and remedial measures for treatment of the sewage water in compliance of the Water (Prevention and Control of Pollution) Act, 1974. The chart for environment compensation must be assessed by Regional Officer and notice be issued to the Municipal Corporation/District Magistrate to comply and to deposit the compensation failing which they had to submit reply before the next date of hearing."
2. It is also informed that an email in this regard containing copy of order dated 31<sup>st</sup> October 2023 has already been sent to your goodself on 02-11-2023.

Please acknowledge the receipt.



( Rajesh Kumar Agarwal )  
Registrar

# कार्यालय नगर परिषद् अमरकंटक जिला-अनूपपुर (म०प्र०)

E-Mail: Cmoamarkantak@mpurban.gov.in

fax No. 07629-269441

क्रमांक 1614/न०परि०/लोक०नि०/2023

अमरकंटक, दिनांक 29/11/2023

प्रति,

क्षेत्रीय अधिकारी  
म०प्र० प्रदूषण नियंत्रण बोर्ड  
शहडोल म०प्र०

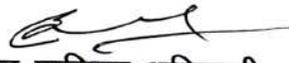
**विषय:-** प्र.क्र. OA/No- 71/2023 (CZ) कीर्ति कुमार सदाशिव भट्ट व/s म०प्र० शासन व अन्य पारित आदेश के अनुपालन में प्रतिवेदन बावत्।

**सन्दर्भ:-** कार्यालय कलेक्टर (शहरी विकास) जिला अनूपपुर के पत्र क्र. 860 दिनांक 23.11.2023

—00—

विषयान्तर्गत सन्दर्भित पत्र के अनुक्रम में माननीय राष्ट्रीय हरित अधिकरण भोपाल के पत्र क्र. 71/2023 (CZ) से पारित आदेश दिनांक 31.10.2023 के परिपालन में नगर परिषद् अमरकंटक में माननीय मुख्यमंत्री जी म.प्र. शासन द्वारा दिनांक 11.12.2016 को नमामि देवी नर्मदा कार्यक्रम के दौरान पवित्र नगरी में मां नर्मदा नदी को प्रदूषण मुक्त हेतु सीवरेज ट्रीटमेंट प्लांट स्थापित करने हेतु घोषणा की गई थी। नगर परिषद् अमरकंटक क्षेत्रान्तर्गत सीवरेज परियोजना वर्ष 2017 से क्रियान्वित हुई है। जिसका क्रियान्वयन म.प्र. अर्बन डेवलपमेंट प्राईवेट लिमिटेड कम्पनी (MPUDC) भोपाल के माध्यम से किया जा रहा है। MPUDC के पत्र क्र. 410 दिनांक 11.10.2023 अनुसार STP OF Capacity 1.2 MLD का सिविल निर्माण कार्य 90% पूर्ण हो चुका है। एस.टी.पी. अन्तर्गत इलेक्ट्रिकल एवं मैकेनिकल कार्य भी पूर्ण हो गया है। दिनांक 31.12.2023 तक पूर्ण कर ली जावेगी। मां नर्मदा नदी के प्रदूषण मुक्त हेतु सीवरेज परियोजना के तहत नगर में पाईप लाईन विस्तार का कार्य पूर्ण है, घरों में कनेक्शन किया जा रहा है।

वर्तमान में नदी में प्रदुषित जल की रोकथाम हेतु नालों को व्यवस्थित किया गया है, जल शोधन के प्राकृतिक उपकरण हेतु वृक्षारोपण नर्मदा तटों में किया गया है। ट्रीटमेंट प्लाट 31 दिसम्बर तक पूर्ण कर संचालन किया जावेगा। जिसके तहत नर्मदा नदी में कोई प्रदुषित जल समाहित नहीं होगा। नगरीय क्षेत्रा मं निकलने वाले दुषित जल का उपचार कर नियमानुसार डिस्चार्ज किया जायेगा। ठोस अपशिष्ट प्रबंधन स्थल पर कचरों का निष्पादन हेतु एम.आर.एफ. सेन्टर फीकल स्लज ट्रीटमेंट प्लाट नाडेफ की स्थापना की गई है। प्रदुषण नियंत्रण व्यवस्थाओं की स्थापना एवं सुचारु संचालन के लिए तत्संबंधी नियमों का पालन किया जा रहा है। अतः संलग्न जानकारी सहित प्रतिवेदन सादर प्रस्तुत है।

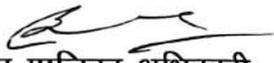
  
मुख्य नगर पालिका अधिकारी  
नगर परिषद् अमरकंटक  
जिला-अनूपपुर (म०प्र०)

पृ.क्रमांक 1615/न०परि०/लोक.नि./2023

अमरकंटक, दिनांक 29/11/2023

प्रतिलिपि:-

1. कलेक्टर महोदय, अनूपपुर जिला अनूपपुर म.प्र. की ओर सूचनार्थ।
2. कार्यपालन यंत्री नरीय प्रशासन एवं विकास शहडोल संभाग शहडोल की ओर सूचनार्थ।

  
मुख्य नगर पालिका अधिकारी  
नगर परिषद् अमरकंटक  
जिला-अनूपपुर (म०प्र०)

**Compilation and evaluation of sewage treatment status in 14 urban local bodies on the banks of river Narmada**

S.no	District	City/Town	Population	Sewage Generation (in MLD)	Capacity to Treat (in MLD)	No of STPs	Gap Analysis	Remarks	Steps Required to be Taken		Which next step has been taken (As per NGT order dated 20.09.2023)
1	Anuppur	Amarkantak	8416	0.91	1.2	1	Only Zone 1(Ward No 8 (Part) 9,10,11,12,13,14) 5 & Zone 2 (Ward No 2,4(part) 7(part) 10,11,12,13,14) covered with network and other Zone (Ward no 8,1,3 in part) parts (5,6,7)) with Septic Management	80% completed	1 Construction of STP - (physical progress in %)	82.50%	The construction agency had to complete the project by 15th September 2023 as per time line but due to rainy season. All components of the project can be completed by 31 December as per revised time line requested by contractor. How ever the STP will be commenced by 31 October 2023
									2 Construction of IPS - (physical progress in %)	90%	
									3 Pumping Main - (line laid in KMs / Total line to be laid in Kms)	2.65/2.769	
									4 Gravity Main - (line laid in KMs / Total line to be laid in Kms)	1.025/1.025	
									5 Laying of sewer network - (line laid in KMs / Total line to be laid in Kms)	14.135/15.029	
									6 Household connection - (no of HH connections/no of HH total targeted)	0/1818	
									7 Overall feasible progress - (in % progress)	84%	
									8 Overall financial progress - (in %)	47%	
									9 Expected date of Completion/operation-	31.12.2023	

  
**मुख्य नगर पालिका अधिकारी**  
**नगर पब्लिक अमरकण्टक**  
**जिला-अनूपपुर (म.प्र.)**

# मध्य प्रदेश अर्बन डेवलपमेंट कंपनी लिमिटेड

परियोजना क्रियान्वयन इकाई शहडोल (म.प्र.)

ईमेल- mpudclshahdol@gmail.com

पत्र क्रमांक...400/पी.आई.यू./शहडोल  
प्रति,

दिनांक. 11/10/2023

क्षेत्रीय अधिकारी,  
M0प्र0 प्रदूषण नियंत्रण बोर्ड  
शहडोल (M0प्र0)

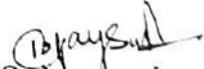
विषय:- नगर परिषद अमरकंटक में निर्मित हो रहे दूषित जल उपचार संयंत्र की वस्तुस्थिति की जानकारी  
बावत्

संदर्भ:- आपका कार्यालीन पत्र क्र. 2102 /क्षेका/प्रनिबो/शहडोल/2023 दिनांक 12.09.2023.

उपरोक्त संदर्भित पत्रानुसार नगर परिषद अमरकंटक जिला अनूपपुर में निर्माणाधीन  
एस.टी.पी. की वर्तमान वस्तुस्थिति तथा संचालन प्रारंभ होने की तिथि की जानकारी चाही गई है  
जो कि निम्नानुसार है :

- 1- वर्तमान में एस.टी.पी. अंतर्गत 90% सिविल निर्माण कार्य पूर्ण किया जा चुका है।
- 2- 50% इलेक्ट्रिकल एवं मेकेनिकल कार्य पूर्ण किया जा चुका है।
- 3- योजना संचालन होने की तिथि 31.12.2023 है (दस्तावेज संलग्न)।
- 4- एस.टी.पी. का निर्माण कार्य पूर्ण कराने हेतु पूर्णतः प्रयास किये जा रहे हैं। दिनांक  
31.12.2023 तक संपूर्ण कार्य पूर्ण कर योजना संचालित कर ली जावेगी।

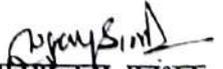
उपरोक्तानुसार सूचनार्थ प्रेषित।

  
परियोजना प्रबंधक  
M0प्र0 अर्बन डेवलपमेंट कंपनी  
पी.आई.यू. शहडोल

पत्र क्रमांक...400/पी.आई.यू./शहडोल  
प्रतिलिपि :-

दिनांक. 11/10/2023

- 1- मुख्य नगर पालिका अधिकारी, नगर परिषद अमरकंटक की ओर सूचनार्थ प्रेषित।

  
परियोजना प्रबंधक  
M0प्र0 अर्बन डेवलपमेंट कंपनी  
पी.आई.यू. शहडोल



MPUDC

Madhya Pradesh Urban Development Cor

# मध्य प्रदेश अर्बन डेवलपमेंट कम्पनी लिमिटेड

## पी.आई.यू. जबलपुर

737, अग्रवाल कालोनी, जैन मंदिर के पीछे, जबलपुर (म.प्र.) 482002

ऑफिस नं.- 8761-4921421, Email-mpudcljbp@gmail.com

क्र.1034/म.प्र.अ.डे.कं.लि./2023

जबलपुर, दिनांक 01/12/2023

प्रति,

क्षेत्रीय अधिकारी,  
म.प्र. प्रदूषण नियंत्रण बोर्ड  
शहडोल

**विषय :** माननीय एन.जी.टी. भोपाल द्वारा प्रकरण क्रमांक 86/23 में पारित आदेश दिनांक 09.10.2023 के परिप्रेक्ष्य में नगर परिषद् डिण्डौरी क्षेत्रान्तर्गत कराये जा रहे सीवरेज प्रोजेक्ट कार्य के संबंध में।  
**संदर्भ :** क्षेत्रीय अधिकारी, म.प्र. प्रदूषण नियंत्रण बोर्ड शहडोल का पत्र क्र 8421 क्षेका/प्रनिबो/शहडोल /2023 दिनांक 30.11.2023

मध्यप्रदेश अर्बन डेवलपमेंट कंपनी के द्वारा डिण्डौरी नगर परिषद् के अंतर्गत सीवर परियोजना का कार्य प्रगति पर है। कार्य की प्रगति के संबंध में अतिरिक्त प्रबंधक संचालक एवं प्रमुख अभियंता के स्तर पर प्रत्येक सप्ताह समीक्षा बैठक आयोजित की जा रही है एवं प्रत्येक माह कलेक्टर डिण्डौरी को भी कार्य की प्रगति की जानकारी दी गई है। साथ ही संबंधित ठेकेदार मेसर्स J.M. Ramani सूरत की ओर भी कार्य की प्रगति हेतु लेख किया गया है।

आपके पत्र में उल्लेखित बिंदुओं के संबंध में वस्तुस्थिति निम्नानुसार है :-

1. सीवरेज ट्रीटमेंट प्लांट का कार्य लगातार किया जा रहा है एवं लगभग 72% सिविल कार्य पूर्ण किया जा चुका है। आज दिनांक 01.12.2023 को स्थल पर 20 लेवर कार्य कर रहे हैं।
2. IPS-I का सिविल कार्य लगभग 80% पूर्ण किया जा चुका है एवं IPS-II का 70% कार्य पूर्ण किया जा चुका है।
3. कुल Sewerage Network 30.27 Km में से 24.20 Km (80%) कार्य पूर्ण हो चुका है। घरेलू कनेक्शनों में Property Line तक 2148 कनेक्शन का कार्य किया जा चुका है।

इस प्रकार कार्य की भौतिक प्रगति 65% है एवं वित्तीय प्रगति 55% है। वर्तमान में औसत 65 लेवर प्रतिदिन कार्य कर रही है। विस्तृत प्रगति पत्रक पत्र के साथ संलग्न है।

अतः अनुरोध है कि कृपया Rest Assured रहें। एम.पी.यू.डी.सी.एल. द्वारा उच्च प्राथमिकता पर शीघ्र कार्य पूर्ण किया जा जावेगा।

संलग्न: उपरोक्तानुसार।

परियोजना प्रबंधक

म.प्र.अ.डे.कं.लि., पीआई.यू. जबलपुर

जबलपुर, दिनांक 01/12/2023

क्र.1035/म.प्र.अ.डे.कं.लि./2023

प्रतिलिपि :

1. माननीय कलेक्टर महोदय जिला डिण्डौरी (म.प्र.) की ओर सादर सूचनार्थ।
2. प्रमुख अभियंता, म.प्र.अर्बन डेवलपमेंट कंपनी लिमिटेड भोपाल की ओर सादर सूचनार्थ।
3. मुख्य नगर पालिका अधिकारी, नगर परिषद् डिण्डौरी की ओर सूचनार्थ।

परियोजना प्रबंधक

म.प्र.अ.डे.कं.लि., पीआई.यू. जबलपुर



## क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)

Tel./Fax (07652) 248038 / E mail : ropcshahadol@gmail.com



क्रमांक 842  
प्रति,

क्षेका/प्रनिबो/शहडोल/2023

दिनांक 30/11/2023

1. प्रमुख अभियंता,  
मध्यप्रदेश अर्बन डेवलपमेंट  
कंपनी लिमिटेड,  
परियोजना प्रबंधक इकाई,  
भोपाल (म.प्र.)
3. मुख्य नगर पालिका अधिकारी,  
नगर पालिका परिषद डिण्डौरी (म.प्र.)

2. परियोजना प्रबंधक,  
परियोजना क्रियान्वयन इकाई,  
मध्यप्रदेश अर्बन डेवलपमेंट कंपनी लिमिटेड,  
737 अग्रवाल कॉलोनी जैन मंदिरके पीछे  
स्नेह नगर मढ़ा, जबलपुर मध्यप्रदेश 482003

**विषय :** माननीय एन.जी.टी. भोपाल द्वारा प्रकरण क्रमांक 86/23 में पारित आदेश दिनांक 09.10.2023 के परिप्रेक्ष्य में नगर परिषद डिण्डौरी क्षेत्रांतर्गत कराये जा रहे सीवरेज प्रोजेक्ट कार्य के संबंध में।

**संदर्भ :** कार्यालय नगर परिषद डिण्डौरी का पत्र क्रमांक न.प./लो.नि./2023-24/4300 दिनांक 18.10.2023

उपरोक्त विषयान्तर्गत संदर्भित पत्रों के परिप्रेक्ष्य में लेख है, कि मध्यप्रदेश अर्बन डेवलपमेंट कंपनी लिमिटेड, के द्वारा नगर परिषद डिण्डौरी क्षेत्रांतर्गत सीवरेज प्रोजेक्ट निर्माण कार्य का क्रियान्वयन किया जा रहा है। नगर परिषद अमरकंटक के द्वारा स्वयं स्वीकार कर सूचित किया गया है कि उक्त प्रोजेक्ट का कार्य समयबद्ध तरीके से तीव्र गति से न किया जाकर धीमी गति से किया जा रहा है। निरीक्षण के दौरान प्रोजेक्ट कार्य में धीमी प्रगति संबंधी निम्नलिखित कमियां पायी गयी हैं:-

1. सीवरेज ट्रीटमेंट प्लांट का कार्य वर्तमान में पूर्ण रूप से बंद पड़ा हुआ है।
2. सब पम्प स्टेशन 02 नग तैयार किये जाने थे, परंतु उक्त कार्य भी अधूरा पड़ा हुआ है।
3. नगरीय क्षेत्रांतर्गत मैन लाइन पाइप विस्तार का कार्य लगभग 40 प्रतिशत कार्य ही किया जा सका है।
4. घरेलू कनेक्शनों के मैन होल से जोड़ने के लिये कोई कार्य ही नहीं किया गया है।

उल्लेखनीय है कि माननीय एन.जी.टी. सेंट्रल जोन, भोपाल में प्रचलित ओए नंबर 585/2022 (पीबी) सम्यक जैन एवं अन्य विरुद्ध मध्यप्रदेश शासन एवं अन्य एवं प्रचलित ओए नंबर 71/2023 (सीजेड) कीर्ति कुमार सदाशिव भट्ट विरुद्ध नर्मदा वाटर रिसोर्स एवं अन्य में निर्देशानुसार निर्धारित समयावधि में सीवरेज प्रोजेक्ट का कार्य पूर्ण किया जाना आवश्यक है इसके साथ ही प्रत्येक माह के अंतिम सप्ताह में कार्य का प्रगति प्रतिवेदन निर्धारित प्रक्रिया अनुसार माननीय एन.जी.टी. को उपलब्ध कराया जाना आवश्यक है।

अतः पर्यावरण हित में पुनः आग्रह है कि उक्त एस.टी.पी. प्रोजेक्ट कार्य के संबंध में उल्लेखित त्रुटियों/कमियों का यथाशीघ्र निराकरण कर प्रोजेक्ट कार्य को तीव्र गति से करवाना सुनिश्चित करे।

क्षेत्रीय अधिकारी  
म.प्र. प्रदूषण नियंत्रण बोर्ड,  
शहडोल (म.प्र.)



## क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

बाई पास चौक, गोस्तरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)  
Tel. Fax [07659] 248938 / E mail : ropebshahadol@gmail.com



पृ.क्रमांक  
प्रतिलिपि-

/क्षेका/प्रनिबो/शहडोल/2023

शहडोल, दिनांक /11/2023

1. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, मुख्यालय, भोपाल (म.प्र.) की ओर सूचनार्थ प्रेषित।
2. माननीय कलेक्टर महोदय, जिला-डिण्डौरी (म.प्र.) की ओर सूचनार्थ एवं आपके स्तर से उक्त संस्थानों को आवश्यक दिशा निर्देश जारी करने हेतु अनुरोध सहित सादर प्रेषित।
3. संयुक्त संचालक, नगरीय प्रशासन एवं विकास, जबलपुर संभाग जबलपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी  
म.प्र. प्रदूषण नियंत्रण बोर्ड,  
शहडोल (म.प्र.)

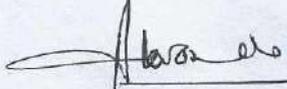
## Construction of Sewerage Project at Dindori

For construction of sewerage of Project at Dindori, MPUDC had called tender & allotted to M/s CNPL, Raipur on dated 30.12.2017 and agreement was executed on 08.01.2018. Twenty four months (i.e. up to 07.01.2017) time was given to complete the work. Due to very slow progress of work in spite of many reminders, cooperation from MPUDC, contractor was not achieved committed progress. Therefore the contract was terminated on dated 19.01.2022. New Tendering process was again initiated and work was allotted to M/s J.M. Ramani & Co. Surat on dated 31.05.2022 and agreement was executed on 24.06.2022. Time has given of 15 months (i.e. up to 23.09.2023) to complete the work.

Following are the status of progress the work at the time of termination of contract and present upto date progress of work.

S.No.	Components	Total Qty.	Progress on Termination Date	Up to Date Progress
1	Sewerage Network	30.27 Km	11.52 Km	24.20 km
2	House Service Connection	6542 nos	0 Upto Property line	2146 Nos Upto property line
3	Road Restoration	24.20 Km	10.00 km	24.00 km
4	STP	1 Job	23% (Civil work)	72%
5	IPS-1	1 Job	0	80% (Civil work)
6	IPS-2	1 Job	0	70% (Civil work)
Overall all Physical Progress			23%	65%
Overall all Financial Progress			15%	55%

Reason for delay in completion of work is mainly due to very slow progress of original contractor which was terminated on 19.01.2022 and also slow progress of new contractor due to delay in coordination with old contractor regarding designs drawings & site clearance and also due to continuous rain in most of days (about 84 days) in last rainy season after signing the contract agreement on dated 24.06.2022. Expected time to complete this project is 31.03.2024.

  
**Project Manager**  
**MPUDCL**  
**PIU, Jabalpur (M.P.)**

A notice has been issued to contractor regarding expediting the progress of work. Regular weekly meetings in chairmanship of Additional Managing Director, MPUDCL are also conducting for reviewing the progress of work. The physical progress of work has been increased 8% since 20.09.2023.



**SBR- Tank**



**PTU- Unit**



**CCT-Tank**



**CCT-Tank**



**Admin Building**



**DI Pipe laying**



क्षेत्रीय कार्यालय  
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,  
प्लॉट नं. 28 सी, सेक्टर न्यू औद्योगिक क्षेत्र मंडीदीप, जिला रायसेन  
Phone No. - 07480-292564 E-mail :- romppcbmandideep@gmail.com



क्रमांक 18 /क्षेका/प्रनिबो/2024  
प्रति,

मंडीदीप, दिनांक 04/01/2024

सदस्य सचिव,  
म.प्र. प्रदूषण नियंत्रण बोर्ड,  
भोपाल (म.प्र.)।

विषय :- माननीय एनजीटी प्रकरण क्र. 71/2023 (सीजेड) (कीर्तिकुमार सदाशिव भट्ट विरुद्ध नर्मदा वाटर रिसोर्स एवं अन्य) में पारित आदेश के पालनार्थ कार्यवाही बावत्।

संदर्भ :- बोर्ड मुख्यालय का पत्र क्र. 3620/विधि/NGT(CZ)/प्रनिबो दिनांक 19/12/2023

—00—

उपरोक्त विषयांतर्गत लेख है कि माननीय एनजीटी प्रकरण क्र. 71/2023 (सीजेड) (कीर्तिकुमार सदाशिव भट्ट विरुद्ध नर्मदा वाटर रिसोर्स एवं अन्य) में पारित आदेश दिनांक 08/12/2023 के अनुपालन में कार्यालय कलेक्टर जिला नर्मदापुरम से प्राप्त जानकारी संलग्न कर एवं क्षेत्रीय कार्यालय द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति संबंधी विवरण आपकी ओर जानकारी आवश्यक कार्यवाही हेतु प्रेषित है।

#### EC Imposition Details (Nagar Palika Parishad Nardmadapuram)

S.No.	Description	EC in Lakhs Rs.	Period	Remark
A	Non-Compliance of MSW rules	28.00	01/07/2021 to 31/10/2023	EC imposed vide letter dated 02/01/2024 & informed to HO
B	Remediation of legacy waste	28.00	01/07/2021 to 31/10/2023	EC imposed vide letter dated 02/01/2024 & informed to HO
C	Bio-Remediation of drains	140.00	01/07/2021 to 31/10/2023	EC imposed vide letter dated 13/12/2023 & informed to HO
D	Non Installation of STP	280.00	01/07/2021 to 31/10/2023	EC imposed vide letter dated 13/12/2023 & informed to HO

संलग्न :- उपरोक्तानुसार ।

(अभय सराफ)  
क्षेत्रीय अधिकारी  
मंडीदीप, दिनांक / /2024

पृ क्रमांक /क्षेका/प्रनिबो/2024

प्रतिलिपि :-

- डायरेक्टर, पर्यावरण (तकनीकी), म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर आपके पत्र क्र. 3086 दिनांक 15/12/2023 के संदर्भ में जानकारी संलग्न कर आपकी ओर आवश्यक कार्यवाही हेतु प्रेषित।
- डॉ. नीरज वर्मा, मुख्य रसायनज्ञ (प्रकरण प्रभारी), म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर आपके पत्र क्र. 1238 दिनांक 15/12/2023 के संदर्भ में जानकारी संलग्न कर आपकी ओर आवश्यक कार्यवाही हेतु प्रेषित।

(अभय सराफ)  
क्षेत्रीय अधिकारी

कार्यालय कलेक्टर (भू-अभिलेख शाखा) जिला नर्मदापुरम्

क्रमांक/ 3495/अ.भू-अ.4/एन0जी0टी0/2023  
प्रति,

नर्मदापुरम्, दिनांक- 23/10/2023

उपसचिव  
मध्यप्रदेश शासन  
पर्यावरण विभाग मंत्रालय  
वल्लभ भवन भोपाल

विषय :- राष्ट्रीय हरित अधिकरण (एन0जी0टी0) के प्रकरण के संबंध में समीक्षा बैठक ।  
संदर्भ :- आपका पत्र क्रमांक 989/1604843/2023/32-3 भोपाल दिनांक 18.10.2023

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विषयान्तर्गत सदरभित पत्र के पालन में राष्ट्रीय हरित अधिकरण (एन0जी0टी0) के प्रकरण के संबंध में समीक्षा बैठक के संबंध में चाही गई जानकारी Annexure-2 एवं Annexure-3 तैयार कर scanned हार्ड कापी संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्न - उपरोक्तानुसार

  
अपर कलेक्टर,  
जिला नर्मदापुरम्  
जिला-नर्मदापुरम्

मेस/ 28- 20/10/23

**Status of identification of the boundary of Narmada River and status of removal of encroachments / illegal**

**Narmada River - Revenue Area Details**

S.no	District	City / Town	Revenue Village	Khasra No.	Total Area (Ha)	Revenue Area under Narmada River	Title (GoMP/ Private)	No. of encroachments / illegal constructions	Name of encroachers / illegal constructor	Type of encroachment / illegal construction
1	2	3	4	5	6	7	8	9	10	11
1	Narmadapuram	Narmadapuram	donganwada	265	27.693	27.693	GovMP	nill	nill	nill
2	Narmadapuram	Narmadapuram	donganwada	3	28.502	28.502	GovMP	1	shankar mandir	pakka
3	Narmadapuram	Narmadapuram	khोजानपुर	1	124.048	124.048	GovMP	nill	nill	nill
4	Narmadapuram	Narmadapuram	malakhedi	1	4.092	4.092	GovMP	nill	nill	nill
5	Narmadapuram	Narmadapuram	malakhedi	25/1	16.863	16.863	GovMP	nill	nill	nill
6	Narmadapuram	Narmadapuram	malakhedi	25/2	4.27	4.27	GovMP	nill	nill	nill
7	Narmadapuram	Narmadapuram	malakhedi	26	4.253	4.257	GovMP	nill	nill	nill
8	Narmadapuram	Narmadapuram	malakhedi	51	4.249	4.249	GovMP	nill	nill	nill
9	Narmadapuram	Narmadapuram	jalahabad	1	7.053	7.053	GovMP	nill	nill	nill
10	Narmadapuram	Narmadapuram	jalahabad	9	14.091	14.091	GovMP	nill	nill	nill

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6/10/2019  
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**Status of identification of the boundary of Narmada River and status of removal of encroachments / illegal constructions in buffer zone**

**Narmada River - Buffer Area Details Annexure 3**

S no	District	City/ Town	Date of publication of T&CP Master Plan	Width of the buffer zone as per T&CP Master Plan (if master plan has not been published the width will be 15 mtr.)	Revenue Village	Khasra No.	Total Area	Revenue Area under Buffer Zone of Narmada River	Title GOM/Private	No. of encroachments constructions	Name of encroachers/illegal constructor	Type of encroachment/illegal construction
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	malakhedi	2	0.389	0.389	pvt	0	nil	nil
2	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	malakhedi	3	0.38	0.38	pvt	0	nil	nil
3	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	malakhedi	4	0.344	0.344	pvt	0	nil	nil
4	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	malakhedi	5/1-5/2/1-5/2/2	2.252	0.405	pvt	0	nil	nil
5	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	malakhedi	17	1.692	0.809	pvt	0	nil	nil
6	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	malakhedi	18	1.238	0.809	pvt	0	nil	nil
7	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	malakhedi	19/1-2-3-4	1.361	0.809	pvt	0	nil	nil
8	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	malakhedi	20	0.04	0.04	pvt	0	nil	nil
9	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	malakhedi	21/1-2-3	0.275	0.275	pvt	0	nil	nil
10	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	malakhedi	22/1-2	1.421	1.421	pvt	0	nil	nil
11	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	malakhedi	23	1.036	1.036	pvt	0	nil	nil
12	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	malakhedi	24	0.04	0.04	pvt	0	nil	nil
13	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	malakhedi	27	1.149	1.149	pvt	0	nil	nil
14	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	malakhedi	28	0.388	0.388	pvt	0	nil	nil
15	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	malakhedi	29	0.433	0.433	pvt	0	nil	nil

**(डॉ. क. सिंह)**  
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बर्मदापुरम

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37	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	jalalabad	7/7	1.619	0.809	pvt	0	nill	nill
38	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	dongarwada	35/1	1.735	0.016	pvt	1	rukma bai w/o gulab	arch pakki dharmshala
39	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	dongarwada	35/2	0.084	0.084	pvt	1	sahstradhara mandir	pakka
40	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	dongarwada	50	0.591	0.3	govt	11	govt aabadi bhumi	purani abaadi evm mangal bhavan
41	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	dongarwada	64	0.381	0.381	govt	14	govt aabadi bhumi	purani abaadi
42	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	dongarwada	63	0.108	0.012	pvt	1	anganwadi	pakka bhavan
43	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	dongarwada	67	0.23	0.04	pvt	1	rachakrishna mandir	pakka
44	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	dongarwada	66	0.125	0.032	pvt	4		rehwasi makaan
45	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	dongarwada	51/1	0.024	0.024	pvt	1	narmada ashram	pakka
46	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	dongarwada	51/2	0.024	0.024	pvt	1	narmada ashram	pakka
47	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	dongarwada	51/3	0.024	0.024	pvt	1	narmada ashram	pakka
48	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	dongarwada	51/4	0.024	0.024	pvt	1	narmada ashram	pakka
49	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	dongarwada	51/5	0.024	0.024	pvt	1	narmada ashram	pakka
50	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	dongarwada	52	0.247	0.012	pvt	1	rukma bai w/o gulab	kaccha makaan
51	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	kholarpur	2	1.064	0.405	govt	1	kabeer panthi	mandir and jhopdi
52	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	kholarpur	135/1-135/2	5.504-1.214	0.809	govt	1	virendraimadani	jhopdi and kheli
53	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	kholarpur	135/1-135/2	5.504-1.214	0.202	govt	1	narmada das maharaj	mandir and ashram
54	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	kholarpur	135/1-135/2	5.504-1.214	0.6	govt	1	seetaram das guru/kamajval	jhopdi and ashram
55	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	kholarpur	135/1-135/2	5.504-1.214	0.52	govt	1	narmada muni maharaj	ashram and mandir
56	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	kholarpur	136/1	1.781	0.52	pvt	1	seetaram badi datta mandir	mandir and ashram
57	Naramadapuram	naramadapuram nagar	04/03/2022	100 meter	kholarpur	139	0.741	0.741	govt	1	hingaji dev mandir	mandir

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78	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 53	19/7	3258 sq. ft	3258 sq. ft	3258 sq. ft	pvt	porv se pakke makaan bane hai
79	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 53	20/1	562 sq. ft	562 sq. ft	562 sq. ft	pvt	porv se pakke makaan bane hai
80	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 53	20/2	882 sq. ft	882 sq. ft	882 sq. ft	pvt	porv se pakke makaan bane hai
81	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 53	20/3	144 sq. ft	144 sq. ft	144 sq. ft	pvt	porv se pakke makaan bane hai
82	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 53	20/4	792 sq. ft	792 sq. ft	792 sq. ft	pvt	porv se pakke makaan bane hai
83	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 53	20/5	1643 sq. ft	1643 sq. ft	1643 sq. ft	pvt	porv se pakke makaan bane hai
84	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 53	20/6	648 sq. ft	648 sq. ft	648 sq. ft	pvt	porv se pakke makaan bane hai
85	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 53	21/1	1200 sq. ft	1200 sq. ft	1200 sq. ft	pvt	porv se pakke makaan bane hai
86	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 53	21/2	432 sq. ft	432 sq. ft	432 sq. ft	pvt	porv se pakke makaan bane hai
87	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 53	21/3	433 sq. ft	433 sq. ft	433 sq. ft	pvt	porv se pakke makaan bane hai
88	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 54	1	129013 sq. ft	59000 sq. ft	59000 sq. ft	govt	shiksha vibhag ke karyalay bane hai
89	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 54	2	20360 sq. ft	10360 sq. ft	10360 sq. ft	govt	post office ghat evm rasta bana hai
90	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 54	3/1	30597 sq. ft	20250 sq. ft	20250 sq. ft	pvt	porv se makaan evm khuli jagha
91	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 54	3/20	28596 sq. ft	8596 sq. ft	8596 sq. ft	govt	ayukt karyalay bhavan evm khuli jagha
92	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 54	3/21-3/22	2480 sq. ft	2480 sq. ft	2480 sq. ft	pvt	porv se makaan bane hai
93	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 55	2	390655 sq. ft	145200 sq. ft	145200 sq. ft	govt	vammandaladhikan herbal park
94	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 59	5/1	70314 sq. ft	30350 sq. ft	30350 sq. ft	pvt	purane makaan porv se bane hai evm khuli jagha
95	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 59	5/07	44307 sq. ft	20500 sq. ft	20500 sq. ft	govt	ayukt karyalay
96	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 59	6/1	600506 sq. ft	250987 sq. ft	250987 sq. ft	govt	collector office evm nagar palika ki khuli jagha vraksharopari hetu
97	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	1	10275 sq. ft	7000 sq. ft	7000 sq. ft	govt	naala
98	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	2	34778 sq. ft	34778 sq. ft	34778 sq. ft	pvt	mandir may ahaata evm bageecha

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99	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	3	119506 sq. ft	80000 sq. ft	pvt			mandir may ahaata evm bageecha
100	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	8	8040 sq. ft	2000 sq. ft	govt			gali
101	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	9	1900 sq. ft	1900 sq. ft	pvt			masjid may kabristan bageecha emv makaan bane hai
102	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	10/1	6146 sq. ft	6146 sq. ft	pvt			masjid may kabristan bageecha emv makaan bane hai
103	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	10/2	2195 sq. ft	2195 sq. ft	pvt			masjid may kabristan bageecha emv makaan bane hai
104	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	10/3	1021 sq. ft	1021 sq. ft	pvt			makaan bane hai
105	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	10/4	1339 sq. ft	1339 sq. ft	pvt			makaan bane hai
106	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	10/5	175 sq. ft	175 sq. ft	pvt			makaan bane hai
107	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	11	1460 sq. ft	1460 sq. ft	pvt			makaan bane hai
108	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	12	1190 sq. ft	1190 sq. ft	pvt			porv se makaan bane hai
109	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	13	1555 sq. ft	1555 sq. ft	pvt			porv se makaan bane hai
110	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	14	900 sq. ft	900 sq. ft	govt			porv se makaan bane hai
111	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	15	1710 sq. ft	1710 sq. ft	pvt			porv se makaan bane hai
112	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	16	2165 sq. ft	2165 sq. ft	pvt			porv se makaan bane hai
113	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	17	1115 sq. ft	1115 sq. ft	pvt			porv se makaan bane hai
114	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	18	1665sq. ft	1665 sq. ft	pvt			porv se makaan bane hai
115	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	19	1820 sq. ft	1820 sq. ft	pvt			porv se makaan bane hai
116	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	20	480 sq. ft	480 sq. ft	pvt			khuj jagha
117	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	21	945 sq. ft	945 sq. ft	pvt			porv se makaan bane hai
118	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	22	1185 sq. ft	1185 sq. ft	govt			gali
119	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	23	2570 sq. ft	2570 sq. ft	govt			gali

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6/2/2014

120	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	24	2710 sq. ft	2710 sq. ft	pvt	porv se makaan bane hai
121	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	25/1	2284 sq. ft	2284 sq. ft	pvt	porv se makaan bane hai
122	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	25/2	1141 sq. ft	1141 sq. ft	pvt	porv se makaan bane hai
123	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	26	3810 sq. ft	3810 sq. ft	pvt	porv se makaan bane hai
124	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	27	2065 sq. ft	2065 sq. ft	pvt	porv se makaan bane hai
125	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	28	5875 sq. ft	5875 sq. ft	pvt	bageecha evm makaan bane hai
126	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	29	1785 sq. ft	1785 sq. ft	pvt	makaan bane hai
127	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	30	2225 sq. ft	2225 sq. ft	pvt	makaan bane hai
128	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	31	2200 sq. ft	2200 sq. ft	pvt	makaan bane hai
129	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	32	2890 sq. ft	2890 sq. ft	pvt	makaan bane hai
130	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	33	1490 sq. ft	1490 sq. ft	pvt	makaan bane hai
131	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	34	2155 sq. ft	2155 sq. ft	pvt	makaan bane hai
132	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	35	1875 sq. ft	1875 sq. ft	pvt	makaan bane hai
133	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	36	7275 sq. ft	7275 sq. ft	govt	gali
134	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	37	1725 sq. ft	1725 sq. ft	pvt	porv se makaan bane hai
135	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	38/1	149 sq. ft	149 sq. ft	pvt	porv se makaan bane hai
136	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	38/2	3446 sq. ft	3446 sq. ft	pvt	porv se makaan bane hai
137	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	39	1310 sq. ft	1310 sq. ft	pvt	porv se makaan bane hai
138	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	40	1705 sq. ft	1705 sq. ft	pvt	porv se makaan bane hai
139	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	41	1805 sq. ft	1805 sq. ft	pvt	porv se makaan bane hai
140	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	42	825 sq. ft	825 sq. ft	govt	gali

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141	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	43	1245 sq. ft	1245 sq. ft	pvt	porv se makaan bane hai
142	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	44	1680 sq. ft	1680 sq. ft	pvt	porv se makaan bane hai
143	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	45	1450 sq. ft	1450 sq. ft	pvt	porv se makaan bane hai
144	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	47/1	2221 sq. ft	2221 sq. ft	pvt	porv se makaan bane hai
145	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	47/2	1576 sq. ft	1576 sq. ft	pvt	porv se makaan bane hai
146	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	47/3	1510 sq. ft	1510 sq. ft	pvt	porv se makaan bane hai
147	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	47/4	1770 sq. ft	1770 sq. ft	pvt	porv se makaan bane hai
148	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	47/5	1093 sq. ft	1093 sq. ft	pvt	porv se makaan bane hai
149	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	47/6	2694 sq. ft	2694 sq. ft	pvt	porv se makaan bane hai
150	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	48	2915 sq. ft	2915 sq. ft	pvt	porv se makaan bane hai
151	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	49/1	519 sq. ft	519 sq. ft	pvt	porv se makaan bane hai
152	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	49/2	1036 sq. ft	1036 sq. ft	pvt	porv se makaan bane hai
153	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	50	1360 sq. ft	1360 sq. ft	govt	khuli jagha
154	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	51	1625 sq. ft	1625 sq. ft	govt	gali
155	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	52/1/1	5316 sq. ft	4000 sq. ft	pvt	porv se makaan bane hai
156	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	52/1/2	1772 sq. ft	1000 sq. ft	pvt	porv se makaan bane hai
157	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	52/2	1620 sq. ft	600 sq. ft	pvt	porv se makaan bane hai
158	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	53	505 sq. ft	505 sq. ft	pvt	porv se makaan bane hai
159	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	54/1	2017 sq. ft	1000 sq. ft	pvt	porv se makaan bane hai
160	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	54/2	3025 sq. ft	1200 sq. ft	pvt	porv se makaan bane hai
161	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 10	54/3	1008 sq. ft	500 sq. ft	pvt	porv se makaan bane hai

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162	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	1	755 sq. ft	755 sq. ft	govt	khuli jagha
163	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	2	2765 sq. ft	2765 sq. ft	pvt	porv se makaan bane hai
164	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	3	728 sq. ft	728 sq. ft	pvt	khuli jagha evm makaan hai
165	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	4	3510 sq. ft	3510 sq. ft	pvt	khuli jagha evm makaan hai
166	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	5	360 sq. ft	360 sq. ft	govt	gali
167	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	6	4610 sq. ft	4610 sq. ft	govt	khuli jagha evm chabutra
168	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	7	2293 sq. ft	2293 sq. ft	govt	khuli jagha evm chabutra
169	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	8	9056 sq. ft	9056 sq. ft	pvt	rajghat sabha manch
170	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	9	3445 sq. ft	3445 sq. ft	govt	gali
171	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	10	178 sq. ft	178 sq. ft	pvt	chabutra gulbata
172	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	11	1703 sq. ft	1703 sq. ft	pvt	porv se makaan bane hai
173	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	12	1850 sq. ft	1850 sq. ft	govt	gali
174	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	13	600 sq. ft	600 sq. ft	pvt	porv se makaan bane hai
175	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	14	1485 sq. ft	1485 sq. ft	pvt	porv se makaan bane hai
176	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	15	645 sq. ft	645 sq. ft	pvt	porv se makaan bane hai
177	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	16/1	3155.5 sq. ft	1000 sq. ft	pvt	porv se makaan bane hai
178	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	16/2	3567.5 sq. ft	1300 sq. ft	pvt	porv se makaan bane hai
179	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	17/1	2120 sq. ft	2120 sq. ft	pvt	porv se makaan bane hai
180	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	17/2	1915 sq. ft	1915 sq. ft	pvt	porv se makaan bane hai
181	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	18/1	7809.5 sq. ft	7000 sq. ft	pvt	porv se makaan bane hai
182	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	18/2	6037.5 sq. ft	6000 sq. ft	pvt	porv se makaan bane hai

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183	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	18/3	2400 sq. ft	2400 sq. ft	pvt	porv se makaan bane hai
184	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	18/4	990 sq. ft	900 sq. ft	pvt	porv se makaan bane hai
185	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	18/5	990 sq. ft	900 sq. ft	pvt	porv se makaan bane hai
186	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	18/6	952 sq. ft	900 sq. ft	pvt	porv se makaan bane hai
187	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	19	1880 sq. ft	900 sq. ft	pvt	porv se makaan bane hai
188	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	42	10780 sq. ft	3000 sq. ft	govt	gali
189	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	49	15533 sq. ft	15000 sq. ft	pvt	makaan bane hai
190	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	50	2175 sq. ft	2175 sq. ft	govt	khuli jagha
191	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	51	36570 sq. ft	18000 sq. ft	govt	sadak
192	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	53	405 sq. ft	405 sq. ft	pvt	porv se makaan bane hai
193	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	54	590 sq. ft	590 sq. ft	pvt	porv se makaan bane hai
194	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	55	288 sq. ft	288 sq. ft	pvt	porv se makaan bane hai
195	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	56	1175 sq. ft	1175 sq. ft	govt	gali
196	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	57/1	66 sq. ft	66 sq. ft	govt	khuli jagha
197	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	57/2	594 sq. ft	594 sq. ft	pvt	porv se makaan bane hai
198	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	58/1	22.5 sq. ft	22.2 sq. ft	govt	khuli jagha
199	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	58/2	317.5 sq. ft	317.5 sq. ft	pvt	makaan bane hai
200	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	59/1	4936.5 sq. ft	4936.5 sq. ft	govt	khuli jagha evm makaan bane hai
201	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	59/2	1600 sq. ft	1600 sq. ft	pvt	porv se makaan bane hai
202	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	59/3	313.5 sq. ft	313.5 sq. ft	pvt	porv se makaan bane hai
203	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	60	15163 sq. ft	15163 sq. ft	pvt	mandir may ahaata evm bageecha

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204	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	61	7635 sq. ft	7635 sq. ft	govt	khuli jagha
205	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	62	8918 sq. ft	8918 sq. ft	pvt	bageecha
206	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	63	955 sq. ft	955 sq. ft	pvt	bageecha
207	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	64/1	1435.5 sq. ft	1435.5 sq. ft	pvt	khali evm makaan bane hai
208	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	64/2	2841.5 sq. ft	2841.5 sq. ft	pvt	makaan bane hai
209	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	64/3	1426 sq. ft	1426 sq. ft	pvt	makaan bane hai
210	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	65	2200 sq. ft	2200 sq. ft	govt	khuli jagha
211	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	66	315 sq. ft	315 sq. ft	pvt	govt se makaan bane hai
212	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 11	67	8525 sq. ft	8525 sq. ft	govt	rasia
213	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 12	1	564381 sq. ft	20000 sq. ft	govt	govt utkrasia vidhyalay
214	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 12	2	2700 sq. ft	2700 sq. ft	govt	govt utkrasia vidhyalay
215	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 12	3	20096 sq. ft	20096 sq. ft	govt	purane kile ka hissa makaan evm kurmi dharmshala ka hissa
216	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 12	4	13234 sq. ft	13234 sq. ft	Pvt	vakt sampath peer baba evm kabra bane hai
217	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 12	5	9210 sq. ft	9210 sq. ft	govt	narmada tat evm nkt hai
218	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 12	6	4790 sq. ft	4790 sq. ft	govt	gali
219	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 12	7/1	6571 sq. ft	6571 sq. ft	Pvt	mandir dharmshala ahata
220	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 12	7/2	4368 sq. ft	4368 sq. ft	Pvt	mandir dharmshala ahata
221	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 14	1	19558 sq. ft	15000 sq. ft	govt	rasia avm makaan bane hai kurmi dharmshala
222	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 14	3/6	10200 sq. ft	10200 sq. ft	Pvt	dharmshala
223	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 14	4	243 sq. ft	243 sq. ft	pvt	sayad sahab ki kabra
224	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 14	5	2090 sq. ft	1000 sq. ft	govt	rasia (gali)

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225	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 14	6/2	5000 sq. ft	4000 sq. ft	pvt	porv se makaan bane hai
226	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 14	7	335 sq. ft	335 sq. ft	pvt	mandir shivji
227	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 14	8	1720 sq. ft	1720 sq. ft	pvt	porv se makaan bane hai
228	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 14	9	243 sq. ft	243 sq. ft	govt	gali
229	Naramadapuram	naramadapuram nagar	20/06/2014	100 meter	sheet number 14	10	285 sq. ft	285 sq. ft	pvt	mandir matamai
230	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 14	11	2975 sq. ft	2800 sq. ft	pvt	porv se makaan bane hai
231	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 14	12	3510 sq. ft	3510 sq. ft	govt	gali
232	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 14	13	1185 sq. ft	1185 sq. ft	pvt	porv se makaan bane hai
233	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 14	30/2	13 sq. ft	13 sq. ft	pvt	porv se makaan bane hai
234	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 14	30/3	11 sq. ft	11 sq. ft	pvt	porv se makaan bane hai
235	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 14	14/1	542 sq. ft	542 sq. ft	pvt	porv se makaan bane hai
236	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 14	14/2	799 sq. ft	799 sq. ft	pvt	porv se makaan bane hai
237	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 14	14/3	467 sq. ft	467 sq. ft	pvt	porv se makaan bane hai
238	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 14	14/4	1152 sq. ft	1152 sq. ft	pvt	porv se makaan bane hai
239	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 14	15	1065 sq. ft	1065 sq. ft	pvt	porv se makaan bane hai
240	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 14	16	1545 sq. ft	1545 sq. ft	pvt	porv se makaan bane hai
241	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 14	17/1	990 sq. ft	990 sq. ft	pvt	ahaata
242	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 14	17/2/1	132 sq. ft	132 sq. ft	pvt	ahaata
243	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 14	18	695 sq. ft	695 sq. ft	pvt	porv se makaan bane hai
244	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 14	19	690 sq. ft	690 sq. ft	pvt	porv se makaan bane hai
245	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 14	20/1	370 sq. ft	370 sq. ft	pvt	porv se makaan bane hai

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246	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	20/2	1255 sq. ft	1255 sq. ft	pvt	1255 sq. ft	pvt	1255 sq. ft	porv se makaan bane hai
247	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	21	580 sq. ft	580 sq. ft	pvt	580 sq. ft	pvt	580 sq. ft	porv se makaan bane hai
248	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	23/1	130 sq. ft	130 sq. ft	pvt	130 sq. ft	pvt	130 sq. ft	porv se makaan bane hai
249	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	22	350 sq. ft	350 sq. ft	govt	350 sq. ft	govt	350 sq. ft	porv se makaan bane hai
250	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	23/2	777 sq. ft	777 sq. ft	pvt	777 sq. ft	pvt	777 sq. ft	porv se makaan bane hai
251	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	23/3	259 sq. ft	259 sq. ft	pvt	259 sq. ft	pvt	259 sq. ft	porv se makaan bane hai
252	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	23/4/1	883 sq. ft	883 sq. ft	pvt	883 sq. ft	pvt	883 sq. ft	porv se makaan bane hai
253	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	23/4/2	247 sq. ft	247 sq. ft	pvt	247 sq. ft	pvt	247 sq. ft	porv se makaan bane hai
254	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	23/5	1153 sq. ft	1153 sq. ft	pvt	1153 sq. ft	pvt	1153 sq. ft	porv se makaan bane hai
255	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	23/6/1	1410 sq. ft	1410 sq. ft	pvt	1410 sq. ft	pvt	1410 sq. ft	porv se makaan bane hai
256	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	23/6/2	410 sq. ft	410 sq. ft	pvt	410 sq. ft	pvt	410 sq. ft	porv se makaan bane hai
257	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	23/10	1500 sq. ft	1500 sq. ft	pvt	1500 sq. ft	pvt	1500 sq. ft	porv se makaan bane hai
258	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	23/7	388 sq. ft	388 sq. ft	pvt	388 sq. ft	pvt	388 sq. ft	porv se makaan bane hai
259	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	23/8	883 sq. ft	883 sq. ft	pvt	883 sq. ft	pvt	883 sq. ft	porv se makaan bane hai
260	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	23/9	1101 sq. ft	1101 sq. ft	pvt	1101 sq. ft	pvt	1101 sq. ft	porv se makaan bane hai
261	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	26	1875 sq. ft	1875 sq. ft	pvt	1875 sq. ft	pvt	1875 sq. ft	porv se makaan bane hai
262	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	29	2180 sq. ft	2180 sq. ft	pvt	2180 sq. ft	pvt	2180 sq. ft	porv se makaan bane hai
263	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	30/1	1031 sq. ft	1031 sq. ft	govt	1031 sq. ft	govt	1031 sq. ft	gali
264	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	31	2620 sq. ft	2620 sq. ft	pvt	2620 sq. ft	pvt	2620 sq. ft	porv se makaan bane hai
265	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	32	1715 sq. ft	1715 sq. ft	pvt	1715 sq. ft	pvt	1715 sq. ft	porv se makaan bane hai
266	Naramadapuram	naramadapuram	20/06/2014	100 meter	sheet number 14	33	1480 sq. ft	1480 sq. ft	pvt	1480 sq. ft	pvt	1480 sq. ft	porv se makaan bane hai

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267	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	1	14046 sq. ft	14046 sq. ft	pvt		janita nagar hoshangabad (mangalwara ghat)
268	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	2	345 sq. ft	345 sq. ft	pvt		hanuman ji mandir chabutra
269	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	3	3560 sq. ft	1500 sq. ft	govt		sadak
270	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	4/1	2833 sq. ft	2833 sq. ft	pvt		porv se makaan bane hai
271	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	4/2	1966 sq. ft	1966 sq. ft	pvt		porv se makaan bane hai
272	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	5	3942 sq. ft	3942 sq. ft	govt		complex bana hai
273	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	6/2	426 sq. ft	426 sq. ft	pvt		porv se makaan bane hai
274	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	4/3	506 sq. ft	506 sq. ft	pvt		porv se makaan bane hai
275	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	6/3	600 sq. ft	600 sq. ft	pvt		porv se makaan bane hai
276	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	6/5	250 sq. ft	250 sq. ft	pvt		porv se makaan bane hai
277	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	6/6	525 sq. ft	525 sq. ft	pvt		porv se makaan bane hai
278	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	6/7	388 sq. ft	388 sq. ft	pvt		porv se makaan bane hai
279	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	6/8	2340 sq. ft	2340 sq. ft	pvt		sahadya mandal sadaha
280	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	6/9	60 sq. ft	60 sq. ft	pvt		porv se makaan bane hai
281	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	6/10	1728 sq. ft	1728 sq. ft	pvt		porv se makaan bane hai
282	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	6/11	910 sq. ft	910 sq. ft	pvt		porv se makaan bane hai
283	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	6/12	379 sq. ft	379 sq. ft	pvt		porv se makaan bane hai
284	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	6/13	56 sq. ft	56 sq. ft	pvt		gurugranth sahib
285	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	6/14	480 sq. ft	480 sq. ft	pvt		gurugranth sahib
286	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	6/15	1000 sq. ft	1000 sq. ft	pvt		loknath teerth trust
287	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 15	6/16	1877 sq. ft	1877 sq. ft	pvt		loknath teerth trust

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288	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 15	6/17	450 sq. ft	450 sq. ft	450 sq. ft	pvt	-	lokmath teerth trust
289	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 15	7	1305 sq. ft	1305 sq. ft	1305 sq. ft	pvt	-	porv se makaan bane hai
290	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 15	8	846 sq. ft	846 sq. ft	846 sq. ft	govt	-	nali
291	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 15	9	1491 sq. ft	1491 sq. ft	1491 sq. ft	pvt	-	porv se makaan bane hai
292	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 15	10/1	4960 sq. ft	4960 sq. ft	4960 sq. ft	pvt	-	porv se makaan bane hai
293	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 15	10/2	400 sq. ft	400 sq. ft	400 sq. ft	pvt	-	porv se makaan bane hai
294	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 15	10/3	2680 sq. ft	2680 sq. ft	2680 sq. ft	pvt	-	porv se makaan bane hai
295	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 15	10/4	1830 sq. ft	1830 sq. ft	1830 sq. ft	pvt	-	porv se makaan bane hai
296	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 15	11	10229 sq. ft	10229 sq. ft	10229 sq. ft	pvt	-	khuli jagha
297	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 15	12	3530 sq. ft	3530 sq. ft	3530 sq. ft	pvt	-	naramadaghat
298	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 15	13	4890 sq. ft	4890 sq. ft	4890 sq. ft	pvt	-	naramadaghat may mandir
299	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 15	14	2925 sq. ft	2925 sq. ft	2925 sq. ft	pvt	-	naramada ghat makaan bane hai
300	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 15	15	10030 sq. ft	10030 sq. ft	10030 sq. ft	pvt	-	naramada ghat
301	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 15	16/1	20316 sq. ft	20316 sq. ft	20316 sq. ft	pvt	-	naramada ghat
302	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 15	16/2	7714 sq. ft	7714 sq. ft	7714 sq. ft	govt	-	naramada ghat
303	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 16	1/1	24811 sq. ft	24811 sq. ft	20000 sq. ft	pvt	-	rikt evm makaan bane hai
304	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 16	53	76936 sq. ft	55000 sq. ft	55000 sq. ft	pvt	-	porv se jagdish mandir evm dharmashala bane hai
305	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 16	54	3350 sq. ft	2800 sq. ft	2800 sq. ft	govt	-	sadak
306	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 16	55	16924 sq. ft	15000 sq. ft	15000 sq. ft	pvt	-	ramchandra mandir anaata
307	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 16	56	2180 sq. ft	2180 sq. ft	2180 sq. ft	govt	-	sadak
308	Naramadapuram	naramadapuram	najool	20/06/2014	100 meter	sheet number 16	57	4185 sq. ft	4185 sq. ft	4185 sq. ft	pvt	-	mandir shree dasuji

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309	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	58/1	4826 sq. ft	4826 sq. ft	pvt	shree gyatri mandir trust
310	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	58/2	4040 sq. ft	4040 sq. ft	pvt	makaan bana hai
311	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	58/2/1	210 sq. ft	210 sq. ft	pvt	makaan bana hai
312	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	58/2/2	3830 sq. ft	3830 sq. ft	pvt	gyatri parwar trust
313	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	58/3	3600 sq. ft	3600 sq. ft	pvt	mandir
314	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	59	995 sq. ft	995 sq. ft	pvt	mahadev mandir
315	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	60	408 sq. ft	408 sq. ft	pvt	dharmshala
316	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	61	550 sq. ft	550 sq. ft	pvt	shri panchanan mahadev mandir
317	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	62	425 sq. ft	425 sq. ft	pvt	mahadev mandir
318	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	63	790 sq. ft	790 sq. ft	pvt	mahavir mandir
319	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	64	19185 sq. ft	4500 sq. ft	govt	sadak
320	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	65	3150 sq. ft	3150 sq. ft	pvt	ganesh mahadev mandir evm bhavan bana hai
321	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	66	1195 sq. ft	1195 sq. ft	govt	gali
322	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	67	445 sq. ft	445 sq. ft	pvt	ramchandra mandir
323	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	98/2	12 sq. ft	12 sq. ft	pvt	ramchandra mandir
324	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	68	7202 sq. ft	6000 sq. ft	pvt	porv se makaan bana hai
325	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	69/1	415 sq. ft	200 sq. ft	pvt	porv se makaan bana hai
326	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	98/1	40437 sq. ft	7400 sq. ft	govt	sadak
327	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	114/1	731.5 sq. ft	731.5 sq. ft	pvt	porv se makaan bana hai
328	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	114/2	1325 sq. ft	1325 sq. ft	pvt	porv se makaan bana hai
329	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	114/3	102.5 sq. ft	102.5 sq. ft	pvt	porv se makaan bana hai

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330	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	111/1	6140 sq. ft	1500 sq. ft	govt			gali
331	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	111/2	60 sq. ft	60 sq. ft	pvt			porv se makaan bane hai
332	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	115	1750 sq. ft	1750 sq. ft	pvt			porv se makaan bane hai
333	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	116	1890 sq. ft	1890 sq. ft	pvt			porv se makaan bane hai
334	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	117	140 sq. ft	140 sq. ft	pvt			porv se makaan bane hai
335	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	118	2135 sq. ft	2135 sq. ft	pvt			porv se makaan bane hai
336	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	119	17275 sq. ft	7000 sq. ft	govt			town hall nagar palika
337	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	120	14009 sq. ft	14009 sq. ft	pvt			sethan ghat
338	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	121	42298 sq. ft	42298 sq. ft	pvt			mandir narmada ji mahadev ji narmada ghat
339	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	122/1	3849 sq. ft	3849 sq. ft	pvt			porv se makaan bane hai
340	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	122/2	117 sq. ft	117 sq. ft	pvt			porv se makaan bane hai
341	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	122/3	1345 sq. ft	1345 sq. ft	pvt			porv se makaan bane hai
342	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	122/4	939.5 sq. ft	939.5 sq. ft	pvt			porv se makaan bane hai
343	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	122/5	939.5 sq. ft	939.5 sq. ft	pvt			porv se makaan bane hai
344	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	123	425 sq. ft	250 sq. ft	govt			gali
345	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	124	2590 sq. ft	2590 sq. ft	pvt			patwa samaaj trust bhavan
346	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	125	1065 sq. ft	1065 sq. ft	pvt			porv se makaan bane hai
347	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 16	126	11533 sq. ft	5000 sq. ft	pvt			mandir shankar ji may anaaala
348	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	1	19187 sq. ft	17187 sq. ft	govt			narmada ghat
349	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	2/1	4965 sq. ft	4965 sq. ft	pvt			porv se makaan bane hai
350	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	2/2	1205 sq. ft	1205 sq. ft	pvt			khula chabutara

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351	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	3/3	55 sq. ft	55 sq. ft	pvt	khula chabudara
352	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	2/3	2286 sq. ft	2286 sq. ft	pvt	porv se makaan bane hai
353	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	2/4	512 sq. ft	512 sq. ft	pvt	porv se makaan bane hai
354	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	21/3	352 sq. ft	352 sq. ft	pvt	porv se makaan bane hai
355	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	2/4/2001	1440 sq. ft	1440 sq. ft	pvt	porv se makaan bane hai
356	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	3/1	727 sq. ft	727 sq. ft	pvt	porv se makaan bane hai
357	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	2/5	55 sq. ft	55 sq. ft	pvt	porv se makaan bane hai
358	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	3/2	733 sq. ft	733 sq. ft	pvt	porv se makaan bane hai
359	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	4	2250 sq. ft	2250 sq. ft	pvt	porv se makaan bane hai
360	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	5	950 sq. ft	950 sq. ft	govt	rasia
361	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	6/1	471 sq. ft	471 sq. ft	pvt	porv se makaan bane hai
362	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	10/1	4329 sq. ft	4329 sq. ft	pvt	porv se makaan bane hai
363	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	6/2	125 sq. ft	125 sq. ft	pvt	porv se makaan bane hai
364	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	10/2	510 sq. ft	510 sq. ft	pvt	porv se makaan bane hai
365	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	6/3	589 sq. ft	589 sq. ft	pvt	porv se makaan bane hai
366	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	7	115 sq. ft	115 sq. ft	pvt	porv se makaan bane hai
367	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	8/1	620 sq. ft	620 sq. ft	pvt	porv se makaan bane hai
368	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	9/2	100 sq. ft	100 sq. ft	pvt	porv se makaan bane hai
369	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	8/2	600 sq. ft	600 sq. ft	pvt	porv se makaan bane hai
370	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	9/1	490 sq. ft	490 sq. ft	pvt	porv se makaan bane hai
371	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	8/3	720 sq. ft	720 sq. ft	pvt	shree hanuman mandir

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372	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	10/3	810 sq. ft	810 sq. ft	pvt	porv se makaan bane hai
373	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	10/4	616 sq. ft	616 sq. ft	pvt	porv se makaan bane hai
374	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	10/5	616 sq. ft	616 sq. ft	pvt	porv se makaan bane hai
375	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	10/6	620 sq. ft	620 sq. ft	pvt	porv se makaan bane hai
376	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	10/7	615 sq. ft	615 sq. ft	pvt	porv se makaan bane hai
377	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	11/1	861 sq. ft	861 sq. ft	pvt	porv se makaan bane hai
378	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	11/2	1104 sq. ft	1104 sq. ft	pvt	porv se makaan bane hai
379	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	11/3	760 sq. ft	760 sq. ft	pvt	porv se makaan bane hai
380	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	11/4	4655 sq. ft	2600 sq. ft	pvt	porv se makaan bane hai
381	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	12	410 sq. ft	410 sq. ft	pvt	porv se makaan bane hai
382	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	13	335 sq. ft	335 sq. ft	pvt	porv se makaan bane hai
383	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	14/1	490 sq. ft	490 sq. ft	pvt	porv se makaan bane hai
384	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	14/2	750 sq. ft	750 sq. ft	pvt	porv se makaan bane hai
385	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	19/1	1073 sq. ft	500 sq. ft	pvt	porv se makaan bane hai
386	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	20/2	450 sq. ft	450 sq. ft	pvt	porv se makaan bane hai
387	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	20/1	4385 sq. ft	4385 sq. ft	govt	makaan banakr
388	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	23	14150 sq. ft	14150 sq. ft	govt	makaan banakr
389	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	21/1	4856 sq. ft	4856 sq. ft	pvt	porv se makaan bane hai
390	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	21/2	1020 sq. ft	1020 sq. ft	pvt	porv se makaan bane hai
391	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	21/3	3818 sq. ft	3818 sq. ft	pvt	porv se makaan bane hai
392	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	21/4	1078 sq. ft	1078 sq. ft	pvt	porv se makaan bane hai

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393	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	22	431 sq. ft	431 sq. ft	govt		porv se makaan bane hai
394	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	24	15589 sq. ft	15589 sq. ft	govt		porv se makaan bane hai
395	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	25/1	38349 sq. ft	38349 sq. ft	govt		pariyatan ghat
396	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	25/2	6200 sq. ft	6200 sq. ft	govt		pariyatan ghat
397	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	25/3	2220 sq. ft	2220 sq. ft	pvt		khuli jagha
398	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	26/1	25800 sq. ft	25800 sq. ft	govt		sadak
399	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	27	63 sq. ft	63 sq. ft	pvt		shree hanuman mandir
400	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	28	5200 sq. ft	5200 sq. ft	pvt		kori ghat, dharmshala
401	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	29	10925 sq. ft	10925 sq. ft	pvt		kori ghat, dharmshala
402	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 17	30	13750 sq. ft	13750 sq. ft	pvt		mochi ghat (kori ghat)
403	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	66/1	4605 sq. ft	4000 sq. ft	govt		khuli jagha
404	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	71/1	266 sq. ft	266 sq. ft	govt		khuli jagha
405	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	97/1	332 sq. ft	332 sq. ft	pvt		porv se makaan bane hai
406	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	97/2	332 sq. ft	332 sq. ft	pvt		porv se makaan bane hai
407	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	95/1	2228 sq. ft	2228 sq. ft	pvt		porv se makaan bane hai
408	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	95/2	1830 sq. ft	1500 sq. ft	pvt		porv se makaan bane hai
409	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	95/3	612 sq. ft	300 sq. ft	pvt		porv se makaan bane hai
410	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	98	2280 sq. ft	2280 sq. ft	pvt		makaan bane hai
411	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	99/1	1470 sq. ft	500 sq. ft	govt		gali
412	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	99/2	30 sq. ft	30 sq. ft	pvt		porv se makaan bane hai
413	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	102/2	561 sq. ft	485 sq. ft	pvt		porv se makaan bane hai

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जिला-नर्मदापुरम

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414	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	103/2	542 sq. ft	485 sq. ft	pvt	-	porv se makaan bane hai
415	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	100	395 sq. ft	395 sq. ft	govt	-	rasta
416	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	101/1	1020 sq. ft	1020 sq. ft	pvt	-	porv se makaan bane hai
417	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	101/2	1195 sq. ft	1195 sq. ft	pvt	-	porv se makaan bane hai
418	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	102/1	1839 sq. ft	500 sq. ft	pvt	-	porv se makaan bane hai
419	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	103/1	248 sq. ft	500 sq. ft	pvt	-	porv se makaan bane hai
420	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	108	2705 sq. ft	2500 sq. ft	pvt	-	porv se makaan bane hai
421	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	109	4005 sq. ft	3000 sq. ft	pvt	-	porv se makaan bane hai
422	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	158	2095 sq. ft	200 sq. ft	govt	-	rasta
423	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	110	910 sq. ft	500 sq. ft	pvt	-	porv se makaan bane hai
424	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	159	4420 sq. ft	1000 sq. ft	govt	-	gali
425	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	165	2860 sq. ft	2700 sq. ft	pvt	-	porv se makaan bane hai
426	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	166	1120 sq. ft	1120 sq. ft	pvt	-	porv se makaan bane hai
427	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	167	3285 sq. ft	3285 sq. ft	pvt	-	porv se makaan bane hai
428	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	168	530 sq. ft	530 sq. ft	pvt	-	porv se makaan bane hai
429	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	169	770 sq. ft	770 sq. ft	pvt	-	dharmshala konghat
430	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	170/1	10111.5 sq. ft	10111.5 sq. ft	pvt	-	narmada river view resort bana hai
431	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	170/2	705 sq. ft	705 sq. ft	pvt	-	porv se makaan bane hai
432	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	170/3	3491.5 sq. ft	3491.5 sq. ft	pvt	-	porv se makaan bane hai
433	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	170/4	1128 sq. ft	1128 sq. ft	pvt	-	porv se makaan bane hai
434	Naramadapuram	naramadapuram najool	20/06/2014	100 meter	sheet number 18	170/5	1120 sq. ft	1120 sq. ft	pvt	-	porv se makaan bane hai

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अपर कलेक्टर  
जिला-नर्मदापुरम

*Handwritten mark*

435	Naramadapuram	naramadapuram najoal	20/06/2014	100 meter	sheet number 18	171	2660 sq. ft	2660 sq. ft	pvt	2660 sq. ft	porv se makaan bane hai
436	Naramadapuram	naramadapuram najoal	20/06/2014	100 meter	sheet number 18	172	2710 sq. ft	2710 sq. ft	pvt	2710 sq. ft	porv se makaan bane hai
437	Naramadapuram	naramadapuram najoal	20/06/2014	100 meter	sheet number 18	173	4250 sq. ft	3500 sq. ft	govt	3500 sq. ft	rasia (sadaq)
438	Naramadapuram	naramadapuram najoal	20/06/2014	100 meter	sheet number 18	174	2435 sq. ft	2435 sq. ft	pvt	2435 sq. ft	porv se makaan bane hai
439	Naramadapuram	naramadapuram najoal	20/06/2014	100 meter	sheet number 18	175	1190 sq. ft	1190 sq. ft	pvt	1190 sq. ft	makaan bana hai
440	Naramadapuram	naramadapuram najoal	20/06/2014	100 meter	sheet number 18	176	2260 sq. ft	2260 sq. ft	pvt	2260 sq. ft	makaan bana hai
441	Naramadapuram	naramadapuram najoal	20/06/2014	100 meter	sheet number 18	177/1	2780 sq. ft	1000 sq. ft	pvt	1000 sq. ft	makaan bana hai
442	Naramadapuram	naramadapuram najoal	20/06/2014	100 meter	sheet number 18	178	270 sq. ft	100 sq. ft	govt	100 sq. ft	rasia
443	Naramadapuram	naramadapuram najoal	20/06/2014	100 meter	sheet number 18	179	540 sq. ft	100 sq. ft	pvt	100 sq. ft	mahavir mandir

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*Handwritten signature*

अपर कलेक्टर  
जिला-नर्मदापुरम

*Handwritten signature*

**कार्यालय कलेक्टर, जिला-नर्मदापुरम (मध्यप्रदेश)**

(ई-गेल आईडी:- dmhoshangabad@mp.nic.in)

कमांक/ 159 /व.लि. 1/2024  
प्रति,

नर्मदापुरम दिनांक 03/01/2024

क्षेत्रीय अधिकारी,  
म0प्र0 प्रदूषण नियंत्रण बोर्ड मंडीदीप,  
जिला रायसेन

विषय:- माननीय एनजीटी भोपाल बेंच द्वारा प्रकरण क. ओ.ए. 71/2023 (कीर्ति कुमार सदाशिव भट्ट विरुद्ध नर्मदा जल संसाधन व अन्य) में दिनांक 18.12.2023 को पारित आदेश के अनुपालन बाबत।

संदर्भ:- आपका पत्र कमांक 2243/क्षेका/प्रनिबो/2023 मंडीदीप, दिनांक 20.12.2023

—0—

उपरोक्त विषयांतर्गत संदर्भित के माध्यम से माननीय एनजीटी भोपाल बेंच द्वारा प्रकरण क. ओ.ए. 71/2023 (कीर्ति कुमार सदाशिव भट्ट विरुद्ध नर्मदा जल संसाधन व अन्य) में दिनांक 18.12.2023 को पारित आदेश के अनुपालन के संबंध में जानकारी चाही गई थी।

अतः मुख्य नगरपालिका अधिकारी, नगरपालिका परिषद् नर्मदापुरम से प्राप्त पत्र कमांक 6372 दिनांक 03/01/24 के माध्यम से प्राप्त की गई कार्यवाही का प्रतिवेदन आवश्यक कार्यवाही हेतु संलग्न प्रेषित है।

संलग्न:- उपरोक्तानुसार

संयुक्त कलेक्टर,  
हेतु कलेक्टर नर्मदापुरम,  
नर्मदापुरम, दिनांक 03/01/2024

पृ.क0/ 160 /व.लि. 1/2024

प्रतिलिपि:- स्टेनो-टू-कलेक्टर जिला कार्यालय नर्मदापुरम की ओर सूचनार्थ।

2- अनुविभागीय अधिकारी राजस्व सर्व जिला नर्मदापुरम की ओर सूचनार्थ।

संयुक्त कलेक्टर,  
हेतु कलेक्टर नर्मदापुरम,

# कार्यालय नगर पालिका परिषद नर्मदापुरम्

क्रमांक/

6372

/न.पा./लो.नि.वि./2023

नर्मदापुरम्, दिनांक 31.12.2024

प्रति,

कलेक्टर महोदय

नर्मदापुरम् जिला नर्मदापुरम्  
म.प्र.

विषय:- माननीय एनजीटी भोपाल बेंच द्वारा प्रकरण क्रं.ओ.ए.71/2023(कीर्ति कुमार सदाशिव भट्ट विरुद्ध नर्मदा जल संसाधन व अन्य ) में दिनांक 18/12/2023 को पारित आदेश के अनुपालन बावत्।

संदर्भ:- म.प्र.अर्बन डवलपमेंट कंपनी भोपाल का पत्र क्रमांक PIU/MPUDC/2024 /19 NARMADAPURAM एवं दिनांक 03/01/2024 ।

उपरोक्त विषयांतर्गत एवं संदर्भ में लेख है कि आपके द्वारा चाहा गया प्रतिवेदन मध्य प्रदेश अर्बन डवलपमेंट कंपनी द्वारा किया जा रहा है। इस संबंध में मध्य प्रदेश अर्बन डवलपमेंट कंपनी द्वारा प्रतिवेदन प्राप्त हुआ है।

। अतः प्रतिवेदन आपकी ओर सादर प्रेषित है।

मुख्य नगर पालिका अधिकारी

नगर पालिका परिषद

नर्मदापुरम्

नर्मदापुरम्, दिनांक .....

पृ.क्रमांक/ /न.पा./लो.नि.वि./2023

प्रतिलिपि: -

1) परियोजना अधिकारी जिला शहरी विकास अभिकरण नर्मदापुरम् की ओर सूचनार्थ प्रेषित।

मुख्य नगर पालिका अधिकारी

नगर पालिका परिषद

नर्मदापुरम्

**Madhya Pradesh Urban Development Company Limited**  
**Urban Development and Housing Department**  
**Project Implementation Unit, Narmadapuram (M.P.)**

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No. PIU/MPUDC/2024/ 1.9

Narmadapuram, Date 03/01/2024

To,

Collector,  
District Narmadapuram  
(Madhya Pradesh)

**Sub:** Regarding compliance of order dated 18.12.2023 regarding Case No. O.A. 71/2023, (Kirti Kumar Sadashiv Bhatt Vs Madhya Pradesh Government and others) by the National Green Tribunal.

In context to the above cited subject and reference, as per MPPCB letter No. 2243 dated 20.12.2023 regarding compliance of the instructions issued by NGT for Case No. O. A. 71/2023, (Kirti Kumar Sadashiv Bhaat Vs Madhya Pradesh Government and others) by the National Green Tribunal dated 18.12.2023 for points no. 1 to 3, we have noted the instructions given in regards to the Sewerage Project.

In response to point no. 3 related to our project, it is stated that the Sewage treatment plant (STP) being constructed under the project is designed based on Sequencing Batch Reactor (SBR) technology conforming to the latest standards. Raw sewage collected through public sewers will undergo various treatment processes like screening, de-gritting, biological treatment through SBR, disinfection, etc. The waste sludge after the treatment will be collected and disposed to land fill site allotted by ULB, Narmadapuram. Whereas, the treated and disinfected treated sewage water will be disposed suitably in the nearby drain where-from it shall eventually be disposed into the holy Narmada river.

It is also stated that for the construction of STP, the requirements for the design, construction, fabrication, inspection and testing of the works shall comply with the technical specifications and requirements contained in the contract, codes of practices as published by the Bureau of Indian Standard (BIS), international standards and norms or its equivalent standard as well as the latest version of "Manual on Sewerage and Sewage Treatment" as published by the Central Public Health Engineering Organization (CPHEEO) of the Ministry of Urban Development, Government of India.

The STP design and operation will fulfil the effluent parameters as listed below:

---

69, River view residency, Malakhedi road Narmadapuram  
E-mail [piunarmadapuram2022@gmail.com](mailto:piunarmadapuram2022@gmail.com) , [piuhoshangabad2018@gmail.com](mailto:piuhoshangabad2018@gmail.com) Pin - 461001

Madhya Pradesh Urban Development Company Limited  
Urban Development and Housing Department  
Project Implementation Unit, Narmadapuram (M.P.)

	Unit	Limit values
BODs	mg/l	10
COD	mg/l	50
TSS	mg/l	20
N <sub>tot</sub>	mg/l	10
NH <sub>3</sub> -N	mg/l	5
P <sub>tot</sub>	mg/l	10
PO <sub>4</sub> -P	mg/l	2
Fecal Coli form	MPN/100 ml	230
pH value		5.5 to 9

Further, the stipulated date of completion of the project is 18.11.2024. MPUDC is regularly monitoring the progress of work and is trying to ensure that the work is completed within the stipulated time period.

This is for your kind information please.

Enclosed : Proformma

  
Project Manager  
Project Implementation Unit  
Narmadapuram (M.P.)

No. PIU/MPUDC/2024/ 20

Narmadapuram, Date 03/01/2024

Copy for information to:

1. Joint Collector, District Narmadapuram
2. Deputy Project Director (T), MPUDC, Bhopal
3. Chief Municipal Officer, Nagar Palika, Narmadapuram,
4. Project Manager, M/s Bhugan Infracon Private Ltd. for compliance and expedite the work.

  
Project Manager  
Project Implementation Unit  
Narmadapuram (M.P.)

Compilation and Evaluation of Sewage Treatment Status in Nagar Palika Parishad, Narmadapuram on the banks of river Narmada										
S.No	District	City/Town	Population	Sewage Generation (in MLD)	Capacity to Treat (in MLD)	No of STPs	Gap Analysis	Remark	Steps Required to be taken	Which next step has been taken (As per NGT order dated 20.09.2023)
1	Narmadapuram	Narmadapuram	1,51,750	21	21	1	Nil	STP is still under construction	<p>1. Construction of STP - (Physical Progress in %)</p> <p>7% (Civil work)</p> <p>2. Construction of IPS - (Physical Progress in %)</p> <p>1. IPS - 1: 0% 2. IPS - 2: 70% Civil work 3. IPS - 3: 10% Civil work 4. IPS - 4: 75% Civil work</p> <p>3. Pumping main - (Line laid in KMs/Total line to be laid in Kms)</p> <p>0 kms/10.636 kms</p> <p>4. Gravity Main - (Line laid in KMs/Total line to be laid in Kms)</p> <p>10 .02 kms/171.83 kms</p> <p>5. Laying of Sewer Network - (Line laid in KMs/Total line to be laid in Kms)</p> <p>10 .02 kms/182.46 kms</p> <p>6. Household connection - (no of HH Connections/no of HH total Targeted)</p> <p>0 nos./30350 nos.</p> <p>7. Overall Feasible Progress - (in % Progress)</p> <p>3.54%</p> <p>8. Overall Financial Progress - (in %)</p> <p>1.22%</p> <p>9. Expected date of Completion/Operation</p> <p>16.11.2024/ 16.11.2034</p>	<p>Based on the instructions given vide NGT order, letter has been written to the Contractor (VIDE LETTER NO 644 DATED 15.12.2023) to complete the work within the specified time frame.</p>

  
**Project Manager**  
**Project Implementation Unit**  
**Narmadapurma (M.P.)**



7/2023

## कार्यालय नगरपालिका परिषद सनावद जिला खरगोन (म0प्र0)

दूरभाष नंबर 07280-234523 E-mail [cmosanavad@mpurban.gov.in](mailto:cmosanavad@mpurban.gov.in)

S.N o	Name of City	Name of Town	Populatio n	Genratio n	Capacit y of Treat	NO Of STP s	Gap Analysi s	Remark	Steps Required to be taken	Next Step which has been taken
1	Sanawad	Sanawad	42614	5.097 MLD	7.02 MLD	1	5.097 MLD	STP construct ion is under process and SBR Technolo gy will use in STP	After Completi on of project all Liquid discharge will be treated as per guidline	In city area under ground sewer collecting pipe laying is in under progress and traped the all properties outlet to connecting with stp

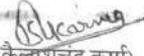
मुख्य नगर पालिका अधिकारी  
नगर पालिका सनावद



कार्यालय नगर पालिका परिषद बडवाह जिला खरगोन  
Office of the Municipal Council Barwaha District Khargone

बस स्टैंड रोड डाक बंगले के सामने  
बडवाह - फोन नं० 07280-222036,  
cmohadwah@mpurban.gov.in

S.no	Name of City	Name of the Town	Population (2011)	Generation	Capacity to treat	No. of Stps	Gap analysis	Remark	Steps required to be taken	Next step which been taken
1	Barwaha	Barwaha	26,459	3.481 MLD	3.75 MLD	Single STP Plant with 2 pump With 3.75 MLD is being underconstructed in Town	3.481 MLD	Construction of stp with SBR technology is in under process.	After completion of project all liquid discharge will be treated as per guideline	all electro mechanical machinery has been installed a stp plant, In city area underground sewer collecting pipe laying is in under progress and trapped the all properties outlet to connecting with Stp

  
(कैलाशचंद्र कर्मा)  
मुख्य नगर पालिका अधिकारी  
नगर पालिका बडवाह

कार्यालय नगर परिषद मण्डलेश्वर जिला-खरगोन, म०प्र०

Email- cmomandaleshwar@mpurban.gov.in



S. No	Name of City	Name of the Town	Population	Generation	Capacity to treat	No. of Stps	Gap analysis	Remark	Steps required to be taken	Next step which been taken
1	Mandleshwar	Mandleshwar	12,346	1.33 MLD	3.00 MLD	Single STP Plant with 1 pump With 3.00 MLD is being underconstructed in Town	100% Town is proposed to cover with Network	55% Completed	After completion of project all liquid discharge will be treated as per guideline	-

*Amal*  
अपरिषदी  
नगर परिषद, मण्डलेश्वर

*3/1*  
मुख्य नगर पालिका अधिकारी  
नगर परिषद, मण्डलेश्वर

कार्यालय नगर परिषद महेश्वर जिला - खरगोन म0 प्र0

कार्यालय फोन न0 07283-273632

क्रमांक / 12 / योजना / 2024

Email ID cmomaheshwar@mpurban.gov.in

महेश्वर दिनांक 04/01/2024

दोत्रीय कार्यालय  
म.प्र.प्रदूषण नियंत्रण बोर्ड  
इंदौर

विषय :- माननीय एनजीटी भोपाल द्वारा प्रकरण क 71/2023 (किर्तीकुमार सदाशिव नर्मदा जल संसाधन व अन्य) में दिनांक 20, 23, 31.10.2023 एवं 08.12.23 को जारी निर्देशों के अनुपालन बाबद।  
संदर्भ :- आपका पत्र क्रमांक / 4721 / क्षे.का.इ. / 2023 इंदौर दिनांक 27.12.23

00

उपरोक्त विषयांतरगत एवं संदर्भित पत्र में निवेदन है कि माननीय एनजीटी भोपाल द्वारा प्रकरण क 71/2023 (किर्तीकुमार सदाशिव नर्मदा जल संसाधन व अन्य) में दिनांक 20, 23, 31.10.2023 एवं 08.12.23 को जारी निर्देशों के अनुपालन में नर्मदा नदी के किनारे स्थित की जानकारी प्रेषित है -

S.N o.	Name of City	Name of town	Populati on	Gen erati on	Capaci ty to treat	No. of STPs	Gap analysi s	Remak	Steps require to be taken	Next Step whic h has been take n
1	Maheshw ar	Maheshw ar	24411 (2011) 28152 (2018)	3.52 ML D	4.91 MLD	1 STP (4.91 MLD) Under Constru ction	100% Area of town is propos ed to cover with networ k	Progress 49. % complet ed	After Complatio n of project liquid discharge will be tracated as per guidlines	

पृ.क्रमांक / 13 / योजना / 2024  
प्रतिलिपि :-

1. परियोजना अधिकारी, जिला शहरी विकास अभिकरण जिला खरगोन की ओर सूचनार्थ।

मुख्य नगर पालिका अधिकारी  
नगर परिषद महेश्वर  
महेश्वर दिनांक 04/01/2024

मुख्य नगर पालिका अधिकारी  
नगर परिषद महेश्वर

:: कार्यालय कलेक्टर (शहरी विकास) जिला-खण्डवा (म.प्र.) ::

क्रमांक-क/योजना/2023/402

खण्डवा, दिनांक- 21/12/2023

प्रति,

क्षेत्रीय अधिकारी  
म.प्र.प्रदूषण नियंत्रण बोर्ड  
इंदौर म.प्र.

विषय :- माननीय एनजीटी भोपाल द्वारा प्रकरण क्र.71/2023 (किर्तीकुमार सदाशिव नर्मदा जल संसाधन व अन्य) में दिनांक-21/09/23, 31/10/2023 एवं 08/12/2023 को जारी निर्देशों के अनुपालन बाबत।

संदर्भ :- आपका कार्यालयीन पत्र क्रमांक-4721/क्षे.का.इ./2023 इंदौर, दिनांक-27/12/2023

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उपरोक्त विषयांतर्गत संदर्भित पत्र के माध्यम से माननीय एनजीटी के आदेश अनुसार खण्डवा जिले की नगरीय निकाय नगर परिषद औंकारेश्वर में स्थापित किये गये दूषित जल उपचार संयंत्र की चाही गई गई अद्यतन जानकारी निर्धारित प्रारूप में तैयार कराई जाकर पत्र के साथ संलग्न कर प्रेषित है।

संलग्न :- उपरोक्तानुसार ।

  
संयुक्त कलेक्टर/परियोजना अधिकारी  
जिला शहरी विकास अभिकरण  
जिला-खण्डवा म.प्र.

:: कार्यालय कलेक्टर (शहरी विकास) जिला-खण्डवा (म.प्र.) ::

S. No.	Name of City	Name of town	Population	Generation	Capacity to treat	No of STPs	Gap analysis	Remark	Steps Required to be taken	Next step which has been taken
1.	औंकारेश्वर	औंकारेश्वर	10063	0.769 MLD	2.65 MLD	6	वर्तमान में 05 STPs में कनेक्शन आदि का कार्य शेष है तथा बाढ प्रभावित होने के कारण 01 एसटीपी में रिपेयरिंग कार्य प्रगतिरत है।	पूर्व में निर्मित कुल 04 एसटीपी निकाय द्वारा म. प्र.अर्बन डेव्लपमेंट कंपनी लिमिटेड को पत्र क्रमांक-2012 दिनांक-21/08/23 के माध्यम से संचालन व संधारण हेतु हस्तांतरित किये गये है। ठेकेदार द्वारा दिनांक-15/01/24 तक सभी एसटीपी को संचालित किये जाने संबंधित सूचना दी गई है।	वर्तमान में कुल 6 निर्मित एसटीपी का संचालन एवं संधारण म.प्र. अर्बन डेव्लपमेंट कंपनी लिमिटेड द्वारा संबंधित ठेकेदार से कार्य कराया जाना है। वर्तमान में संचालित नहीं है।	पूर्व में निर्मित कुल 6 एसटीपी वर्तमान में संचालित न होने के कारण म.प्र.अर्बन डेव्लपमेंट कंपनी लिमिटेड से निरंतर चर्चा की जा रही है। सितम्बर माह में अत्यधिक बाढ आने के कारण एसटीपी में क्षति होने से सुधार कार्य कराया जा रहा है, सुधार कार्य उपरांत शीघ्र प्रारंभ कराये जाने जाने है।

  
 संयुक्त कलेक्टर/प्रियोजना अधिकारी  
 जिला शहरी विकास अभिकरण  
 जिला-खण्डवा म.प्र.

क्षेत्रीय कार्यालय,  
म.प्र.प्रदूषण नियंत्रण बोर्ड  
विकास भवन, सेक्टर-2, पीथमपुर जिला धार (म.प्र.)  
Email ID-ropithampurmpcb@gmail.com

क्रमांक 956 /क्षेकाधार/प्रनिबो/2023  
प्रति,

पीथमपुर, दिनांक 21/12/23

डॉयरेक्टर पर्यावरण (तकनीकी),  
म.प्र. प्रदूषण नियंत्रण बोर्ड,  
भोपाल (म.प्र.)

विषय:- माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा प्रकरण क्रमांक 71/2023 (किर्ति कुमार सदाशिव भट्ट विरुद्ध नर्मदा जल संसाधन व अन्य) में दिनांक 20.09.2023 को पारित ओदश के अनुपालन बाबत।

संदर्भ:- 1. उपरोक्त प्रकरण में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 08.12.2023.

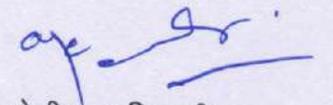
2. बोर्ड मुख्यालय का पत्र क्रमांक 3086 दिनांक 15.12.2023.

3. दिनांक 09.10.2023 एवं 16.10.2023 को वी.सी. के माध्यम से प्रकरण में दिये गये निर्देश।

4. बोर्ड मुख्यालय का पत्र क्रमांक 2817 दिनांक 21.09.2023.

उपरोक्त विषयांतर्गत लेख है कि, माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा प्रकरण क्रमांक 71/2023 (किर्ति कुमार सदाशिव भट्ट विरुद्ध नर्मदा जल संसाधन व अन्य) में दिये गये आदेशानुसार विषयांकित आदेश के परिपालन में कलेक्टर कार्यालय, नगरीय प्रशासन विभाग एवं म. प्र. प्रदूषण नियंत्रण बोर्ड द्वारा ऑनलाईन गुगल शीट में संदर्भ 02 के अनुसार जानकारी अपडेट की गई थी। कलेक्टर कार्यालय धार द्वारा पत्र क्रमांक 1811 दिनांक 07.12.2023 के द्वारा अवर सचिव म.प्र. शासन, राजस्व विभाग, भोपाल को अतिक्रमण/अवैधानिक निर्माणों के संबंध में गुगल शीट में जानकारी अपलोड की गई है। गुगल शीट में अपलोड की गई जानकारी की छायाप्रति सुलभ संदर्भ हेतु संलग्न है। बोर्ड मुख्यालय का पत्र क्रमांक 2817 दिनांक 21.09.2023 के संबंध में पर्यावरणीय क्षतिपूर्ति की जानकारी पृथक से भेजी जावेगी।

संलग्न:- उपरोक्तानुसार।



क्षेत्रीय अधिकारी  
धार

कार्यालय कलेक्टर भू-अभिलेख जिला (म.प्र.) धार,

क्रमांक / 1811 / भू प्रबं / 2023

धार, दिनांक 07/12/2023

प्रति,

अवर सचिव,  
मध्य प्रदेश शासन,  
राजस्व विभाग मंत्रालय, वल्लभ भवन भोपाल .

विषय:- नर्मदा नदी की सीमाओं का निर्धारण करने बाबत।  
संदर्भ:- आपका पत्र क्रमांक 1839/1630070/2023/सा-2 भोपाल दिनांक 24.11.2023  
कार्यालयीन पत्र क्रमांक 1638 दिनांक 26.10.2023

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उपरोक्त विषयांतर्गत संदर्भित पत्रानुसार राजस्व अभिलेखों में नर्मदा नदी एवं उसके वफर जोन के भीतर की सीमाओं की पहचान करते हुये, उसके भीतर आने वाले अतिक्रमणों / अवैधानिक निर्माणों के संबंध में गूगल डाइव लिंक में फीड जानकारी चाही गई है, उक्त जानकारी पूर्व में कार्यालयीन पत्र क्रमांक 1638/भू प्रबं./23 धार दिनांक 26.10.2023 से उपसचिव म.प्र.शासन पर्यावरण विभाग मंत्रालय भोपाल को प्रेषित कर google Link में फीड कर दी गई थी।

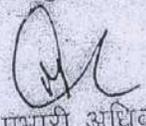
अतः उक्तानुसार चाही गई जानकारी पूर्व प्रेषित जानकारी के संदर्भ में छाया प्रति श्रीमान की ओर सादर प्रेषित है।

सलग्न: उपरोक्तानुसार।

  
प्रभारी अधिकारी  
भू-अभिलेख जिला धार  
( मध्यप्रदेश )  
धार, दिनांक 07/12/2023

पृ० क्रमांक / 1812 / भू प्रबं / 2023  
प्रतिलिपि :-

1. आयुक्त भू अभिलेख एवं बन्दोबस्त म.प्र. ग्वालियर की ओर सूचनार्थ प्रेषित।
2. उपायुक्त भू अभिलेख इन्दौर की ओर सूचनार्थ प्रेषित।
3. अनुविभागीय अधिकारी (राजस्व) धरमपुरी की ओर आवश्यक कार्यवाही हुते प्रेषित।
4. तहसीलदार तहसील.....की ओर आवश्यक कार्यवाही हेतु प्रेषित।

  
प्रभारी अधिकारी  
भू-अभिलेख जिला धार  
( मध्यप्रदेश )

Status of identification of the boundary of Narmada River and status of removal of encroachments / illegal constructions in Narmada River

Narmada River - Revenue Area Details

S.No	District	City / Town	Date of publication of T&CP Master Plan	If not, Width of the Buffer Zone to be 15 meter	Revenue Village	Khasra No.	Total Area hect.	Revenue Area under Buffer Zone of Narmada River	Title COMP/Private	No. of encroachments / illegal constructions	Name of encroachers / illegal construction	Type of encroachment/illegal construction
1	2	3	4	5	6	7	8	9	10	11	12	13
1	DHAR	DHARAMPURI	NA	15	DHARAMPURI	248	57.071	2.62	MFGOV	nil	nil	nil
					KHUIAWA	198	85.363	2.94	MFGOV	nil	nil	nil
							143.4	5.56		0		

4/11

28.10.23  
 28/10/23  
 28/10/23

28/10/23  
 28/10/23  
 28/10/23

**Status of identification of the boundary of Narmada River and status of removal of encroachments / illegal constructions in Narmada River**

**Narmada River - Revenue Area Details**

S.no	District	City / Town	Revenue Village	Khasra No.	Total Area (Ha)	Revenue Area under Narmada River	Title (GoMP/ Private)	No. of encroachments / illegal constructions	Name of encroachers / illegal constructor	Type of encroachment / illegal construction
1	2	3	4	5	6	7	8	9	10	11
1	Dhar	Dhar	Gajipura	-	1.758 he	1.758 he	MP	25	households	households
2	Dhar	Dhar	Dharamपुरी	-			MP		households	households
3	Dhar	Dhar	Sala	-	0.949 he	0.949 he	MP	35	households	households
4	Dhar	Dhar	Shahpura	-	28.20 he	28.20 he	MP	56	households	households
5	Dhar	Dhar	Hatnawar	-	2.707 he	2.707 he	MP	25	households	households

**Status of identification of buffer zone of Narmada River and status of removal of encroachments/illegal constructions in Buffer Zone**

**Narmada River - Buffer Area Details**

S.no	District	City / Town	Date of publication of T&CP Master Plan	Width of the buffer zone as per T&CP Master Plan (if master plan has not been published the width will be 300 mtr.)	Revenue Village	Khasra No.	Total Area	Revenue Area under Buffer Zone of Narmada River	Title GoMP/Private	No. of encroachments /illegal constructions	Name of encroachers /illegal constructor	Type of encroachment/illegal construction
1	Dhar	Dhar	-	-	Gajjipura	91/1	1.758 he	1.758 he	MP	25	households	households
2	Dhar	Dhar	-	-	Dharampuri	248			MP		households	households
3	Dhar	Dhar	-	-	Sala	272	0.949 he	0.949 he	MP	35	households	households
4	Dhar	<b>Dhar</b>	-	-	Shahpura	118/1	28.20 he	28.20 he	MP	56	households	households
5	Dhar	Dhar	-	-	Hatnawar	74/1	2.707 he	2.707 he	MP	25	households	households

### Compilation and evaluation of sewage treatment status in 14 urban local bodies on the banks of river Narmada

District	City/Town	Population	Sewage Generation (in MLD)	Capacity to Treat (in MLD)	No of STPs	Gap Analysis	Remarks	Steps Required to be Taken	Which step has been taken after NGT Order Dt 20.09.2023	
2	3	4	5	6	7	8	9	10	11	12
Dhar	Dharamपुरी	16000	1.4	1.4	1	-	-	1. Construction of STP- (physical progress in %)	Operational	NA
								2. Construction of IPS - (physical progress in %)	-	
								3. Pumping Main - (line laid in KMs / Total line to be laid in Kms)	20	
								4. Gravity Main- (line laid in KMs / Total line to be laid in Kms)	-	
								5. Laying of sewer network- (line laid in KMs / Total line to be laid in Kms)	20	
								6. Household connection - (no of HH connections/no of HH total targeted)	2300	
								7. Overall Physical progress (in % progress)	Under Operation	
								8. Overall financial progress (in %)	-	
								9. Expected date of Completion/operation-	-	

(अ.प्र. धार)  
 क्षेत्रीय कार्यालय, धार  
 जिला- धार (अ.प्र.)  
 दिनांक- धार, 2, धार



**Action taken against polluting industries on the banks of river Narmada |**

S.no	District	City / Town	Name of Industry	Type of Industry	Industry effluent generated (in KLD)	ETP/STP status (capacity in KLD)	Date of last inspection	Name of inspecting officer	Remarks by the inspecting officer	Status of Action against Industry like EC / Prosecution with details of each action
1	Dhar	Dhar	Nil	NA	NA	NA	NA	NA	NA	NA



(आर.आर.भंडर)  
वैसाधिक

म.प्र. प्रदूषण निवंत्रण बोर्ड  
क्षेत्रीय कार्यालय, धार  
विकास भवन, सेक्टर-2, पीथमपुर  
जिला- धार (म.प्र.)

### Water Quality Monitoring at 50 points across the river Narmada

S.no	District	City/ Town	Name of Monitoring Station	Water quality category				
				2019-20	2020-21	2021-22	2022-23	2023-24
1	Dhar	Dhar	Narmada at Khalghat	A	A	A	A	A
2	Dhar	Dharamपुरी	Narmada at Dharamपुरी	A	A	A	A	A
3	Dhar	Dharamपुरी	Narmada River at Dharamपुरी Down Stream	A	A	A	A	A
4	Dhar	Nisarpur	Narmada River at Koteswar, Nisarpur, Dhar	A	A	A	A	A



(आर.आर.भंवर)  
 वैज्ञानिक  
 म.प्र. प्रदूषण नियंत्रण बोर्ड  
 क्षेत्रीय कार्यालय, धार  
 विकास भवन, सेक्टर-2, पीथमपुर  
 जिला- धार (म.प्र.)